

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 124 OF 2021

SIBI JOSEPH

APPLICANT

V.

UNION OF INDIA AND OTHERS RESPONDENTS

REPLY STATEMENT FILED BY RESPONDENT NO:

8 – M/S ROYAL SAND AND GRAVELS PVT. LTD.

REPRESENTED BY ITS MANAGING DIRECTOR

MOHAMMED FAZEEL T. A.

VOLUME – 1

(PAGES 1 TO 200)

COUNSEL FOR 8TH RESPONDENT

M/s. T. H. ABDUL AZEEZ & ASSOCIATES

T. H. ABDUL AZEEZ

(K/149/1970)

K. P. MAJEED

(K/167/1986)

SHANKAR V.

(K/151/2002)

MOHAMMED SADIQUE T. A.

(K/171/2002)

KEERTHIVAS GIRI

(K/687/2015)

MUTHUCHHARAN SUNDRESH

(MS 2892/2018)

“ASHIRWAD”, M. M. ROAD,

NEAR HIGH COURT OF KERALA,

ERNAKULAM NORTH P. O., KOCHI-682 018

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BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

ORIGINAL APPLICATION No. 124 OF 2021 (SZ)

VAKALATNAMA

Sibi Joseph

... Applicant

v.

Union of India & Ors.

...Respondents

We, **M/s.Royal Sands and Gravels Pvt. Limited, Plaza Junction, Dhoni P. O., Palakkad, Kerala - 678 009. (Mobile No. 94471 29278; E-mail: royal_grs@yahoo.com)**, represented by **Managing Director, Mohammed Fazeel T. A. aged 42 years, S/o T. H. Abdul Salam, presently residing at Theparambil House, Thrithalloor West P. O., Vadanappally, Thrissur district, Kerala - 680 619, 8th respondent** in the above **OA 124 of 2021 (SZ)** do hereby appoint and retain **M/s...T.H. ABDUL AZEEZ (K/149/1970), K. P. MAJEED (K/167/1986), MOHAMMED SADIQUE T. A. (K/171/2002), SHANKAR V. (K/151/2002), KEERTHIVAS GIRI (K/687/2015) and MUTHUCHHARAN SUNDRESH (MS 2892/2018)** advocates, to appear for us in the above Original Application and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents or the receipt to any moneys that may be payable to us in the said Application and also in appeal under to the Supreme Court of India and in all applications for review of Judgement.

I certify that the contents of this vakalath were read out and explained in my presence to the Executant who appeared perfectly to understand the same and made his signature in my presence.



For Royal Sands and Gravels (PVT.LTD.)
M. Fazeel
Managing Director

Executed before me this 10th day of August 2021 at Ernakulam, Kerala

Counsel for 8th Respondent
T. H. ABDUL AZEEZ
Advocate
(K/149/1970)

Accepted

T. H. Abdul Azeez
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The address for service of the said Counsel:

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INDEX
VOLUME - 1

SL. NO.	CONTENTS	PAGES
1	Reply Statement	1 - 34
2	Annexure R8 (1): True copy of the application dated 12.05.2020 submitted by the Applicant herein before the Palakkad District Office of the 3 rd Respondent under the Right to Information Act	35 – 36
3	Annexure R8 (2): True copy of the response dated 09.06.2020 given by the Palakkad District Office of the 3 rd Respondent to the Applicant herein for his queries under the Right to Information Act	37 – 38
4	Annexure R8 (3): True copy of the Certificate of Incorporation of M/s Royal Sand Gravels Pvt. Ltd.	39
5	Annexure R8 (4): True copy of the Environmental Clearance (160/SEIAA/KL/3490/2013 dated 24.05.2014) issued by the 2 nd Respondent to this Respondent	40 – 48
6	Annexure R8 (5): True copy of the quarrying lease executed between the 3 rd Respondent and this Respondent on 22.08.2014	49 – 57
7	Annexure R8 (6): True copy of the Judgment dated 22.01.2020 of the honourable High Court of Kerala in W. P. (C) No. 1459/2020	58 – 60



8	Annexure R8 (7): True copy of the additional quarrying lease executed between the 3 rd Respondent and this Respondent on 12.02.2020	61 – 66
9	Annexure R8 (8): True copy of the mining plan of this Respondent as approved by the 3 rd Respondent	67 – 145
10	Annexure R8 (9): True copy of the licence for the quarrying operations issued by the 6 th Respondent Panchayath	146 – 147
11	Annexure R8 (10): True copy of the explosive licence No. E/SC/KL/22/1222(E61052) issued by the Petroleum and Explosives Safety Organization (PESO), Government of India	148 – 151
12	Annexure R8 (11): True copy of the integrated Consent to Operate issued by the 7 th Respondent for the quarrying operations undertaken by this Respondent	152 – 161
13	Annexure R8 (12): True copy of Certified Compliance Report issued by the Regional Office of the 1 st Respondent at Bangalore dated 30.01.2019	162 – 176
14	Annexure R8 (13): True copy of the minutes of the meetings of SEAC, Kerala	177 – 185
15	Annexure R8 (14): True copy of the minutes of the meetings of the 2 nd Respondent, SEIAA, Kerala	186 – 188



16	Annexure R8 (15): True copy of the complaint by Joby K. Joseph, brother of the Applicant herein lodged with the 2 nd Respondent dated 20.07.2019	189 – 193
17	Annexure R8 (16): True copy of the Judgment dated 22.07.2020 in W. P. (C) No. 14175/2020 of the honourable High Court of Kerala	194 – 199
18	Annexure R8 (17): True copy of the intimation received from the 2 nd Respondent herein regarding conduct of a detailed site inspection on 30.11.2020 dated 24.11.2020	200

Dated this the 5th day of October, 2021



Adv. Mohammed Sadique T. A.

Counsel for 8th Respondent

INDEX
VOLUME - 2

SL. NO.	CONTENTS	PAGES
19	Annexure R8 (18): True copy of the Field Inspection Report dated 14.12.2020 by the expert committee appointed by the 2 nd Respondent	201 – 222
20	Annexure R8 (19): True Copy of the Order dated 06.03.2021 by the 2 nd Respondent herein	223 – 230
21	Annexure R8 (20): True copy of the Report of the District Geologist, Palakkad dated 18.06.2021 to the District Collector, Palakkad – 5 th Respondent herein	231 – 235
22	Annexure R8 (21): True copy of the Report dated 08.07.2021 from District Collector, Palakkad – 5 th Respondent herein to SEIAA, Kerala – 2 nd Respondent herein	236 – 240
23	Annexure R8 (22): True copy of the information from Village office, Akathethara dated 04.11.2020	241 – 242
24	Annexure R8 (23): True copy of the letter from Senior Environmental Engineer of the 7 th Respondent's Palakkad District Office dated 15.06.2015 to the 5 th Respondent - District Collector, Palakkad	243
25	Annexure R8 (24): True copy of the letter dated 24.07.2020 from the Secretary of the 6 th Respondent herein addressed to the 5 th Respondent herein based on the Report of the Assistant Engineer (LSGD), Akathethara Panchayath	244



26	<p>Annexure R8 (25):</p> <p>True copy of the letter from Environmental Engineer of the Palakkad District Office of the 7th Respondent dated 21.10.2020 in response to the complaint submitted by the residents of Dhoni in Akathethara Panchayath</p>	245 – 246
27	<p>Annexure R8 (26):</p> <p>True copy of the letters dated 17.10.2018 and 27.07.2020 issued by this Respondent to the 6th Respondent Panchayat</p>	247 – 249
28	<p>Annexure R8 (27):</p> <p>True copy of the plaint in O.S. No. 477 of 2020 dated 30.10.2020 filed before the Munsiff Court, Palakkad by the Applicant herein</p>	250 – 271
29	<p>Annexure R8 (28):</p> <p>True copy of the ex parte injunction Order dated 04.11.2020 passed by the Munsiff Court, Palakkad in O.S. No. 477 of 2020</p>	272 – 273
30	<p>Annexure R8 (29):</p> <p>True copy of the memorandum of Original Petition without Annexures in O.P. (C) No. 1679 of 2020 filed before the honourable High Court of Kerala</p>	274 – 297
31	<p>Annexure R8 (30):</p> <p>True copy of the interim Order passed by the honourable High Court of Kerala in O.P. (C) No. 1679 of 2020 dated 10.11.2020</p>	298 – 300
32	<p>Annexure R8 (31):</p> <p>True copy of the Judgment dated 07.01.2021 passed by the honourable High Court of Kerala in O.P. (C) No: 1679 of 2020</p>	301 – 306



33	Annexure R8 (32): True copy of the report of the vibration study conducted by Professor V. R. Sastry, Department of Mining Engineering, National Institute of Technology, Surathkal, Mangalore, Karnataka	307 – 368
34	Annexure R8 (33): Photographs of the seasonal drains as could be noticed in the month of September 2021	369
35	Annexure R8 (34): True copy of the test results of water samples collected from various points of the seasonal stream flowing through the quarry of this Respondent dated 09.09.2021 provided by an accredited laboratory	370 – 383
36	Annexure R8 (35): Photograph of boundary pillars with geo co-ordinates marked	384
37	Annexure R8 (36): Certificate dated 20.02.2021 issued by the Village Officer, Akathethara, Palakkad	385
38	Annexure R8 (37): Photograph of the boundary pillars	386
39	Annexure R8 (38): Photograph of the crusher unit installed in the premises of this Respondent	387
40	Annexure R8 (39): true copy of the Certificate dated 12.07.2021 issued by the District Geologist, Palakkad certifying that there exists no quarries within 1 kilometre radius of the quarry of this Respondent	388



41	Annexure R8 (40): Photograph showing the bench formed in the quarry of this Respondent	389
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Dated this the 5th day of October, 2021



Adv. Mohammed Sadique T. A.

Counsel for 8th Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 124 OF 2021

SIBI JOSEPH

APPLICANT

v.

UNION OF INDIA AND OTHERS RESPONDENTS

REPLY STATEMENT FILED BY RESPONDENT NO: 8 –

M/S ROYAL SAND AND GRAVELS PVT. LTD.

REPRESENTED BY ITS MANAGING DIRECTOR

MOHAMMED FAZEEL T. A.

I, Mohammad Fazeel T. A., aged 42 years, S/o Abdul Salam T. H., Managing Director, M/s Royal Sands and Gravels Pvt Limited, Plaza Junction, Dhoni P. O., Palakkad, Kerala – 678 009 presently residing at Theparambil House, Thrithalloor West P. O., Vadanappally, Thrissur district, Kerala – 680 619 do hereby solemnly affirm and state as follows:

1. I am the Managing director of the 8th Respondent company herein and I know the facts of the case and am competent to swear to this affidavit.
2. The above Original Application is a classic example of abuse of process of law and invoking the jurisdiction of this

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honourable Tribunal by placing absolute wrong and false facts on affidavit by the Applicant herein.

3. The Applicant who is a permanent resident of the 6th Respondent Panchayath has averred in the above Original Application, both in the Synopsis at page 1 and in paragraph 7 at page 6 of the Application has stated that there are 45 (forty-five) quarries within Palakkad Taluk out of which 13 (thirteen) quarries are located in the 6th Respondent Panchayath whereas the truth is that there are only 4 quarries in the whole of Palakkad Taluk out of which the validity of two quarries have already expired. The remaining two quarries in Palakkad Taluk are situated in the 6th Respondent Panchayath which are the quarries run by Respondents 8 and 9 herein. Out of these two quarries, it is only this Respondent who runs the quarry with a valid Environmental Clearance issued by the 2nd Respondent. This fact is further certified by the 3rd Respondent also.
4. The Applicant herein was fully aware of the true factual situation at the time of swearing to the accompanying affidavit to the instant Original Application. The Applicant herein had as early as on 12.05.2020 obtained information under the Right to Information Act from the Palakkad district office of the 3rd Respondent. In the said application, he had clearly sought for the number of quarries functioning in the 6th Respondent Panchayath. A true copy of the application submitted by the Applicant herein before the Palakkad district office of the 3rd Respondent under the Right to Information Act dated 12.05.2020 is produced herewith and marked as **Annexure R8 (1)**. The Palakkad district office of the 3rd Respondent

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responded to the said queries of the Applicant herein categorically stating the number of quarries functioning in the 6th Respondent Panchayath. A true copy of the response dated 09.06.2020 given by the Palakkad district office of the 3rd Respondent to the Applicant herein for his queries under the Right to Information Act stated above is produced herewith and marked as **Annexure R8 (2)**. This clearly demonstrates that the Applicant was making a false submission before this Tribunal despite having complete and reliable information as to the number of quarries situated in Palakkad Taluk and the 6th Respondent Panchayath. It can only be presumed that such an attempt by the Applicant was only to grab the attention of this honourable Tribunal to the otherwise baseless and unsustainable claims set forth in the instant Original Application.

5. The primary contention of the Applicant in the above Original Application is that there is a cluster of mines within the limits of the 6th Respondent Panchayath. Admittedly, the distance between the two quarries run by this Respondent and the 9th Respondent is more than 1 km (One Kilometre) aerially. This being a ground reality ascertainable by any common man, the malafides of the Applicant herein is evident by falsely submitting, on affidavit, an erroneous fact with an intention to mislead this honourable Tribunal.
6. The above Original Application is not maintainable either in law or in facts. All the allegations and averments contained in the Original Application are not fully correct and hence denied except those which are specifically admitted hereunder.

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7. Before entering into a paragraph wise rebuttal of the submissions made in the Original Application, the answering Respondent would like to place certain facts on record which may assist this honourable Tribunal in appreciating the case of this contesting Respondent.
8. The 8th Respondent, M/s Royal Sand and Gravels Pvt. Ltd. is a company incorporated under the Companies Act, 1956. The Corporate Identity Number (CIN) of this Respondent is U14102KL2011PTC029429. The registered office of this Respondent is at Theparambil House, Thrithalloor West P. O., Thrissur – 680 619, Kerala as per the Registrar of Companies records. The true copy of the Certificate of Incorporation of M/s Royal Sand Gravels Pvt. Ltd. is produced herewith and marked as **Annexure R8 (3)**.
9. The 8th Respondent was granted an Environmental Clearance by the 2nd Respondent herein vide proceedings No: 160/SEIAA/KL/3490/2013 dated 24.05.2014 for a period of 15 years. The true copy of the Environmental Clearance issued by the 2nd Respondent to this Respondent is produced herewith and marked as **Annexure R8 (4)**.
10. The 3rd Respondent herein has issued a mining lease in favour of this Respondent and a quarrying lease to that effect was executed on 22.08.2014 for a period of 12 years. Subsequently by virtue of the Judgment dated 22.01.2020 of the honourable High Court of Kerala in W. P. (C) No. 1459/2020 an additional quarrying lease was also executed between the 3rd Respondent and this Respondent on 12.02.2020. The true copy of the quarrying lease executed between the 3rd Respondent and this

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Respondent on 22.08.2014 is produced herewith and marked as **Annexure R8 (5)**. The true copy of the Judgment dated 22.01.2020 of the honourable High Court of Kerala in W. P. (C) No. 1459/2020 is produced herewith and marked as **Annexure R8 (6)**. The true copy of the additional quarrying lease executed between the 3rd Respondent and this Respondent on 12.02.2020 is produced herewith and marked as **Annexure R8 (7)**.

11. The statutory mining plan of this Respondent was approved by the 3rd Respondent on 05.09.2016. The true copy of the mining plan of this Respondent as approved by the 3rd Respondent is produced herewith and marked as **Annexure R8 (8)**.

12. The 6th Respondent Panchayath has issued a Licence for the quarrying operations of this Respondent under No. A6-1696/2020-21-55 which is valid upto 31.03.2025. The true copy of the licence for the quarrying operations issued by the 6th Respondent Panchayath is produced herewith and marked as **Annexure R8 (9)**.

13. This Respondent also holds a valid Explosive Licence No. E/SC/KL/22/1222(E61052) issued by the Petroleum and Explosives Safety Organization (PESO), Government of India which is valid upto 31.03.2025. The true copy of the explosive licence No. E/SC/KL/22/1222(E61052) issued by the Petroleum and Explosives Safety Organization (PESO), Government of India is produced herewith and marked as **Annexure R8 (10)**.

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6

14. The 7th Respondent herein has issued an integrated Consent to Operate No: PCB/PLKD/IC/CO/R2/965/2019 for the quarrying operations undertaken by this Respondent and the same remains valid upto 01.12.2023. The true copy of the integrated Consent to Operate issued by the 7th Respondent for the quarrying operations undertaken by this Respondent is produced herewith and marked as **Annexure R8 (11)**.
15. This Respondent has also engaged the services of a qualified First Class Mines Manager and a Mining Mate as is mandated under the Mines Act, 1952.
16. The 1st Respondent has issued a Certified Compliance Report (CCR) to this Respondent through its Regional Office at Bangalore vide its letter dated 18.02.2019. This was pursuant to a site inspection by Sri. E. Thirunaukkarasu, Scientist 'D' of the Regional Office, Southern Zone, MoEF & CC dated 23.01.2019. The true copy of Certified Compliance Report issued by the Regional Office of the 1st Respondent at Bangalore dated 30.01.2019 is produced herewith and marked as **Annexure R8 (12)**.
17. The prior owners of the quarry owned by this Respondent were carrying out mining operations prior to 2012 on the strength of Short Term Permits for an area of 0.6 to 1 hectare. Upon this Respondent taking over the land and the quarry, an application was submitted before the 2nd Respondent herein for obtaining Environmental Clearance for an area of 9.3928 hectares under Category B2. The application of this Respondent was considered in detail by the SEAC, Kerala in its 23rd, 25th, 26th and 29th meetings. Detailed site visits were also conducted by

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the SEAC, Kerala while considering the application. This Respondent was directed to leave a buffer of 50 metres from the forest land situated on the north side of the quarry. In addition, the following conditions were also suggested:

- i. To provide a map showing a buffer distance of 50 m from the forest land on the north.
- ii. Quarry shall be limited to the stream on the eastern side to permit unhindered flow of the stream,
- iii. The stream shall be provided with low level check dams to trap silt,
- iv. Rain water harvesting facility shall be provided, and
- v. Overburden and top soil shall be stacked for restoration.

True copy of the minutes of the meetings of SEAC, Kerala as referred to above is produced herewith and marked as **Annexure R8 (13)**.

18. Based on the recommendations by the SEAC, Kerala, the 2nd Respondent in its 30th meeting on 9th May 2014 decided to issue Environmental Clearance to this Respondent incorporating the following conditions:

- i. Limit quarry to the stream on the eastern side to permit unhindered flow of the stream,
- ii. Leave statutory distance from the forest land on the north,

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- iii. The stream may be provided with low level check dams to trap silt; and
- iv. Rain water harvesting facility is required in the absence of dependable source of water.

True copy of the minutes of the meetings of the 2nd Respondent, SEIAA, Kerala, as referred to above is produced herewith and marked as **Annexure R8 (14)**.

19. Thus, this Respondent was granted an Environmental Clearance for an area of 9.3928 hectares for extracting 3,50,000 MTA of building stones with an expected life of mine of 28 years. The Environmental Clearance was given with a validity of 15 years.

20. This Respondent has put in public domain, the fact of issuance of Environmental Clearance through all statutorily prescribed modes in 2014 itself. The public at large, including the residents of the 6th Respondent Panchayath, particularly the Applicant herein, cannot plead ignorance to this fact.

21. This Respondent did not face much of any trouble till the year 2016 when certain people from the locality started approaching this Respondent with unreasonable and unacceptable financial demands including purchasing of their lands at astronomically exorbitant rate.

22. The elder brother of the Applicant herein, Sri. Joby K. Joseph who is also a resident of the 6th Respondent Panchayath had lodged a complaint with the 2nd Respondent herein on 20.07.2019 seeking a relief of cancellation of the

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Environmental Clearance granted to this Respondent. It is to be noted that this complaint by the brother the Applicant herein was preferred after five years and one month (1883 days) of grant of Environmental Clearance to this Respondent. True copy of the complaint by Joby K. Joseph, brother of the Applicant herein lodged with the 2nd Respondent dated 20.07.2019 is produced herewith and marked as **Annexure R8 (15)**.

23. Considering the long delay in mounting a challenge to the Environmental Clearance, it was understood that the 2nd Respondent herein was reluctant to consider the said complaint. The complainant therein preferred W. P. (C) No. 14175/2020 before the honourable High Court of Kerala seeking a disposal of his complaint before the 2nd Respondent herein. A true copy of the Judgment dated 22.07.2020 in W. P. (C) No. 14175/2020 of the honourable High Court of Kerala is produced herewith and marked as **Annexure R8 (16)**. Pursuant to this, the 2nd Respondent herein had constituted an expert committee comprising of Dr. P. S. Eesa and Dr. A.V. Raghu, members of SEAC, Kerala to conduct a detailed site inspection on 30.11.2020 of the quarry operated by this Respondent. A true copy of the intimation received from the 2nd Respondent herein in this regard dated 24.11.2020 is produced herewith and marked as **Annexure R8 (17)**.

24. The expert committee after a detailed Filed Inspection Report on 30.11.2020 submitted an elaborate report on 14.12.2020 to the 2nd Respondent herein marking copies to the complainant and this Respondent. The report was submitted after giving an

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opportunity of hearing to the complainant and this Respondent. True copy of the Field Inspection Report dated 14.12.2020 by the expert committee appointed by the 2nd Respondent is produced herewith and marked as **Annexure R8 (18)**.

25. Adopting the Filed Inspection Report, the 2nd Respondent has passed an Order dated 06.03.2021 making an observation that the Field Inspection Report found no substance in the complaint filed by Joby K. Joseph, the brother of the Applicant herein. However, the 2nd Respondent herein had by itself required the 5th Respondent herein, the District collector, Palakkad, to give a definite recommendation for cancellation of the Environmental Clearance of this Respondent if the quarry is standing dangerous to the life and property of the residents, with supporting reasons, after calling for a detailed report from the District Geologist, Palakkad. True Copy of the said Order dated 06.03.2021 by the 2nd Respondent herein is produced herewith and marked as **Annexure R8 (19)**.

26. Pursuant to the above requirement of the 2nd Respondent, the 5th Respondent sought for a detailed Report as suggested; and the District Geologist, Palakkad vide letter No; DOP/611/2021/A1 dated 18.06.2021 submitted a detailed report to the 5th Respondent. The true copy of the Report of the District Geologist, Palakkad dated 18.06.2021 to the District Collector, Palakkad – 5th Respondent herein is produced herewith and marked as **Annexure R8 (20)**.

27. The 5th Respondent, on 08.07.2021, submitted his Report to the 2nd Respondent herein with a clear finding that the quarry of this Respondent is functioning in compliance of the conditions

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laid down in the KMMCR, 2015 and the conditions laid down in the Environmental Clearance. The true copy of the said Report dated 08.07.2021 is produced herewith and marked as **Annexure R8 (21)**.

28. This Respondent also places on record the following documents which may be inevitable in a proper appreciation of this Reply Affidavit before proceeding with a paragraph wise response to averments in the Original Application. The documents are:

- i. Information obtained from the Village office, Akathethara dated 04.11.2020 specifying that there are no public thodu/streams, public ponds, streams situated or flowing through the quarry land owned by this Respondent. The letter also says that no Puramboke land or forest land is involved in the said land. The true copy of the same is produced herewith and marked as **Annexure R8 (22)**.
- ii. Letter from Senior Environmental Engineer of the 7th Respondent's Palakkad District Office dated 15.06.2015 to the 5th Respondent - District Collector, Palakkad subsequent to a site inspection dated 27.05.2015. This letter also certifies the absence of any streams within the quarry operated by this Respondent. The true copy of the same is produced herewith and marked as **Annexure R8 (23)**.
- iii. The letter dated 24.07.2020 from the Secretary of the 6th Respondent herein addressed to the 5th Respondent herein based on the Report of the Assistant Engineer (LSGD), Akathethara Panchayath stating that it is verified on a site

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Managing Director



inspection that the cracks formed on the walls of houses is due to the old age of the structures and not due to any vibrations. It was also reported that such minor cracks do not affect the structural stability of those houses. The true copy of the same is produced herewith and marked as **Annexure R8 (24)**.

- iv. The Environmental Engineer from the Palakkad District Office of the 7th Respondent had given a reply dated 21.10.2020 in response to the complaint submitted by the residents of Dhoni in Akathethara Panchayath stating that upon site inspection dated 09.10.2020 and analysis of water samples collected, it was found that at no places traces of quarry products were found. The true copy of the letter from Environmental Engineer of the Palakkad District Office of the 7th Respondent dated 21.10.2020 in response to the complaint submitted by the residents of Dhoni in Akathethara Panchayath is produced herewith and marked as **Annexure R8 (25)**.
- v. This Respondent had, on 17.10.2018 and again on 27.07.2020 written to the 6th Respondent herein that they are willing to repair and maintain the road leading from Plaza Junction to their quarry as per PWD standards completely at their expense. However, a decision on this is not seen to be taken so far by the 6th Respondent. It is reliably understood that the 6th Respondent is prevented from taking a decision in this regard owing to pressure from a group of local residents including the Applicant herein. True copy of

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the letters dated 17.10.2018 and 27.07.2020 are produced herewith and marked as **Annexure R8 (26)**.

With these submissions and documents placed on record at the outset, this Respondent ventures to give a paragraph wise response to the memorandum of Original Application as filed by the Applicant herein.

29. The averments in paragraph one of the Original Application that the Applicant is a permanent resident of Akathethara grama Panchayath is admitted. The further averments in the Original Application at paragraph 1 are incorrect and are hence denied. The Applicant had filed Original Suit No. 477 of 2020 before the Munsiff court, Palakkad knowing fully well that the Civil Court is bereft of jurisdiction. A true copy of the plaint in O.S. No. 477 of 2020 dated 30.10.2020 filed before the Munsiff Court, Palakkad by the Applicant herein is produced herewith and marked as **Annexure R8 (27)**. Upon an ex parte injunction being granted against this Respondent, this Respondent had to approach the honourable High Court of Kerala by filing O. P. (Civil) No. 1679 of 2020 in which the Applicant herein had fairly conceded that the Injunction Order passed by the Munsiff Court, Palakkad was apparently an error in view of the Judgment rendered in Ratnagiri Nagar Parishad v. Gangaram Narayan Ambekar and Others (Civil Appeal No. 2412/2020) - 2020 (7) SCC 275. The true copy of the ex parte injunction Order dated 04.11.2020 passed by the Munsiff Court, Palakkad in O.S. No. 477 of 2020 is produced herewith and marked as **Annexure R8 (28)**. The true copy of the memorandum of Original Petition without Annexures in O.P. (C) No. 1679 of

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2020 filed before the honourable High Court of Kerala is produced herewith and marked as **Annexure R8 (29)**. A true copy of the interim Order passed by the honourable High Court of Kerala in O.P. (C) No. 1679 of 2020 dated 10.11.2020 is produced herewith and marked as **Annexure R8 (30)**. The O.P. (C) No. 1679 of 2020 was ultimately disposed of vide Judgment dated 07.01.2021. The honourable High Court of Kerala vide the said Judgment allowed the O.P. (C) and quashed the ex parte injunction Order by reserving a liberty to the 1st Respondent therein (the Applicant herein) to pursue the legal remedies available to him under law before appropriate forum. A true copy of the Judgment dated 07.01.2021 passed by the honourable High Court of Kerala in O.P. (C) No: 1679 of 2020 is produced herewith and marked as **Annexure R8 (31)**. Subsequently, on 08.01.2021, O.S. No. 477 of 2020 before the Munsiff court, Palakkad, was dismissed without cost considering the statement filed by the Plaintiff therein (Applicant herein) reserving his right to approach the honourable National Green Tribunal. The said Order is already made available by the Applicant as Annexure A1 in the above Original Application.

30. The prayers in O. S. No. 477 of 2020 which was sought to be dismissed by the Applicant herein in order to approach this honourable Tribunal were:

Prayer

Hence it is respectfully prayed that the Hon'ble Court may be pleased to pass a decree

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- a) Declaring that the permission obtained by the 1st defendant on the basis of Form No. 1, Appendix 1 is by playing fraud and is null and void.
- b) Of permanent injunction restraining the 1st defendant from carrying on the activities of the quarry and crusher unit in plaint A schedule property on the basis of the license obtained by fraud and due to nuisance caused to the plaintiff other residence in the locality.
- c) Of permanent injunction restraining the 1st defendant from carrying on the activities of transporting materials through plaint B schedule property in violation of the rules and causing nuisance to the residents of the locality.
- d) decree of mandatory injunction directing the 2nd defendant to cancel the environmental clearance given to the 1st defendant.
- e) decree of mandatory injunction directing the 3rd defendant to cancel the consent to operate given in favour of the 1st defendant for the violation of the conditions.
- f) decree of mandatory Injunction directing the 4th defendant to terminate the quarrying lease issued in favour of the 1st defendant.
- g) decree of permanent injunction restraining the 6th defendant from renewing the D & O license of the 1st defendant.
- h) decree of mandatory Injunction directing the 7th defendant to directing to comply of the notification under Motor Vehicles Act and other rules by the 1st defendant in using B schedule road.
- i) Granting such other and further reliefs plaintiff may seek during the pendency of the proceedings.
- j) Directing the defendants to pay the cost of the suit.

31. On the contrary, when the Applicant approached this honourable Tribunal by way of the present Original Application, the entire set of pleadings and reliefs sought were changed including the party array. The prayer as pleaded in the instant Original Application are extracted hereunder for a quick reference.

Prayers

It is respectfully prayed that this Hon'ble Tribunal may be pleased to issue the following directions:

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- i. To the 1st respondent to take immediate measures to assess the damages that have caused on account of the illegal quarrying operation being carried out by the respondents 8 and 9 in the Akathethara Grama Panchayat in Palakkad Taluk, Palakkad District, Kerala State taking into consideration the polluter pays principle as laid down in the case of Vellore Citizens Welfare Forum vs. Union of India, AIR 1996 SC 2715 and to pass necessary orders under Sec. 5 of the Environment (Protection) Act, 1986 to recover the same from the 8th and 9th respondent in accordance with the law.
- ii. To the 1st respondent to pass necessary orders invoking its powers under Sec. 5 of the Environment (Protection) Act, 1986 restraining the granting of Environmental Clearance for mining in a particular panchayat area by the 2nd respondent if the total quarrying area exceeds 5 ha. (Five hectares) exceeds as a measure for the effective implementation of the judgment of the Deepak Kumar vs Union of India 2012 (4) SCC 629;
- iii. To issue appropriate directions to the appropriate respondents to implement the recommendations of the Committee as referred to above;
- iv. Pass such further or other orders as this Hon'ble Tribunal may deem fit and necessary in the interest of justice.

These prayers when looked in comparison with the prayers in O.S. No. 477 of 2020 before the Munsiff Court, Palakkad would demonstrate that the entire exercise of filing an Original Suit before a subordinate Civil Court like that of Munsiff Court by the Applicant herein was only a camouflaged attempt to ultimately invoke the jurisdiction of this honourable Tribunal before which the cause of action of the Applicant is time barred. It is the humble submission of this Respondent that when a party withdraws a suit from a Court of law for reasons of lack of jurisdiction with liberty to approach appropriate forum having requisite jurisdiction, such a party is bound to stick on to the same/identical pleadings and prayers before the jurisdictional forum as he had mooted before the earlier forum.

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In the instant application, the Applicant had initially approached the Munsiff Court, Palakkad being fully aware that in the light of the decision of the Apex court in *Ratnagiri Nagar Parishad v. Gangaram Narayan Ambekar and Others* (Civil Appeal No. 2412/2020) - 2020 (7) SCC 275, the Munsiff Court has no jurisdiction to entertain such a cause of action. The subsequent conduct of the Applicant in conceding the lack of jurisdiction of the Munsiff Court and praying for a dismissal of the Suit therein seeking a liberty to approach this honourable Tribunal demonstrates the malafides on his side to invoke indirectly the jurisdiction of this Tribunal, which is otherwise barred by limitation, in a camouflaged manner.

32.O.S. No. 477 of 2020 was filed by the Applicant herein on 30.10.2020. This was 2351 days after the grant of Environmental Clearance to this Respondent. Surprisingly, despite the Applicant himself seeking liberty to approach this honourable Tribunal, he had done so only after a period of 135 days from the date of Annexure A1 Judgment of the Munsiff Court, Palakkad.

33.The Applicant, in the 2nd paragraph of the Original Application, cites an official memorandum dated 24.12.2013 issued by the 1st Respondent that is applicable to quarries below 5 hectares. In the preceding lines of the very same paragraph, the Applicant admits that Environmental Clearance was granted to this Respondent for an area of 9.3928 hectares. This Respondent finds no reasonable nexus with the cited Official Memorandum and the area quarried by this Respondent.

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34. The averments in the 3rd paragraph of the above Original Application are all false and are hence denied. The Applicant states that the 9th Respondent has obtained an Environmental Clearance for its quarrying operations. To the best of the knowledge of this Respondent, it is only this Respondent that has obtained a valid Environmental Clearance for carrying out quarrying operations within the limits of 6th Respondent Panchayat falling under Palakkad Taluk. The further submission of the Applicant in the same paragraph that there are 13 quarries located in the Akathethara Panchayath (6th Respondent) is a blatant lie and is to be viewed only as an attempt to gather the attention of this honourable Tribunal at the time of admission of this Original Application by causing serious prejudices against the quarrying activities taking place within the limits of the 6th Respondent. In reality, there are only two quarries functioning within the limits of the 6th Respondent, i.e. those run by this Respondent and the 9th Respondent. The Applicant who is a permanent resident of the 6th Respondent Panchayath cannot be seen as an innocent member of the public who has approached this honourable Tribunal with clean hands. Moreover, in addition to his personal knowledge in the capacity of a resident of the 6th Respondent Panchayath, he has also obtained authentic data regarding the number of quarries operating in the 6th Respondent Panchayath from the district office of the 3rd Respondent. This document is already produced herewith as Annexure R8 (2).

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35. The averments in the paragraph 4 and 5 of the above Original Application are all false and are hence denied. The quarrying operations carried out by this Respondent are in strict compliance with the conditions laid down by the 2nd Respondent at the time of granting of Environmental Clearance and those conditions laid down by the 7th Respondent. This Respondent has left the requisite/prescribed distance from the forest land situated to the north of the quarry as mandated in the Environmental Clearance issued by the 2nd Respondent. The officials of the 7th Respondent have regularly inspected the premises of quarry and crusher run by this Respondent and have never found any instance of pollution, be it by way of the dust generated or by polluting the seasonal streams in the vicinity of the quarry. This Respondent responsibly submits before this honourable Tribunal that most advanced, and state of the art technology has been deployed at the premises of this Respondent to control air, water, and sound pollution. Various reports and findings of authorities including the MoEF & CC, the 2nd Respondent, the 3rd Respondent and the 7th Respondent certifies this claim. As to the allegation of cracks being developed on the buildings, the executive engineer, LSGD attached to the 6th Respondent had conducted an enquiry and inspection on this specific aspect and has found no substance in this allegation. In fact it was found that those cracks which were shown during the inspection were identified by the said official as caused due to the age of the buildings which remained un-plastered for a long period. This report is produced herewith as Annexure R8 (24). This Respondent draws the attention of this honourable Tribunal to the fact that

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a vibration study was undertaken by this Respondent in its quarry to ascertain the impact of the blasting operations carried out as part of the quarrying operations. The said study was conducted by Professor V. R. Sastry, Department of Mining Engineering, National Institute of Technology, Surathkal, Mangalore, Karnataka. A true copy of the report of the vibration study conducted by Professor V. R. Sastry is produced herewith and marked as **Annexure R8 (32)**. This Respondent has constructed and is maintaining a low level check dam as mandated in the Environmental Clearance issued by the 2nd Respondent in order to ensure unhindered flow of the seasonal stream flowing along the boundary of the quarry run by this Respondent. The unhindered flow of unpolluted clear water is noticed by the expert committee appointed by the 2nd Respondent in the month of November 2020 as well as the expert committee appointed by this honourable Tribunal in their recent inspection. However, during rainy seasons, a minimum of three seasonal drains could be noticed as flowing from the adjacent mountainous regions into the quarry. Photographs of the seasonal drains as could be noticed in the month of September 2021 is produced herewith and marked as **Annexure R8 (33)**. This Respondent has taken all steps to ensure that the natural flow of such seasonal drains is not meddled with. Two of these seasonal drains land in the quarrying pit and one seasonal drain lands in to the settling tank 1. The seasonal drains that falls into the quarry pit are pumped into the settling tanks and are allowed to flow out of the lease area through the silt traps as well as the low level check dam constructed by this Respondent. These measures ensures that

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unpolluted water flows out of the quarry land. The settling tanks and the silt trap along with the low level check dam are made available alongside the boundary of the lease area so that the water flows freely out of the quarry land during rainy season. This Respondent restricts the quarrying activities to other areas than the present quarrying pit where the seasonal drains lands during rainy seasons so that the natural flow is not hindered with. During the inspection of the expert committee, water samples were collected from seven locations including the point of entry of these seasonal streams as well as the exit points including the settling tanks and sent for analysis by the expert committee. The test results are yet to be disclosed by the expert committee. However, this Respondent had simultaneously collected water samples from the very same locations at the same time and had sent for analysis at an accredited laboratory. The true copy of the test results of water samples so collected provided by an accredited laboratory is produced herewith and marked as **Annexure R8 (34)**. This Respondent begs to submit that these seasonal drains are not a permanent flowing stream through the quarry lease area. These are only seasonal drains driven by gravitational force and cannot be diverted against the gravitational force controlling the flow of such seasonal streams. An inspection during non-rainy season would substantiate this submission. Compliance of Environmental Clearance conditions is regularly monitored by the regional office (southern zone) of MoEF & CC, Bangalore. This Respondent has without fail filed half yearly compliance reports with the Regional Office (Southern Zone) of MoEF & CC, Bangalore and the same has been made

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available in public domain on the website of this Respondent. Moreover, in 2019 an inspection was conducted by the officials of the Regional Office (Southern Zone) of MoEF & CC, Bangalore to verify compliance of Environmental Clearance conditions and a Certified Compliance Report was also issued thereupon. The copy of the said Certified Compliance Report is made available as Annexure R8 (12).

36. The averments in paragraph 6 of the Original Application are not laid in its proper perspective and are hence denied. There is admittedly no waterfall within 7.5 metres of the quarry of this Respondent. The adjoining forest area on the northern side of the quarry run by this Respondent is not a new revelation. This has been disclosed by this Respondent before the 2nd Respondent while applying for the Environmental Clearance itself. The 2nd Respondent during their site visits prior to grant of Environmental Clearance had verified this fact and directed this Respondent to leave a buffer of 50 metres from the forest boundary on the northern side. This fact has found place in the Environmental Clearance as well. It is responsibly submitted by this Respondent that the mandated 50 metres distance from the forest boundary is clearly demarcated and maintained intact. Subsequent inspections by the forest officials as well as the officers of the 2nd Respondent and 3rd Respondent have found that this buffer distance is maintained by this Respondent. The lease boundary and the buffer boundaries are clearly demarcated with precision by this Respondent all alongside the quarry lease area using boundary pillars with geo-co-ordinates marked on those pillars. A photograph of one such

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pillar is produced herewith and marked as **Annexure R8 (35)**. Moreover, the Village Officer, Akathethara, Palakkad within whose jurisdiction, the quarry of this Respondent is situated has certified on 20.02.2021 that the quarrying lease area granted to this Respondent is separately measured and demarcated using concrete/granite pillars. This certificate was issued to be produced before the 3rd Respondent herein. The said certificate dated 20.02.2021 issued by the Village Officer, Akathethara, Palakkad is produced herewith and marked as **Annexure R8 (36)**.

37. The expert committee appointed by the 2nd Respondent during their filed inspection on 30.11.2020 had availed the assistance of Dr. Anand, a GIS Expert of IRTC for filed measurement of geo co-ordinates and verification of maps. Not a single pillar was found to be out of place and the buffer distance was found to be maintained as per the Environmental Clearance conditions. A photograph of the boundary pillars from one portion is produced herewith and marked as **Annexure R8 (37)**. The said expert committee appointed by the 2nd Respondent randomly checked the geo co-ordinates of boundary pillars and found them to be correct. This fact is clearly recorded in the report of the said committee which was also accepted by the 2nd Respondent.

38. The averments in paragraph 7 are all false and baseless and are hence denied. It is an undeniable fact that the state of Kerala witnessed unprecedented rainfall and consequent floods in the years 2018 and 2019. However, it is wrong to attribute the damages caused by such heavy rainfall and floods to the

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quarrying operations alone in the State of Kerala. There has been no authentic study to prove otherwise. Moreover, there exists a strong opinion among expert bodies that the unscientific management of dams across the State was a main factor apart from the heavy unprecedented rainfall which contributed to the floods of 2018. It is in light of this submission made by the Applicant in the initial lines of the 7th paragraph that the malafides of the Applicant in making an absolute false statement, that Palakkad Taluk has 45 quarries out of which 13 are situated in the 6th Respondent Panchayath, is revealed. This Respondent begs to highlight this false submission made by the Applicant in the Original Application under affidavit. The words of the Applicant immediately after making this false submission reads as:

“that itself is indicative of the gravity of the quarrying going on in the area.”

It is submitted that the Applicant has very clearly abused the process of law by pitching his case on an evidently false submission which is to be presumed as to be made with a sole intention of grabbing the attention of this honourable Tribunal on a non-existent fact and with false data. This is even more significant when looked in the light of the fact that Applicant himself was in possession of accurate data obtained from the district office of the 3rd Respondent by means of an application preferred under the Right to Information Act which has already been marked and produced along with this reply.

39. The averments in paragraph 8 of the above Original Application are all false and are hence denied. It is true that

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this Respondent also runs a licensed stone crusher annexed to the quarry run by them. The functioning of the stone crusher is in strict compliance with the guidelines prescribed by the 7th Respondent. The 7th Respondent had periodically conducted site inspections to ascertain whether the pollution control norms are complied with and has found everything to be in place. This Respondent further submits that they have deployed the latest technology including state of the art air classifiers and de dusting units to the stone crusher unit. A photograph of the crusher unit installed in the premises of this Respondent is produced herewith and marked as **Annexure R8 (38)**. Apart from these a large number of water sprinklers are installed throughout the quarry and stone crusher premises. Every vehicle that goes out of the premises of this Respondent with the materials are properly covered in order to avoid any problem caused by the dust. The roads leading to the quarry of this Respondent are regularly sprinkled with water using specially designated vehicles owned and operated by this respondent as a dust suppression method. Plying of vehicles to and from from the quarry of this Respondent is in strict compliance with the regulations laid down by the State Government departments including the Motor Vehicles Departments and also by the Police authorities.

40. The averments in paragraphs 9 and 10 are all false and are hence denied. The Report referred to in paragraph 9 as annexure A6 of the Original Application to the knowledge this Respondent is the one that essentially deals with the various causes of the Kerala Flood - 2018. The Report very elaborately

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discusses unprecedented and unpredicted rainfall as a cause for the Kerala Floods - 2018 and the subsequent damages. Nowhere in the said Report, quarrying activities or its impact on the flood is even discussed. Amongst the detailed discussions made in the Report, not even a whisper is made about the quarrying activities across the state. Ironically, the Report identifies that an extent of 9538.45 kilometres of road has been damaged in the State of Kerala and almost eight lakh houses have been damaged in the State of Kerala. This is apart from the 500 plus bridges that were damaged. The report identifies the immediate necessity of reconstructing and repairing those houses, roads and bridges. Without prejudice this Respondent begs to submit that one of the primary contributors in terms of raw materials for the reconstruction and repair activities is undoubtedly the stone quarrying units functioning legally in the State of Kerala. Coming to the Annexure A7 Report relied upon by the Applicant in paragraph number 10 of the Original Application, this Respondent has a preliminary observation to be made that the author of the said Report, Dr. Maya C. Nair is a resident of the 6th Respondent Panchayath and is a person in the forefront of all activities undertaken by the Applicant and his brother against this Respondent. This Respondent is operating his quarry in strict compliance to the guidelines and directions given by the 2nd, 3rd and the 7th Respondents and till date there were not a single instance of any violation in whatsoever form identified against this Respondent by any of the official Respondents herein. Further, it is pertinent to point out that Annexure A7 Report, submitted by none other than a resident of the 6th Respondent

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Panchayath, has not identified any adverse situations/incidents with reference to the area covered by the 6th Respondent Panchayath, particularly the quarry or the quarrying operations carried out by this Respondent. This gains significance when on a perusal of the said Report makes it clear that the author of the said Report had taken all pains to identify each and every sections/areas in Palakkad district post the infamous Kerala floods of 2018. It is also worth mentioning at this stage that the alleged landslide that took place in the vicinity of this Respondents' quarry does not even find a mention in the said Report. This itself demonstrates the malafides of the Applicant herein. Had there been a landslide as alleged by the Applicant, even a minor one, undoubtedly it should have found place in Annexure A7 Report, particularly when the study was conducted by the resident of the 6th Respondent Panchayath.

41. The averments in paragraph 11 of the Original Application are all false and are hence denied. The figures given thereunder under an affidavit by the Applicant is wrong and with an intention to mislead this honourable Tribunal. The ulterior motives of the Applicant is to be presumed from his repetitive assertion of these false figures. A statutory Tribunal equipped with vast powers is understood to be taken for a ride by invoking its jurisdiction with whimsical and fanciful submissions of the Applicant, thereby setting in motion a judicial process which results in a tremendous loss to the State machinery, needless to mention the valuable judicial time of this honourable Tribunal. The Applicant in this paragraph reiterates that Palakkad Taluk has 45 quarries covering an area

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of 225 hectares against an actual 2 quarries covering not more than, may be 15 hectares in maximum (real area would be much lesser). The Applicant proceeds by saying that the 2nd Respondent could not have granted an Environmental Clearance for mining activities above 5 hectares. Deepak Kumar's Judgment of the Apex Court is cited out of place to create an impression that cluster mining is prevalent in the 6th Respondent Panchayath, whereas, there is admittedly no cluster situation in the 6th Respondent Panchayath or even in Palakkad Taluk for that matter. Admittedly there are only two quarries functioning in the 6th Respondent Panchayath as well as in Palakkad Taluk, i.e., the quarries of this Respondent and the 9th Respondent. The aerial distance between the lease boundaries of both the quarries is more than 1 kilometre. A true copy of the Certificate dated 12.07.2021 issued by the District Geologist, Palakkad certifying that there exists no quarries within 1 kilometre radius of the quarry of this Respondent is produced herewith and marked as **Annexure R8 (39)**.

42. The averments in paragraph 12 and 13 of the Original Application are all false and are hence denied. There is no case by this Respondent that indiscriminate and unregulated quarrying should be permitted in the State to meet the demand for construction materials. In fact, this Respondent welcomes any scientific regulation in addition to those existing regulations to regulate the functioning and operation of stone quarries in the State. As already stated, this Respondent is functioning fully within the four corners of the regulatory regime as existing on date. It is an admitted fact that the area

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where the quarry of this Respondent is situated does not fall under Red Zone as per the landslide susceptibility map of Centre of Earth Science Studies.

43. The Applicant has gone to the extent of alleging that this Respondent manages the local officers of official Respondents who conduct occasional inspections for compliance. However, the Applicant is unable to point out a single instance where he could substantiate such a serious allegation. The only intention of the Applicant is to portray this Respondent as a monstrous violator of law who is capable of managing officials ranging from that of the MoEFF & CC to the officials of SEIAA, Kerala, Mining and Geology Department and the Kerala State Pollution Control Board. In the seven odd years of functioning of this Respondent's quarry, numerous complaints were preferred against this Respondent by various people including the Applicant herein and his brother. In majority of those cases the inspections were carried out in the presence of the complainants themselves and they were also given ample opportunity of being heard before such complaint were disposed. As submitted in the beginning of this reply, the present litigation can only be looked upon as a continuation of never ending malicious prosecution attempts made by the Applicant and his people across various fora available.

44. The pleadings at paragraph 13 of the Original Application exposes the camouflaged attempt by the Applicant to challenge the Environmental Clearance granted to this Respondent at this distance of time. The facts those are sought to be ascertained by the Applicant in this paragraph are all considered by

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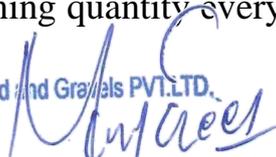


appropriate authorities in its correct perspective while granting the Environmental Clearance and also recently, in the month of November 2020, during the detailed filed inspection conducted by the expert members of the SEAC, Kerala under the direction of the 2nd Respondent, SEIAA, Kerala. All these points find a detailed appraisal in the Field Inspection Report submitted by the said committee which was accepted by the 2nd Respondent.

45. The averments in paragraph 14 of the Original Application are all misleading and are hence denied. Mining quantity is determined based on the guidelines prescribed by the 3rd Respondent and this Respondent is required to submit a detailed Mining Plan for the approval of the 3rd Respondent. In the case of this Respondent, the mining plan submitted by this Respondent was approved by the 3rd Respondent as mandated under the statute. The same is produced along with this reply as Annexure R8 (8). The mining quantity can never be determined on the basis of the requirement in the Panchayath alone where a quarry is situated. If the contention of the Applicant is to be accepted, then there should be a quarry in every locality/local body which would be a disastrous situation. The said contention of the Applicant is bereft of any logic and lacks any scientific study. Ironically, it is submitted that, the only quarry in the 6th Respondent Panchayat as well as in the whole of Palakkad Taluk operating with a valid Environmental Clearance is the one run by this Respondent.

46. It is submitted that this Respondent has not been able to extract nowhere near the permissible mining quantity every year. Out

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of the cumulative permissible mining quantity till date, this Respondent has extracted only about fifty percent (50%). This is because this Respondent carries out the quarrying operations in a responsible and scientific manner causing minimal impact on the environment. The mining quantity details available with the Mining and Geology Department would substantiate this claim. Mining operations are carried out only after clearing the overburden/topsoil and stacking it safely and scientifically in the designated location. Also, the quarrying activity is restricted voluntarily by this Respondent during rainy seasons for reasons narrated in the previous portions of this statement. This is also evident from the fact that the predicted number of benches that ought to have been formed till date has not been formed. In fact, the number of benches that could be formed in the quarry of this Respondent is much below the predicted/estimated number owing to the undermining of granite stone by this Respondent. A Photograph showing the bench formed in the quarry of this Respondent is produced herewith and marked as **Annexure R8 (40)**.

47. The grounds raised in the Original Application are not sustainable either in law or on facts. This Original Application is filed before this honourable Tribunal after a lapse of 6 years, 11 months and 29 days (2556 days) from the grant of Environmental Clearance to this Respondent by the 2nd Respondent. At this distance of time, the Applicant approaches this honourable Tribunal questioning the grant of Environmental Clearance without complying relevant provisions of EIA notification 2006. The Applicant further

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harbours his contentions on the Judgment of the honourable Supreme Court of India in Deepak Kumar case [2012 (4) SCC 629]. Admittedly, this Respondent is functioning on the strength of an Environmental Clearance granted on 24.05.2014 by the 2nd Respondent for an area of 9.3928 hectares. This Respondent wonders the applicability of the Judgment in Deepak Kumar case with respect to the quarrying operations being carried out by them. Moreover, the District Office of the 3rd Respondent has certified that there exists no cluster mining situation in the 6th Respondent Panchayath.

48. There is no cause of action for filing the above Original Application. The above Original Application is hit by the provisions of limitation prescribed under the NGT Act, 2010. The cause of action narrated in the Original Application is an invented one only for the purpose of the case. Even according to the Applicant, it is admitted that the Environmental Clearance to this Respondent was granted on 24.05.2014. 6 years, 11 months and 29 days (2556 days) have lapsed since then till the date of institution of this Original Application. The Applicant has rightly brought on record the factum of withdrawal of Original Suit 477 of 2020 that was filed before the Munsiff Court, Palakkad by the very same Applicant. The said Suit was instituted only on 30.10.2020 much after the limitation period under the NGT Act, 2010 is expired. The Applicant sought dismissal of the Original Suit pursuant to the interference by the honourable High Court of Kerala seeking liberty to approach this honourable Tribunal. On a plain comparison of the plaint filed before the Munsiff Court,

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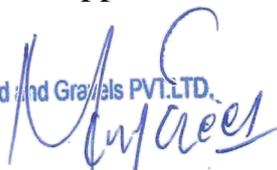
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Palakkad and the instant Original Application filed before this honourable Tribunal, it could be seen that the entire pleadings and prayers are different. Even the party array is different. The liberty availed at the Munsiff Court, Palakkad or even from the honourable High Court of Kerala cannot be a ground to sustain this Original Application before this honourable Tribunal. It is submitted by this Respondent that once a cause of action is withdrawn from a judicial forum lacking jurisdiction in the subject of lis for preferring it before the appropriate jurisdictional forum, the plaintiff/Applicant must stick on to the original pleadings and prayers set forth in the original action. On this account also the instant Original Application is liable to be dismissed at the threshold.

49. By setting in motion the jurisdiction of this honourable Tribunal on the basis of false and untenable facts and contentions, not only has the Applicant wasted the valuable judicial time of this honourable Tribunal, but also caused huge financial implications on the State exchequer while meeting the incidental expenses borne by the expert committee appointed by this honourable Tribunal. The repeated attempts by the Applicant and his brother along with other likeminded people of the locality has made it difficult for this Respondent to carry on his trade and business which is a source of livelihood for the owners of this Respondent as well as numerous employees dependant on this Respondent. It is therefore most humbly prayed that this honourable Tribunal appreciate the truth as placed hereinabove and put the Applicant to strict terms of costs and dismiss the above Original Application.

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50. This Respondent reserves their right to file additional statement/objections in the due course. It is most respectfully prayed that this honourable Tribunal permit this Respondent to advance further arguments supplementing and elaborating those stated hereinabove at the time of hearing.

In these circumstances, it is most humbly prayed that this honourable Tribunal may be pleased to dismiss the above Original Application with compensatory costs to this Respondent.

All facts stated above are true and correct to the best of my knowledge, information and belief.



For Royal Sand and Gravels PVT.LTD.
Mohammed Fazeel T. A.
Managing Director

Mohammed Fazeel T. A.
Managing Director
M/s Royal Sand & Gravels Pvt. Ltd.
8th Respondent

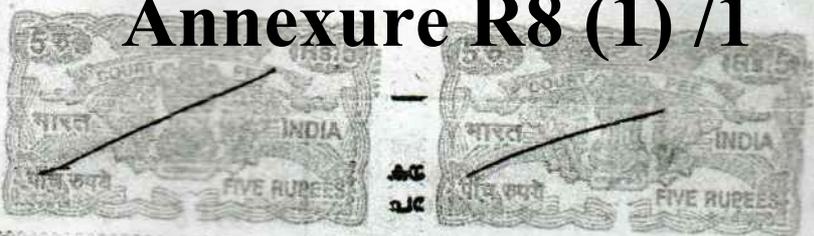
Solemnly affirmed and signed before me by the deponent who is personally known to me in my office at Ernakulam on this the 5th day of October 2021

Adv. Mohammed Sadique T. A.
Counsel for 8th Respondent

Dated this the 5th day of October, 2021.

Adv. Mohammed Sadique T. A.
Counsel for 8th Respondent

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14/5/20



ഫോറം
(ചട്ടം കാണുക)

**2005 - ലെ വിവരവകാശ നിയമത്തിൽ കീഴിൽ
വിവരങ്ങൾ ലഭിക്കാൻ സമർപ്പിക്കേണ്ട അപേക്ഷ**

To

സംസ്ഥാന പബ്ലിക് ഇൻഫർമേഷൻ
ഓഫീസർ, (ഓഫീസിന്റെ /
സ്ഥാപനത്തിന്റെ പേരും
മേൽവിലാസവും)

: റെഗിസ്ട്രാർ ജി.രാജുജി. സതപതി
മെന്.സി.പുന. ഓഫീസർ. കേരളം
ടി.സി. റോഡ്, പാലക്കാട്.
678014

3/5/2020

1. അപേക്ഷകന്റെ മുഴുവൻ പേര്	സിബി ജോസഫ്
2. മേൽവിലാസം	മിജംമാക്കൽ ഞാമ്പൻ ഡോണി. പി.ഒ. പാലക്കാട് - 678009
3. ആവശ്യപ്പെടുന്ന വിവരത്തിന്റെ വിശദാംശങ്ങൾ (വിഷയത്തിന്റെ ഇനവും വ്യക്തമാക്കേണ്ടതാണ്)	ക്യാറിക്ടർ സംബന്ധിച്ച സിദ്ധാ - ബ്രെയ്ൽ നോ.
4. വിവരവുമായി ബന്ധപ്പെട്ട വർഷം	2019 - 2020
5. മറ്റു പ്രസക്തമായ പരാമർശങ്ങൾ	പകർച്ചിനം ഉൾക്കൊള്ളിച്ച് ചില ലാഭകരമായ കർമ്മ കാര്യങ്ങൾ സാൻ തയ്യാറാക്കി

സ്ഥലം ഡോണി

766 തീയതി: 12-05-2020

കേരള വിവരവകാശ
അതൃപ്തികൾ അനുവദിക്കൽ

അപേക്ഷകന്റെ ഒപ്പ്

9/10 - രാമചി നൂതനാചാര്യൻ

മുദ്രണം

- 1. പാലക്കാട് ജില്ലയിൽ ഖനന അനുരതി ഉള്ള മതേ ക്വാറികൾ നിലവിൽ പ്രവർത്തിക്കുന്നുണ്ടോ?
- 2. നരതറോഡ്, വെമ്പലൂ അകത്തേങ്ങാറു പാലക്കാട് ജില്ലയിൽ ഖനന പഞ്ചായത്തുകളിൽ മതേ ക്വാറികൾ കണ്ടെടുക്കുന്നതിനുള്ള പ്രവർത്തന അനുരതി നൽകിയിട്ടുണ്ടോ?
- 3. അകത്തേങ്ങാറ ഗ്രാമപഞ്ചായത്തിൽ പാലക്കാട് ജില്ലയിൽ ഖനന പഞ്ചായത്തുകളിൽ മതേ ക്വാറികൾ കണ്ടെടുക്കുന്നതിനുള്ള പ്രവർത്തന അനുരതി ഉള്ളതാ?
- 4. ഡോണി നിരവധി മോഡേണിസ്ഡ് സമീപത്തായി പ്രവർത്തന അനുരതി ഉള്ള കണ്ടെടുക്കുന്നതിനുള്ള പ്രവർത്തന അനുരതി ഉള്ളതാ?
- 5. പേപ്പർ ക്വാറി/കണ്ടെടുക്കുന്നതിനുള്ള പേപ്പർ ക്വാറി/കണ്ടെടുക്കുന്നതിനുള്ള പ്രവർത്തന അനുരതിയുടെ പകർപ്പ് നൽകുന്നതാണ് അപേക്ഷിക്കുന്നു.
- 6. പേപ്പർ ക്വാറികളുടെ പീസ് ഓർഡർ പീസ് പ്രത്യേകമായി വരുടെ പകർപ്പ് അനുവദിക്കണമെന്ന് അപേക്ഷിക്കുന്നു.
- 7. അകത്തേങ്ങാറ ഗ്രാമപഞ്ചായത്തിൽ പ്രവർത്തന അനുരതി ഉള്ള ക്വാറികളുടെ അപേക്ഷകൾ തിരിച്ചറിയുന്നതിനുള്ള പകർപ്പ് ലഭ്യമാണോ? അതേ ക്ലിക്ക് അനുവദിക്കുന്നതിനുള്ള പകർപ്പ് ലഭ്യമാണെന്ന് അപേക്ഷിക്കുന്നു.
- 8. തിരിച്ചറിയുന്നതിനുള്ള പ്രവർത്തന ക്വാറികളിൽ പരിശോധന നടത്താൻ അനുവദിക്കണമെന്ന് അപേക്ഷിക്കുന്നു. ഉള്ളിൽ ഓരോ ക്വാറികളിലും മതേ ക്വാറി പരിശോധന നടത്തിയിട്ടുണ്ടോ?
- 9. പരിശോധന നടത്തിയിട്ടുണ്ടെങ്കിൽ പ്രവർത്തന പേപ്പർ ക്വാറി കണ്ടെടുക്കുന്നതിനുള്ള പകർപ്പ് അനുവദിക്കണമെന്ന് അപേക്ഷിക്കുന്നു.

നം.ഡി.ഒ.പി/970/2020/എ

ജില്ലാ കാര്യലയം,
മൈനിംഗ് ആന്റ് ജിയോളജി വകുപ്പ്,
൯൯ ബസ് സ്റ്റാന്റ് കോംപ്ലക്സ്,
പാലക്കാട് -14 PH:No. 0491 2527196
e-mail : geo.pal.dmg@kerala.gov.in
തീയതി: 09/06/2020.

പ്രപഞ്ചകൻ

ഡോ. സുരജ്. എസ്,
ജിയോളജിസ്റ്റ്/സ്റ്റേറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ
പാലക്കാട്.

സ്വീകർത്താവ്

ശ്രീ.സിബി ജോസഫ്,
കല്ലുമാക്കൽ ഹൗസ്,
യോണി. പി.ഒ,
പാലക്കാട് - 678009.

മാന്യരെ,

വിഷയം : 2005 ലെ വിവരാവകാശ നിയമപ്രകാരമുള്ള അപേക്ഷ - മറുപടി നൽകുന്നത് - സംബന്ധിച്ച്.

സൂചന : താങ്കളുടെ 12/05/2020 തീയതിയായ അപേക്ഷ.

സൂചനയിലേക്ക് ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചനയിലെ അപേക്ഷയിൽ ആവശ്യപ്പെട്ട ചോദ്യങ്ങൾക്കുള്ള മറുപടി താഴെ ചേർക്കുന്നു.

- 1). പാലക്കാട് ജില്ലയിൽ നിലവിൽ 70 കരിങ്കല്ല് ക്വാറികൾക്ക് (22 ക്വാറിയിംഗ് പെർമിറ്റും, 48 ക്വാറിയിംഗ് ലീസും) പ്രവർത്തന അനുമതി ഉണ്ട്. ആയതിൽ പ്രവർത്തിക്കുന്നത് 64 എണ്ണമാണ്.
- 2). മരുതറോഡ്, മലമ്പുഴ പുതുപ്പതിയാരം എന്നീ ഗ്രാമപഞ്ചായത്തുകളിൽ. ക്വാറികൾക്കും ക്രഷർ യൂണിറ്റുകൾക്കും പ്രവർത്തന അനുമതി നൽകിയിട്ടില്ല. അകത്തേത്തറ വില്ലേജിൽ 02 ക്വാറി/ക്രഷർ യൂണിറ്റുകൾക്ക് പ്രവർത്തന അനുമതി നൽകിയിട്ടുണ്ട്.
- 3). അകത്തേത്തറ പഞ്ചായത്തിൽ ഖനനാനുമതിയുള്ള ക്വാറി, ക്രഷർ യൂണിറ്റുകൾ:-
 - 1). റോയൽ സാന്റ് & ഗ്രാവൽസ് പ്രൈ ലിമിറ്റഡ്
 - 2). മേരിമാതാ ഗ്രാസൈറ്റ്സ്.
- 4). യോണി റിസർവ്വ് ഫോറസ്റ്റിന് സമീപത്ത് പ്രവർത്തിക്കുന്ന ക്രഷർ യൂണിറ്റുകൾ ഏതെല്ലാം എന്ന് ഈ ഓഫീസിന് അറിവില്ലാത്തതാണ്. എന്നാൽ അകത്തേത്തറ വില്ലേജിലെ യോണി എന്ന സ്ഥലത്ത് രണ്ട് ക്വാറികൾക്ക് ഈ ഓഫീസിൽ നിന്ന് അനുമതി നൽകിയിട്ടുണ്ട്. ടി ക്വാറികളോടനുബന്ധിച്ച് ക്രഷർ യൂണിറ്റും പ്രവർത്തിക്കുന്നുണ്ട്. ചോദ്യം നം. 3 നുള്ള മറുപടിയിൽ പറയുന്ന ക്വാറികളാണിത്.
- 5). പ്രസ്തുത ക്വാറി/ക്രഷർ യൂണിറ്റിന് മൈനിംഗ് & ജിയോളജി ഡയറക്ടർ നൽകിയ ക്വാറിയിംഗ് ലീസിന്റെ പകർപ്പും രജിസ്ട്രേർഡ് മെറ്റൽ ക്രഷർ യൂണിറ്റ് (RMCU)-ന്റെ പകർപ്പും നൽകുന്നതിന് പേജ് ഒന്നിന് 2/- രൂപ നിരക്കിൽ 17/-പേജിന് 34/- രൂപ

"0070-60-118-99-Receipts under Right to Information Act 2005" എന്ന ഹെഡ്

മുദ്രയും ഒപ്പും ഉള്ളതാണ് പാലക്കാട്

ഒപ്പും

- ഓഫ് അക്കൗണ്ടിൽ സർക്കാർ ട്രഷറിയിൽ അടച്ച് അസൽ ചലാൻ ഹാജരാക്കുന്ന മുറക്ക് പകർപ്പുകൾ അനുവദിക്കുന്നതാണ്.
- 6) ചോദ്യം നം. 5 നുള്ള മറുപടിയിൽ അനുവദിക്കുന്നത് ക്വാറിയിന്റെ ലീസ് ഉത്തരവിന്റെ പകർപ്പാണ്. ലീസ് എഗ്രിമെന്റിന്റെ പകർപ്പ് നൽകുന്നതിന് പേജ് ഒന്നിന് 2/- രൂപ നിരക്കിൽ 22 പേജിന് 44/- രൂപ "0070-60-118-99-Receipts under Right to Information Act 2005" എന്ന ഹെഡ് ഓഫ് അക്കൗണ്ടിൽ സർക്കാർ ട്രഷറിയിൽ അടച്ച് അസൽ ചലാൻ ഹാജരാക്കുന്ന മുറക്ക് പകർപ്പുകൾ അനുവദിക്കുന്നതാണ്.
 - 7) മേൽപ്പറഞ്ഞ ക്വാറികളുടെ അപ്രൂവ്ഡ് മൈനിങ് പ്ലാന്റുകൾ ഈ ഓഫീസിൽ ലഭ്യമാണ്. എന്നാൽ ഒരു മൈനിങ് പ്ലാനിന്റെ പേജ് തന്നെ 100 പേജിൽ കൂടുതലുണ്ട്. ക്ലിയർ പ്രിന്റ് എടുത്ത് നൽകുന്നതിന് ഈ ഓഫീസിന്റെ മറ്റൊരു പ്രവർത്തനത്തെയും പ്രതികൂലമായി ബാധിക്കുമെന്നതിനാൽ പകർപ്പ് നൽകുവാൻ സാധിക്കാത്ത അവസ്ഥയാണ്. എന്നാൽ താങ്കൾക്ക് SEIAA-യുടെ www.environmentclearance.nic.in എന്ന വെബ് സൈറ്റിൽ അപ്രൂവ്ഡ് മൈനിങ് പ്ലാൻ എന്ന ലിങ്കിൽ നിന്നും ഡൗൺലോഡ് ചെയ്ത് എടുക്കാവുന്നതാണ്.
 - 8) പരിശോധന നടത്തിയിട്ടുണ്ട്. പരിശോധന നടത്തിയത് എന്നു മുതലാണ് എന്നുള്ള കാലയളവ് താങ്കളുടെ അപേക്ഷയിൽ സൂചിപ്പിച്ചിട്ടില്ലാത്തതിനാൽ അവസാനമായി പരിശോധന നടത്തിയ തീയതി അറിയിക്കുന്നു. RMCU പുതുക്കുന്നതിനായി 30/04/2020 തീയതിയിൽ രണ്ടു ക്വാറികളിലും പരിശോധന നടത്തിയിട്ടുണ്ട്.
 - 9) പരിശോധന റിപ്പോർട്ടിന്റെ പകർപ്പ് നൽകുന്നതിന് പേജ് ഒന്നിന് 2/- രൂപ നിരക്കിൽ 2 പേജിന് 4/- രൂപ "0070-60-118-99-Receipts under Right to Information Act 2005" എന്ന ഹെഡ് ഓഫ് അക്കൗണ്ടിൽ സർക്കാർ ട്രഷറിയിൽ അടച്ച് അസൽ ചലാൻ ഹാജരാക്കുന്ന മുറക്ക് പകർപ്പുകൾ അനുവദിക്കുന്നതാണ്.

വിശ്വസ്തതയോടെ,
 11/6/2020
 ഡോ. സുരജ്. എസ്
 ജിയോളജിസ്റ്റ്/
 സ്റ്റേറ്റ് പബ്ലിക് ഇൻഫർമേഷൻ ഓഫീസർ.

ഈ മറുപടി താങ്കൾക്ക് തൃപ്തികരമല്ലെങ്കിൽ 30 ദിവസത്തിനുള്ളിൽ താങ്കൾക്ക് താഴെ പറയുന്ന അപ്പീൽ അധികാരി മുൻപാകെ അപ്പീൽ നൽകാവുന്നതാണ്.

അപ്പീൽ അധികാരി :
 ഡെപ്യൂട്ടി ഡയറക്ടർ,
 ഡയറക്ടറേറ്റ് ഓഫ് മൈനിങ് & ജിയോളജി,
 കേശവദാസപുരം, പട്ടം പാലസ് പി.ഒ,
 തിരുവനന്തപുരം - 895004.

Despatched on 11/6/2020

സംബന്ധിച്ച വിവരങ്ങൾ
 നിയമപ്രകാരം അനുവദിച്ചിട്ടുണ്ട്
 ജിയോളജിസ്റ്റ്
 തിരുവനന്തപുരം

39

Annexure R8 (3) /1



प्रारूप 1

पंजीकरण प्रमाण-पत्र

कॉर्पोरेट पहचान संख्या : U14102KL2011PTC029429

2011 - 2012

मैं एतद्वारा सत्यापित करता हूँ कि मैसर्स

ROYAL SAND AND GRAVELS PRIVATE LIMITED

का पंजीकरण, कम्पनी अधिनियम 1956 (1956 का 1) के अंतर्गत आज किया जाता है और यह कम्पनी प्राइवेट लिमिटेड है।

यह निगमन-पत्र आज दिनांक तेईस सितम्बर दो हजार ग्यारह को इरणाकुलम में जारी किया जाता है।

Form 1

Certificate of Incorporation

Corporate Identity Number : U14102KL2011PTC029429

2011 - 2012

I hereby certify that ROYAL SAND AND GRAVELS PRIVATE LIMITED is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the company is private limited.

Given at Ernakulam this Twenty Third day of September Two Thousand Eleven

Digitally signed by V E JOSEKUTTY
Date: 2011.09.23 11:42:20
GMT+05:30

Registrar of Companies, Kerala and Lakshadweep

कम्पनी रजिस्ट्रार, केरल एवं लक्षद्वीप

*Note: The corresponding form has been approved by V E JOSEKUTTY, Deputy Registrar of Companies and this certificate has been digitally signed by the Registrar through a system generated digital signature under rule 5(2) of the Companies (Electronic Filing and Authentication of Documents) Rules, 2006.
The digitally signed certificate can be verified at the Ministry website (www.mca.gov.in).

कम्पनी रजिस्ट्रार के कार्यालय अभिलेख में उपलब्ध पत्राचार का पता :

Mailing Address as per record available in Registrar of Companies office:

ROYAL SAND AND GRAVELS PRIVATE LIMITED
THEPARAMBIL HOUSE, THRITHALLOOR WEST P O,
TRICHUR - 680619,
Kerala, INDIA





Government of Kerala

Department of Environment & Climate Change

(The Secretariat of SEIAA & SEAC Kerala)

Pallimukku, Pettah P.O., Thiruvananthapuram- 695 024

Ph: +91471-2742264(Off); +91471-2742554 (Fax)

e-mail: environmentdirector@gmail.com web: www.envt.kerala.gov.in

No. 160/SEIAA/KL/3490/2013

Dt: 24.5.2014

From

The Director

To

Mr. Mohammed Fazeel T.A.
Managing Director
M/s Royal Sand & Gravels Pvt. Ltd.
Plaza Junction, Dhoni P.O.
Palakkad, Kerala – 678009.

Sir,

Sub: Environment Impact Assessment Authority – Quarry project in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala by M/s Royal Sand & Gravels Pvt. Ltd. – Environmental Clearance under EIA Notification 2006 - Forwarded.

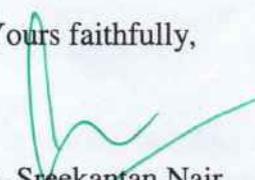
Ref: Proceedings of even no. dt. 24.05.2014 of State Environment Impact Assessment Authority Kerala

I am forwarding herewith the Environmental Clearance (EC) issued by State Level Environment Impact Assessment Authority Kerala (SEIAA Kerala) to Mr. Mohammed Fazeel T.A., Managing Director, M/s Royal Sand & Gravels Pvt. Ltd., for the quarry project at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala vide reference cited.

You are requested to comply with the following immediately:

- (i) Return a copy of the EC with due signature of the authorized signatory in all pages in token of acceptance.
- (ii) Forward copies of newspaper advertisements in which the Environmental Clearance issued is published and
- (iii) Forward a NOTARIZED affidavit mentioning the EC proceedings number and date, stating that all the conditions stipulated in the EC shall be scrupulously followed.

Yours faithfully,


P. Sreekantan Nair
Director

Encls: As above





Validity expires on 23.05.2019

Proceedings of the State Environment Impact Assessment Authority Kerala

Present: Prof. (Dr.) K.P. Joy, Chairman; Dr. J. Subhashini, Member; Sri. P.K. Mohanty IAS, Member Secretary

Sub: SEIAA Kerala – Quarry project in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala by M/s Royal Sand & Gravels Pvt. Ltd. – Environmental Clearance under EIA Notification 2006 accorded – Orders issued

Environmental Clearance

No. 160/SEIAA/KL/3490/2013

dated, Thiruvananthapuram 24.05.2014

Read:- SEIAA Kerala Minutes of the 30th meeting dt. 09-05-2014

ORDER



Mr. Mohammed Fazeel T.A. has applied for Environmental Clearance vide application received on 09-12-2013 for the quarry project of M/s Royal Sand & Gravels Pvt. Ltd. in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala from 9.3928 hectares for the extraction of minor minerals. The land use classification as per revenue records is private land. Out of the total 11.6655 hectares of land owned by the proponent, the lease area consists of 9.3928 hectares which is private land and the present land use is quarrying activities. The current proposal is for the existing quarry and hence no alternate site was examined as the project site is mineral specific. The proposed quarry site is private land and is possessed in the name of M/s Royal Sand & Gravels Pvt. Ltd. Forest land is not involved in the project. It is interalia, noted that the project comes under Category B2, Activity 1(a), (i) of Schedule of EIA Notification 2006. The proposed project site falls within 10° 51' 24.53" N to 10° 51' 38.56" N and 76° 37' 50.95" E to 76° 38' 5.63" E. The proposed project is for quarrying of 3,50,000 MTA of building stone from an area of 9.3928 hectares of land. The expected life of mine will be 28 years.

The proposal has been appraised by the State Level Expert Appraisal Committee Kerala constituted by the competent authority, as per prescribed procedure in the lights of provisions under the EIA Notification 2006 and subsequent amendments, in its 23rd meeting held on 6th and 7th January 2014, 25th meeting held on 14th and 15th February 2014, 26th meeting held on 20th and 21st March 2014 and 29th meeting held on 2nd and 3rd May 2014 AND on the basis of the supporting documents enclosed with the application viz., the Form – 1, questionnaire for mining projects, pre-feasibility report, Environment Management Plan and the additional clarifications including a map showing a buffer distance of 50 m from the forest land on the north furnished in response to the observations, the SEAC Kerala recommended environmental clearance to the project.

The proposed project activity involves about 100 % of the pit area for exploring building stone. At the end of life of mine, excavated pit will be backfilled and reclaimed and rehabilitated by plantation leaving no void. The proposed project does not involve any underground mining activities. The mining

will be done by open cast semi mechanized method. The bench height and width proposed is 5 m. The exploitation of mineral is being done from 225 m MSL to 125 m MSL in conceptual phase. The ultimate depth of the mine workings is estimated to be 125 m MSL. Part of the proposed land is already under mining and there is no top soil in those areas. The remaining land is having top soil with average thickness of 1 m to 3 m. About 1,55,440 m³ of top soil will be generated from the proposed pit, which will be properly stacked within their own property but outside the lease area and will be utilized for plantation over the reclaimed areas. The sewage of 0.8 KLD generated from the mine office will be diverted to the septic tank followed by soak pit. The municipal solid waste generated from the labour quarter will be disposed. The sludge generated from the septic tank will be dried and used as manure in plantation. The daily water requirement of 5 KLD will be met from open well water/storm water collection pond. The total power requirement of 75 kW will be drawn from diesel engine. There will be fugitive emissions generated during material handling, transportation, loading, unloading, etc. that are proposed to be managed by regular water sprinkling on haul road, green belt development, avoiding overloading of vehicles, maintaining the speed of vehicles within prescribed limits and covering the load with tarpaulin sheets. Plantation with shrubs, herbs and trees will be done as part of eco-restoration work. Anticipating 50 % growth rate, at the end of life of mine about 9,000 trees will be grown in total area of 9.3928 hectares. As per the biodiversity listing provided by the proponent, there is no floral or faunal species existing at site which are in the red listed category or schedule 1 species. Kalpathi Puzha is located at a distance of 8 km S, thodu at a distance of 2 km S, a water fall at a distance of 2 km SE, Dhoni Forest at 7.5 m N & E and Malampuzha Dam Water Catchment Area at a distance of 2.4 km NE of the project site. Electrical high tension line is at a distance of 700 m W and Mobile tower at a distance of 1 km W of the project site. There are no houses within 500 m radius from the proposed quarry. The quarry is interlinked with a crusher unit located within the complex. As stated by the proponent, there is no litigation pending against the lease area / applicant of the lease area in any court of law. The total cost of the project is ₹ 2.50 Crores.

The SEIAA, after due consideration of the relevant documents and additional clarifications submitted by the project proponent, and in view of the recommendations of SEAC, approved for issuance of Environmental Clearance for the project mentioned above at its 30th meeting held on 9th May 2014. Accordingly, the State Level Environment Impact Assessment Authority (SEIAA) Kerala constituted by Govt. of India vide Notification No. S.O. 2484(E) dt. 3-11-2011 of Ministry of Environment and Forests, Govt. of India, published as Gazette extraordinary No. 2074 on 3-11-2011 and further amended by Govt. of India vide Notification No. S.O. 546(E) dt.25.02.2014 of Ministry of Environment and Forests, Govt. of India, published as Gazette extraordinary No. 466 dated 25-02-2014, hereby accord necessary Environmental Clearance for the quarry project in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala by M/s Royal Sand & Gravels Pvt. Ltd. as per powers vested with it under the provisions of Environment Impact Assessment Notification – 2006 and subsequent amendments and also under the provisions made in the O.M. No. L-11011/47/2011-IA.II(M) dated 18th May 2012 of the Ministry of Environment and Forests, Government of India, and further subject to strict compliance of the following specific conditions, and the general conditions contained in the Annexure, which shall also form a part of this document:

1. Limit quarry to the stream on the eastern side to permit unhindered flow of the stream.
2. Leave statutory distance from the forest land on the north.
3. The stream may be provided with low level check dams to trap silt.
4. Rain water harvesting facility is required in the absence of dependable source of water.



Compliance of the above conditions will be monitored by the Directorate of the Department of Environment and Climate Change, Government of Kerala or its agencies and also by the Regional Office of the Ministry of Environment and Forests, Government of India located at Bangalore. Necessary support for entry and inspection should be provided by the project proponent to the staff of the Directorate and Ministry for monitoring purposes. In case of non-compliance of conditions, noted, if any, the Director, Department of Environment and Climate Change shall report the matter to the District Collector concerned to take necessary action under Environment Protection Act 1986.

The given address of correspondence of the Authorized Signatory of the project is:- Mr. Mohammed Fazeel T.A., Managing Director, M/s Royal Sand & Gravels Pvt. Ltd., Plaza Junction, Dhoni P.O., Palakkad, Kerala – 678009; Mob. No. 09447129278; Email: royal_grs@yahoo.com

Agency with NABET accreditation for EIA is:- M/s Enkay Enviro Services Pvt. Ltd., 24-B, Dadu Marg, Gopal Bari, Ajmer Road, Jaipur, Rajasthan-302001; Tel. No: 0141-4013996/4023996/4016996; Fax; 0141-4026996; Email: info@enkayenviro.com

The validity of EC is for a period of 15 years from 24.05.2014 subject to renewal in every five years.



Sd/-
P.K.Mohanty IAS
Member Secretary, SEIAA
and Addl. Chief Secretary to Government
Environment, Forest & Wildlife Departments

To

✓ Mr. Mohammed Fazeel T.A.
Managing Director
M/s Royal Sand & Gravels Pvt. Ltd.
Plaza Junction, Dhoni P.O.
Palakkad, Kerala – 678009.

Copy to :

1. IA-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi – 110003
2. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block Koramangala, Bangalore-560034
3. The Addl. Chief Secretary to Government, Environment Dept., Government of Kerala
4. The Principal Secretary to Government, Local Self Government Department
5. The District Collector concerned
6. The Director, Dept. of Environment and Climate Change, Govt. of Kerala, Tvm – 24.
7. The Director, Mining and Geology Department, Government of Kerala
8. Chairman and Members of SEIAA Kerala
9. Chairman, SEAC Kerala
10. Website uploading
11. Stock file

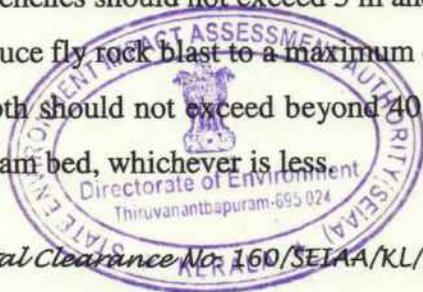
Forwarded/ By Order

P. Sreekantan Nair
Director, DoECC
(Secretariat of SEIAA/ SEAC Kerala)

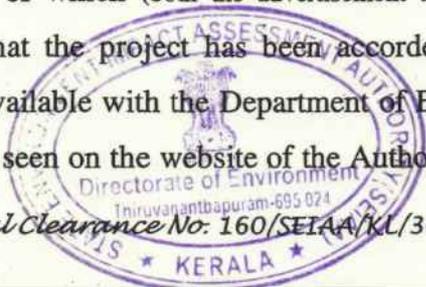
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY KERALA

GENERAL CONDITIONS (for mining projects)

- (i) Rain Water Harvesting capacity should be installed as per the prevailing provisions of KMBR / KPBR, unless otherwise specified elsewhere.
- (ii) Environment Monitoring Cell as agreed under the affidavit filed by the proponent should be formed and made functional.
- (iii) Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, inclusive of approach road and internal roads.
- (iv) The project shall incorporate devices for solar energy generation and utilization wherever possible.
- (v) Sprinklers shall be installed and used in the project site to contain dust emissions.
- (vi) Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.
- (vii) At least 10 percent out of the total excavated pit area should be retained as water storage areas and the remaining area should be reclaimed with stacked dumpings and overburden and planted with indigenous plant species that are eco-friendly.
- (viii) Corporate Social Responsibility (CSR) agreed upon by the proponent should be implemented in tune with the conditions specified in the Companies Act, 2013.
- (ix) Barbed metal wire fencing around the mining area shall be provided with a height of not less than 5 ft so that falling of animals/human beings/dumping of garbages etc. does not happen.
- (x) Warning alarms indicating the time of blasting (to be done at specific timings) has to be arranged as per stipulations of Explosive Department.
- (xi) Control measures on noise and vibration prescribed by KSPCB should be implemented.
- (xii) Quarrying activities should be limited to day time as per KSPCB guidelines.
- (xiii) Blasting should be done in a controlled manner as specified by the regulations of Explosives Department or any other concerned agency.
- (xiv) A licensed person should supervise/ control the blasting operations.
- (xv) Access roads to the quarry shall be tarred to contain dust emissions that may arise during transportation of materials.
- (xvi) Overburden materials should be managed within the site and the old quarries, if any, should be reclaimed and restored.
- (xvii) Height of benches should not exceed 5 m and width should not be less than 5 m.
- (xviii) Mats to reduce fly rock blast to a maximum of 10 PPV should be provided.
- (xix) Mining depth should not exceed beyond 40 m, unless otherwise specified or not below the level of nearest stream bed, whichever is less.



- (xx) No mining operations should be carried out at places having a slope greater than 45°.
- (xxi) Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB.
- (xxii) The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc.
- (xxiii) Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.
- (xxiv) The transportation of minerals should be done in covered trucks to contain dust emissions.
- (xxv) The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project.
- (xxvi) Disposal of spent oil from diesel engines should be as specified under relevant Rules/ Regulations.
- (xxvii) Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.
- (xxviii) Norms of Kerala State Pollution Control Board should be adhered to regarding distance criteria of residences, roads, rivers and worship places.
- (xxix) 200 m buffer distance should be maintained from forest boundaries.
- (xxx) Consent from Kerala State Pollution Control Board under Water and Air Act(s) should have been obtained before initiating activity.
- (xxxi) All other statutory clearances should have been obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.
- (xxxii) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Authority.
- (xxxiii) The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (xxxiv) The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
- (xxxv) The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Department of Environment and Climate Change, Govt. of Kerala and may also be seen on the website of the Authority at www.seiaakerala.org. The advertisement should



be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.

- (xxxvi) A copy of the clearance letter shall be sent by the proponent to concerned Grama Panchayat/ District Panchayat/ Municipality/Corporation/Urban Local Body and also to the Local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The Environmental Clearance shall also be put on the website of the company by the proponent.
- (xxxvii) The proponent shall submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data (**both in hard copies as well as by e-mail**) and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also to the Directorate of Environment and Climate Change, Govt. of Kerala.
- (xxxviii) The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40.
- (xxxix) The proponent should provide notarized affidavit (*indicating the number and date of Environmental Clearance proceedings*) that all the conditions stipulated in the EC shall be scrupulously followed.

Approved/ For issue

P. Sreekantan Nair
Director, DoECC
(Secretariat of SEIAA/ SEAC Kerala)



Sd/-
Member Secretary, SEIAA Kerala



*Proceedings of the State Environment Impact Assessment Authority
Kerala*

*Present: Dr.H.Nagesh Prabhu IFS (Retd.), Dr. Jayachandran.K, Member and
Dr.Usha Titus I.A.S., Member Secretary.*

Sub: SEIAA- Quarry Project in Survey Nos. 2, 14, 15 and 16/1 at Akathethara V
Pachayath, Palakkad Taluk, Palakkad District, Kerala by M/s Royal Sand &
Pvt. Ltd. - Environment Clearance - Accorded - Erratum - Orders issued

State Environment Impact Assessment Authority, Kerala

No. 160/SEIAA/KL/3490/2013

dated, Thiruvananthapuram 16.01.2019

- Ref:- 1. E.C. issued vide Proceedings No.160/SEIAA/KL/3490/2013, dt.24.05.2014
2. Representation received on 14.01.2019 from Sri.Mohammed Fazeel T.A.
3. Minutes of the 88th meeting of SEIAA held on 25.01.2019

ERRATUM

Environmental Clearance was issued to Sri.Mohammed Fazeel T.A, I
Director, M/s Royal Sand & Gravels Pvt. Ltd, Plaza Junction, Dhoni P.O, Palakkad,
678 009 for the quarry project in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Vi
Panchayath, Palakkad Taluk, Palakkad District, for an area of 9.3928 hectares bas
decision of 30th meeting of SEIAA held on 09.05.2014, vide reference 1st above.

The proponent, vide reference 2nd cited above has submitted an applic
renewal of EC. The matter has been examined and found that at the front page of
granting EC, it is mentioned that validity expires on 23.05.2019. In the Order grant
the proponent it is stated that the EC is for a period of 15 years from 24.05.2015 ;
renewal in every five years.

The matter was placed in the 88th meeting of SEIAA held on 25.01.2019. .
observed that the term "renewal" in EC No.160/SEIAA/KL/3490/2013 dated. 24

[Handwritten signature]

creates ambiguity, hence decided to replace the word 'renewal' with 'review'. The the EC will be 15 years from 24.05.2014 subject to review in every 5 years.

As decided by SEIAA the word 'renewal' referred in the 8th paragraph of read as 1st paper above is modified and corrected to read as 'review'. The validity will be 15 years from 24.05.2014 subject to review in every 5 years.

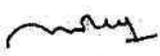
The Environmental Clearance issued as per the paper read as 1st paper abc modified to the above extent only.

Sd/-
Dr. Usha Titus L.
Member Secretary, S

To,

✓ Sri. Mohammed Fazeel T.A
Managing Director
M/s Royal Sand & Gravels Pvt. Ltd
Plaza Junction, Dhoni P.O
Palakkad, Kerala - 678 009

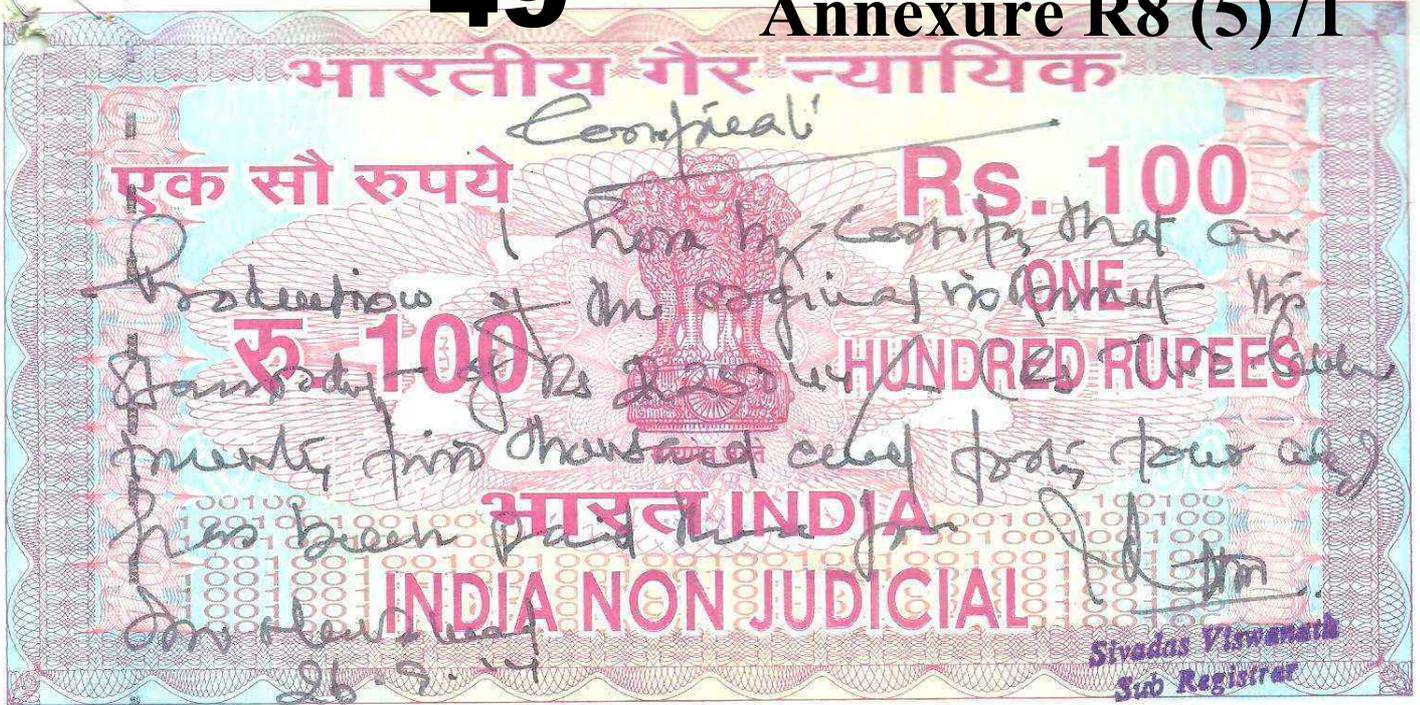
Forwarded/By (


Administrator, SI

Copy to,

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Block, Koramangala, Bangalore-560034.
2. The Additional Chief Secretary to Government, Environment Dept, Government of Kerala.
3. Director, Mining & Geology, Thiruvananthapuram -4.
4. District Collector, Palakkad
5. The Secretary, Akathethara Panchayat, Palakkad
6. Chairman, SEIAA.
7. S/f
8. O/c





കേരളം കേരल KERALA

AM 259574

FORM - 'H'

(See Rule 32)

QUARRYING LEASE

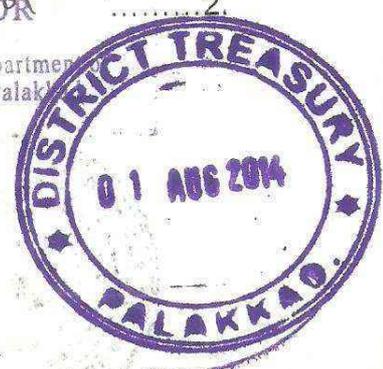
This indenture made this the Twenty second day of August..... 2014 between the Governor of Kerala (hereinafter referred to as the "State Government" which expression shall, where the context so admits be deemed to include his successors and assigns) of the one part and M/s Royal Sand & Gravels (P)Ltd., Plaza Junction, Dhoni(P.O), Palakkad - 678009 represented by Sri. Mohammed Fazeel, Managing Director aged 35 years son of Sri. Abdul Salam resident of Theparambil House, Thrithalloor West (P.O), Trissur Dist. - 680619, in the village of Akathethara, taluk of the Palakkad, Palakkad District (hereinafter called the "lessee" which expression shall where the context so admits, include his executors, administrators, representatives and permitted assigns) of the other part.

For Royal Sand and Gravels pvt. Ltd
 Mohammed Fazeel
 Managing Director 22/8/2014

no: 2868 Rs 100/- sold to
 Muhammed Fazeel T.A.
 mg Director of Royal
 Sand & Gravels (P) Ltd
 Dhoni 20.8.2014

M.C. KISHOR
 Geologist
 District Office of the Department
 Mining and Geology, Palakkad

N.S. GANESAN
 SUB COURT VENDOR
 [TEMPORARY]
 PALAKKAD



2486
1

10/1/2014

executed in the office of the S.D. Registrar at ... with
the order of the Sub Registrar of the Bureau of Revenue
64976 2.15 pm
the 26th of Sep by 2014

Mohammed Fazeel. Nizam

26th Sep 2014

Sivadas Viswanath
Sub Registrar

Execution admitted
By

1) Mohammed Fazeel. Nizam
S/o. Abdul Salam Mg. Director
for Regs Royal Road + General (Ltd) residing
at - The Probabil house Thiruv



2) I have subscribed myself as to the execution
of this instrument by Sr. M. S. Kishor Geology
- 090 Dept of Mining and geology who is
employed from Probabil premises as (1) of 2
Identified by

NISAR. T N/A S/o T.K. YOUSUF. THOTTITHODY HOUSE
THACHAMPARA (PO) PALAKKAD - 678593 (Business)



Sub Registrar
Palakkad

Signature

Witnesseth that in consideration of the rents and royalties and lessee covenants, hereinafter reserved and contained the State Government both hereby demise upto the lessee the land measuring 7.0655 hectares described in the schedule hereunder the delineated on the plan here to annexed and therein coloured red (hereinafter called the "said lands") to hold the same for a period of 12 (twelve) years commencing from the Twenty Second day of August 2014 and ending on the Twenty first day of August 2026 for the purposes of extracting minor minerals and subject to the terms and conditions contained in the Kerala Minor - Mineral Concession rules, 1967 (hereinafter referred to as "the Rules") and to the terms and conditions hereinafter appearing.

1. The lessee shall have the right in and upon the said lands to extract Granite Building Stone (hereinafter called the said mineral) and to do all acts necessary for the extraction of the said mineral including the erection on the said lands, buildings and plant required for the purposes and also to take lead and carry away over the said lands and to dispose off the said minerals extracted as aforesaid.
2. The lessee shall during the subsistence of this lease have the liberty to work the said mineral and remove the same from the quarry hold on permits issued by the State Government /Competent authority or any other officer authorised by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in schedule I to these Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.
3. The lessee shall pay to the State Government an yearly surface rent equal to the land revenue if any, assessable under the rules for the time being the force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any per hectare of the land the surface whereof shall be occupied or used by the lessee for any of the purposes of this demise and so in proportion for any area less than a hectare. The said surface rent shall be paid by yearly payments, the first of such payments to be made on or before the last day of the first year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence.
4. The lessee shall at all time during the currency of this demise keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said mineral sold or exported together with the names of the purchasers or consignees. The lessee shall also, maintain a register of employees showing therein separately men, women and children employed daily and shall at all reasonable times allow the competent authority appointed under the rules (hereinafter referred to as "competent authority") or the officer authorised by him/her/them to examine the said books of account and the register of employees and to take copies and extracts there from. The lessee shall submit reports in Forms 'F' and 'G' on the specified dates.

For Royal Sand and Gravels pvt, Ltd

Mohammed Fazeel

Managing Director 22/8/2014

M. C. KISHOR
Geologist

District Office of the Department of
Mining and Geology, Palakkad.

5. All sums found due under or by virtue of this deed from the lessee may be recovered from him jointly and severally from them and his/her/their properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue or in any other manner as the State Government may deem fit.
6. The lessee shall at the lessee's own expense erect and at all time maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan hereto annexed.
7. No quarrying operations or working shall be carried on or permitted to be carried on by the lessee in or under the said lands at any point within a distance of 75 meters from any railway line except with the previous permission in writing of the railway administration concerned; and from any bridge on the National Highway or 50 meters from any reservoir, canal or other public works such as public roads and buildings or inhabited site, burial ground etc. shown on the plan thereto annexed except with the previous permission in writing of the State Government / competent authority or otherwise than in accordance with such instructions, restrictions and condition either general or special which may be attached to such permission. The said distance of 50 meters shall be measured in the case of a railway, reservoir, or canal horizontally from the outer edge of the bank or outer edge of the cutting, as the case may be and in the case of a building horizontally from the plinth thereof. In the case of village roads no workings shall be carried on within a distance of 10 meters of the outer edge of the cutting except with the previous permission in writing of the State Government / competent authority. For the purposes of this clause the expression "railway and railway administration" shall have the same meaning as defined in sub section (4) and (6) of section 3 of Indian Railway Act, 1890 (IX of 1890).
8. The sides of open workings shall sloped, stepped or secured by the lessee in such a manner as to prevent danger from falls of material, when an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open workings trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made source in order to prevent danger to persons employed in the quarry.
9. If a working place is found to be unsafe all persons shall be withdrawn by the lessee immediately from the dangerous area and all access to such working place except for the purpose of removing the danger of saving life shall be prevented by securely fencing the full width of all entrances to the place.
10. The lessee shall at all reasonable times allow any officer authorised by the Central Government or by the State Government in that behalf to inspect the said lands and the buildings and plants erected thereon and the lessee shall assist such persons in conducting the inspection and afford them all information they may reasonably require, and shall conform to and observe all orders which the Central and State Governments as the result of such inspection or otherwise, may from time to time pass.

For Royal Sand and Gravels pvt. Ltd

Mohammed Farzeel
Managing Director 22/8/2014

M. C. KISHOR
Geologist
District Office of the Department of
Mining and Geology, Palakkad.

- 10A The lessee shall be responsible for implementing the provisions of the various labour laws applicable, from time to time to the quarry.
11. The lessee shall not assign or underlet the said lands or any part thereof or the rights or privileges, therein hereby granted or any of them without the previous permission in writing of the State Government / Competent authority
- 11A Where the lease or any right, title or interest therein has been assigned, sublet or transferred as provided in rule 34 read with condition 11, then the person in whose favour such assignment, sublease or transfer has been made shall be responsible for implementing the provisions of the various labour laws applicable, from the time to time, to the quarry.
12. The lease may be surrendered by the lessee at any time after 3 months notice in writing to the State Government / Competent authority. Provided that the lessee has paid all sums due on account of the lease. Provided further that if the lessee elect to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the terms of the lease deed.
13. On the expiration of the term of this lease or on its earlier determination under clause 12 the lessee shall pay to the State Government for all land which has been rendered useless for agriculture through the exercise of the powers demised by this lease such sum as the District Collector may fix as equivalent to the capitalized value or the land revenue of such land rendered useless. The lease shall continue if the sums are not cleared before the date of determination of notice.
14. If the lessee shall be desirous of taking a further lease of the said lands for a further term of years he/they shall give three months previous notice in writing of such desire to the State Government / Competent authority and if the lessee has duly observed all the conditions of this lease, the State Government / competent authority may agree to renew the lease for such further term and on such terms and conditions as the State Government / competent authority may determine which shall be in accordance with the provisions of these rules.
15. If the lessee shall at any time during the said term use the said lands or any part thereof in any manner other than as authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause of which the State Government / competent authority shall be the judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the State Government / competent authority to cancel this lease and take possession of the said lands or in the alternative to receive from the lessee such penalty for the breach not exceeding five times the amount of the said yearly dead rent as the State Government / competent authority may fix.

For Royal Sand and Gravels, pvt. Ltd

Mohammed Fazeel

Managing Director

22/8/2014

M. C. KISHOR
Geologist
District Office of the Department of
Mining and Geology, Palakkad.

16. If at the expiration of three calendar months after the expiry of the lease or its sooner determination, there shall remain in or upon the said lands, any engines, machinery, plant buildings, structures and other works erections and conveniences the said minerals or other property which the lessee is entitled to remove from the said lands, the same shall, if not removed by the lessee within one calendar month after notice in writing requiring their removal be given to the lessee by the State Government / competent authority be deemed to become the property of the State Government in such manner as they may deem fit without liability to pay any compensation or to account to the lessee in respect thereof.
17. This lease is subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting the safety, health and convenience of the lessee's employees or of the public, whether under the Indian Mines Act or other wise.
18. The lessee shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.
19. The lessee shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.
20. The lessee shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
21. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 1967, but left out in this lease which may be found applicable to the lessee shall be treated as binding on the lessee. In this case anticipated royalty for the mineral at the rate of Rs.16/- (Rupees Sixteen only) per tonne for a period of one year is Rs.16,00,000/- (Rupees Sixteen Lakhs only).
22. Dead rent realizable at the rate of Rs. 1st year Nil, 2nd year Rs.200/- and 3rd year onwards Rs.800/- per hectare subject to revision from time to time. Surface rent at the rate of Rs.200/- (Rupees Two hundred only) per hectare for 7.0655 hectare per year is Rs.1413/- (Rupees One thousand four hundred and thirteen only) security deposit is Rs.1,000/- (Rupees One thousand only).

For Royal Sand and Gravel Pvt. Ltd

Mohammed Fazeel

Managing Director

22/8/2014

M.C. KASHOR
Geologist
District Office of the Department of
Mining and Geology, Palakkad.

The schedule above referred to Description of Land

District Taluk	Village	Re-Survey No. of the area	Area in Hectares
Palakkad Palakkad	Akathethara	2/P 14/P 15/P 16/1P Block No.25	7.0655 Hectares

Bounded by

Sy. Nos.

- On the North by : 2P, 15P, 16/1
 On the East by : 16/1, 14P, 15P
 On the South by : 14P, 15P, 2P
 On the West by : 2, 3

In witness whereof the parties hereto have set their hands hereunto on the day and year first above written

Signed by
 for and on behalf of the Governor of Kerala

M.C. KISHOR
 Geologist
 District Office of the Department of Mining and Geology, Palakkad.

In the presence of

- Vinod M. V., Assistant Geologist.*
 District office of the Department of mining and Geology,
 Palakkad. *22.08.2014*
- Sunil Kumar R, Assistant Geologist*
 District office of the department of mining and geology.
 Palakkad. *22.08.14*

Signed by
 for and on behalf of the lessee

Mohammed Fazeel
 Managing Director *22/8/2014*

- NISAR T*
 S/O: T. R. YOUSUF
 THOTTITHODY HOUSE
 THIRUCHAMPARA
- MOHAMMED*
 S/O: ...

M. Kishor
 Geologist
 of the Department of Geology, Palakkad.

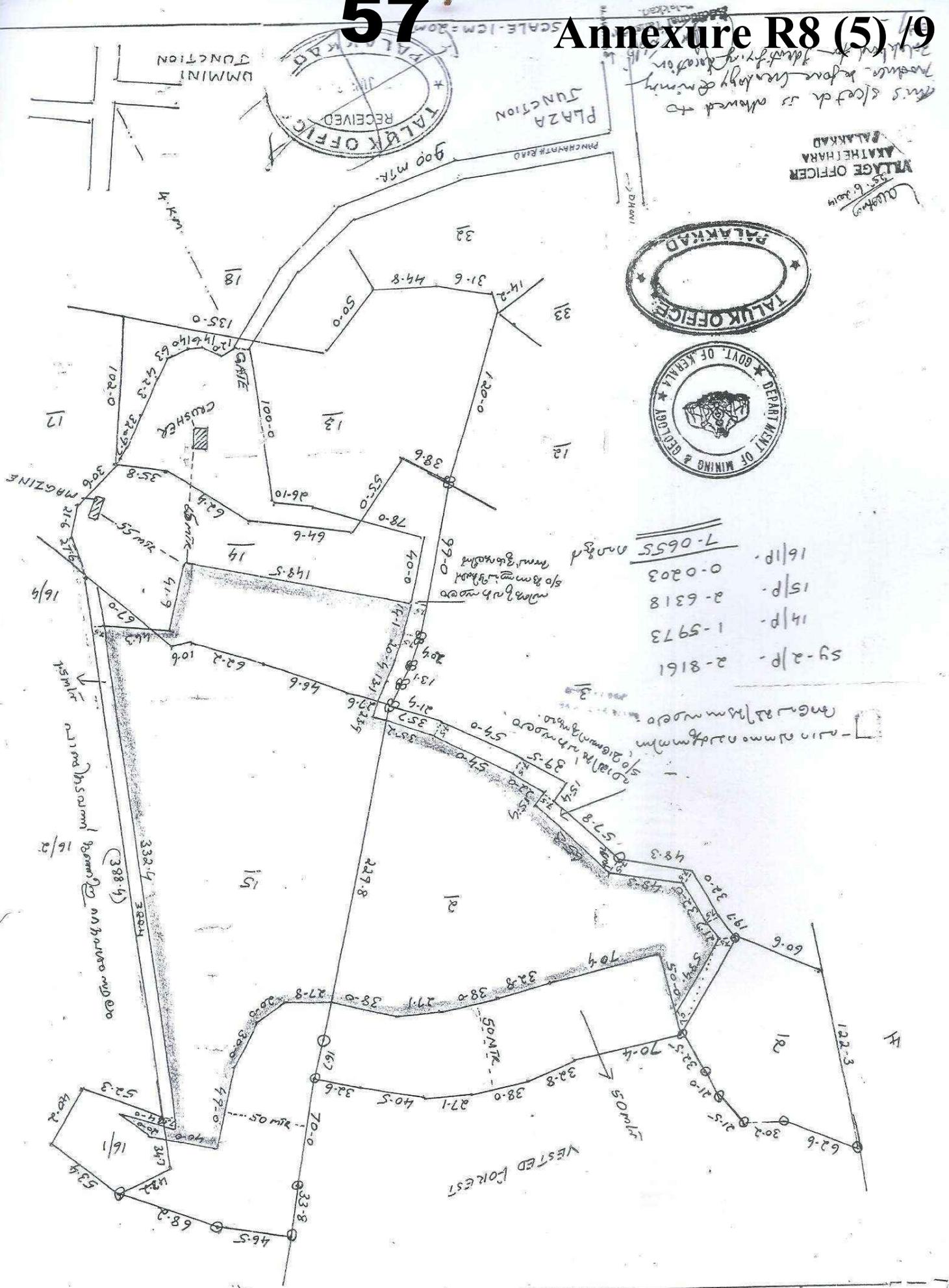
CERTIFICATE

B- 4797/14

24/9/2014

Certified that an amount of Rs. 2,25,044/- (Rupees Two Lakhs Twenty Five Thousand ~~One~~ AND FORTY FOUR ONLY) has been remitted by The Managing Director, M/s. Royal Sand and Gravels (P) Ltd, Dhoni (P) Palakkad vide chalan No. 189 dtd: 23/9/14 at Sub Treasury, Palakkad towards adjudication fees of Quarrying lease deed. Now the document is stamped as per law. No responsibility about the contents of this deed is accepted by this Office.


 Revenue Divisional Officer
 Palakkad.



VILLAGE OFFICER
AKATHETHARA
PALAKKAD
5.6.2014

16/1P.	7-0655
15/P.	0-0203
14/P.	2-6318
14/P.	1-5973
59-2/P.	2-8161

VILLAGE - AKATHETHARA
BLOCK NO: 25

FIELD NO: 2, 14, 15, 16/1

DISTRICT - PALAKKAD
PALAKKAD

[Handwritten signature]

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE AMIT RAWAL

WEDNESDAY, THE 22ND DAY OF JANUARY 2020 / 2ND MAGHA, 1941

WP(C).No.1459 OF 2020(F)

PETITIONER:

M/S.ROYAL SAND AND GRAVELS PVT.LTD
REPRESENTED BY ITS MANAGING DIRECTOR MOHAMMED FAZEEL
T.A., PLAZA JUNCTION, DHONI P.O.,
PALAKKAD DISTRICT, KERALA 678 009.

BY ADVS.
SRI.T.H.ABDUL AZEEZ
SRI.MOHAMMED SADIQUE.T.A
SRI.SHANKAR V.

RESPONDENTS:

- 1 THE DIRECTOR OF MINING AND GEOLOGY
KESAVADASAPURAM, PATTOM PALACE P.O.
THIRUVANANTHAPURAM 695 004.
- 2 STATE OF KERALA,
REPRESENTED BY THE PRINCIPAL SECRETARY,
INDUSTRIES DEPARTMENT, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM , KERALA 695 001.
- 3 THE GEOLOGIST,
DEPARTMENT OF MINING AND GEOLOGY,
DISTRICT OFFICE, PALAKKAD, KERALA 678 014.
- 4 STATE ENVIROMENTAL IMPACE ASSESSMENT
AUTHORITY (SEIAA), PALLIMUKU KANNANMOOLA ROAD,
VELAKUDI, THIRUVANANTHAPURAM, KERALA 695 024.

GP SRI MANURAJ KJ
SRI. M.P. SREEKRISHNAN

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
22.01.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

WP(C) .No.1459 OF 2020 (F)

2

JUDGMENT

The relief sought for in the instant case is a direction to the 1st respondent to consider the request for execution of additional mining lease to the petitioner in strict compliance of the directions of this Court in the judgment dated 29.11.2019 in W.P. (C).No.17679/2019.

The learned Government Pleader, Sri.Manuraj.K.J and the learned Standing Counsel, Sri.M.P.Sreekrishnan takes notice.

The learned Senior Counsel submits that identical matters have been disposed of by this Court in W.P.(C).No.871/2020 and W.P.(C).No.471/2020, with a direction to consider the requests therein in terms of the judgment in W.P.(C).No.17679/2019. Accordingly, this writ petition is also disposed of in terms of the aforementioned judgments, with direction to the 1st respondent to consider Ext.P7 representation dated 05.11.2019.

Sd/-

AMIT RAWAL

JUDGE

nak



WP(C) .No.1459 OF 2020 (F)

3

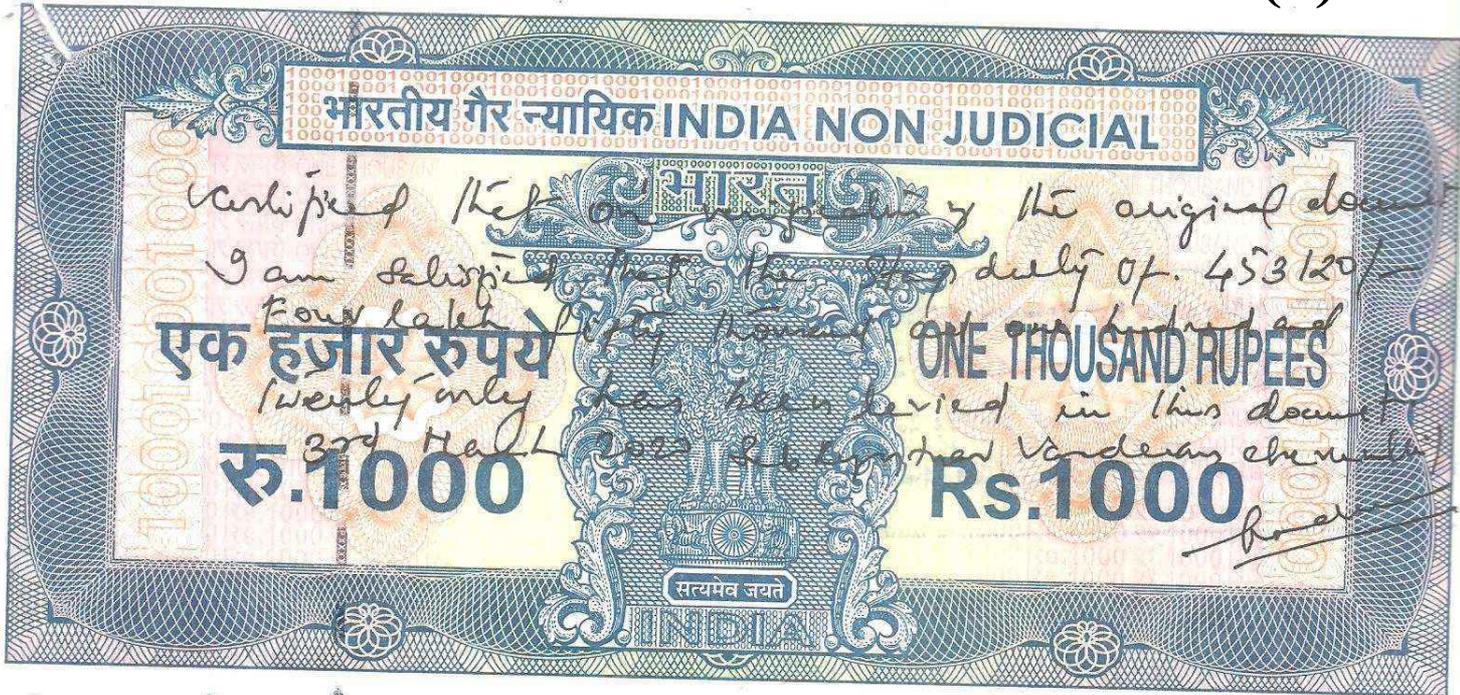
APPENDIX

PETITIONER'S EXHIBITS:

- EXHIBIT P1 TRUE COPY OF THE QUARRYING LEASE EXECUTED BETWEEN THE GOVERNMENT OF KERALA AND PETITIONER COMPANY DATED 22.8.2014.
- EXHIBIT P2 TRUE COPY OF FORM-1, REGISTRATION NO. 21/2019-20 /RMCU/PLKD /2276/M3/2019 DATED 06.03.2019 ISSUED BY THE 1ST RESPONDENT TO THE PETITIONER COMPANY
- EXHIBIT P3 TRUE COPY OF THE MINING PLAN APPROVED BY THE 3RD RESPONDENT ON 05.09.2016 SUBMITTED BY THE PETITIONER.
- EXHIBIT P4 TRUE COPY OF THE ENVIRONMENTAL CLEARANCE NO. 160/SEIAA/KL/3490/2013 DATED 24.05.2014 ISSUED BY THE 4TH RESPONDENT TO THE PETITIONER.
- EXHIBIT P5 TRUE COPY OF THE JUDGMENT IN W.A. NO. 338/2019 DATED 25.03.2019 OF THE HONBLE HIGH COURT OF KERALA, ERNAKULAM.
- EXHIBIT P6 TRUE COPY OF THE NOTICE NO. 7476/M2/2019 DATED 02.11.2019 ISSUED BY THE 1ST RESPONDENT TO THE LEASE HOLDERS/QUARRY OWNERS ALONG WITH ITS ENGLISH TRANSLATION.
- EXHIBIT P7 TRUE COPY OF THE LETTER DATED 05.11.2019 SENT BY THE PETITIONER TO THE 1ST RESPONDENT IN RESPECT OF THE EXHIBIT P1 LEASE DEED ALONG WITH ITS ENGLISH TRANSLATION.
- EXHIBIT P8 TRUE COPY OF THE AFFIDAVIT DATED 27.11.2019 FILED BY THE 1ST RESPONDENT IN WPC NO. 17679/2019 AND EXHIBIT R19C0 LIST THEREIN.
- EXHIBIT P9 TRUE COPY OF THE JUDGMENT IN WPC NO. 17679/2019 DATED 29.11.2019 OF THE HONBLE HIGH COURT OF KERALA, ERNAKULAM.

//TRUE COPY//
P.A TO JUDGE





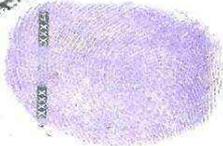
കേരളം केरल KERALA

M 843631

Presented by
Mohammed Faazal

ADDITIONAL QUARRYING LEASE

(Additional quarrying lease as per Judgment dt. 22.01.2020 of the Hon'ble High Court of Kerala in WP (C) No. 1459/2020)



THIS INDENTURE made on this the 12th day of Feb 2020 between the Governor of Kerala (hereinafter referred to as the "State Government" which expression shall, where the context so admits be deemed to include his successors and assigns) of

[Signature]
12/2/2020
LESSOR
Dr. Sooraj S
GEOLOGIST
District Office of the Department
Mining and Geology, Palakkad
PIN : 678 014

For R.S.M. SRI SRI GRAVELS PVT.LTD.
[Signature]
12/02/2020
LESSEE
Mohammed faazal.T.S

VALUE Rs 26592
SOLD TO 1000/-
RATED ON
Mohammed faazal.T.S
Managing Director

[Signature]
R. SARASWATHY
TREASURY
PALAKKAD
05 FEB 2020

Duplicate 2

433/1/2020

Presented in the office of the Sub Registrar of Cherumukki

with the Photographs and Finger Prints of the Signers /

Signers and Presenters along with section 22 A and

Fee of Rupees 234675/- 3rd March 2020

March 2020

by

MOHAMMED FAZEEL T.A.

Residing at The parambil, Vadenappally, Thrithelur, Thirissur district

Muzaffer

Vasudevan Cherumukki Sub Registrar

Execution Admitted By

3rd March 2020

(1)

MOHAMMED FAZEEL T.A.

s/o Abdul Salam Managing Director M/S Royal Sand and Gravel Pvt Ltd, residing at The parambil, Vadenappally, Thrithelur, Thirissur District

Muzaffer

(2) I have satisfied myself as to the execution of this instrument by Dr. Sooraj S geologist District office of Department of Mining and Geology for and on behalf of Government of Kerala who is exempted from personal appearance under section 85(1) of Indian Registration Act

Identified by

NISAR T (Business) s/o: T.K. YOUSUF, Thodhodu House, Thachampara (PO)

Palakkad, 678593

MOHAMMED SHEBER M.K s/o: KUNJIMON

DRIVER MAMMASRAYILLATH HOUSE POST PADOOR THRISSUR 680524

3rd March 2020



Vasudevan Cherumukki Sub Registrar

Registered as Doc. No. 433/2020
Of Book 99
Page From 241 To 246
5 Sheets

3rd March 2020

Vasudevan Cherumukki

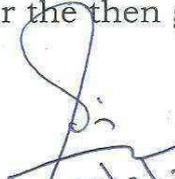
2.

the one part and M/s. Royal Sand and Gravels Pvt. Ltd., Plaza Junction, Dhoni P. O, Palakkad District – 678 009 (Represented by its Managing Director, Shri. Mohammed Fazeel, Aged 40 years, S/o. Abdul Salam, Residing at Theparambil, Vadanappally, Trithalur West P. O, Thrissur District – 680 619 (Aadhaar No. 6925 2715 6240) (hereinafter called the “lessee/lessees” which expression shall where the context so admits, include his/their heirs, executors, administrators, representatives and permitted assigns) of the other part.

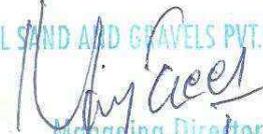
1. Whereas by order No. 281/2014-15/8473/M3/2014 dated. 02/08/2014 of the Director of Mining & Geology, a quarrying lease was granted to M/s. Royal Sand and Gravels Pvt. Ltd., Plaza Junction, Dhoni P. O, Palakkad District – 678 009 to quarry granite (building stones) over an area of 7.0655 Hectares of Private land comprised in Sy. Nos. 2/P, 14/P, 15/P, 16/1P, Block No. 25 of Akathethara Village of Palakkad Taluk, Palakkad District for 12 years as per Kerala Minor Mineral Concession Rules 1967.

2. Whereas a quarrying lease deed was registered on 26.09.2014 as No. 2486/2014 in Book No. I Volume No. 850, Pages 343 to 350 of Sub. Registrar Office, Olavakkodu.

3. Whereas the quarrying lease deed was executed for an average annual production of 1,00,000 metric tonnes of granite (building stone) as per the then grant order.


12/2/2020
LESSOR
Dr. Sooraj S.
GEOLOGIST
District Office of the Department
Mining and Geology, Palakkad
PIN : 678 014

For ROYAL SAND AND GRAVELS PVT.LTD.


Managing Director
12/02/2020

LESSEE

Mohammed Fazeel. T A



4. Whereas when the Kerala Minor Mineral Concession Rules 2015 came into force, mining plan and prior environmental clearance was made mandatory for grant of quarrying lease and the existing lessees were required to submit approved mining plan and permitted to mine the quantity specified in the approved mining plan.

5. Whereas the Hon'ble High Court of Kerala in Binoy Kumar Vs. State of Kerala case (2019 (2) KLT 227) has inexorably postulated that the person holding a valid quarrying lease from the Government can only extract the quantity permitted in the order granting the lease

6. Whereas the Mining and Geology Department restricted the annual production in the quarry as per the quantity allowed in the order granting the lease, in obedience to the above said judgment.

7. Whereas the Hon'ble High Court in WP (C) No. 1459/2020 permitted to issue additional quarrying lease to the lessee if the lessee possesses environmental clearance and approved mining plan.

8. Whereas the lessee is in possession of valid environmental clearance (No. 160/SEIAA/KL/3490/2013 dated. 24.05.2014 and 160/SEIAA/KL/3490/2013 dated 16.02.2019) granted and renewed by the State Environment Impact Assessment Authority, Kerala and is in possession of approved mining plan.

9. Whereas in the approved mining plan average annual production estimated is 3,00,000 tonnes which is 2,00,000 tonnes higher than the existing lease deed.

10. Whereas the lessee has submitted application dated 04.02.2020 to permit him to execute additional lease deed as per the judgement dated 22.01.2020 in W P (C) No. 1459/2020

12/2/2020
LESSOR

Dr. Sooraj S
 GEOLOGIST

District Office of the Department
 Mining and Geology, Palakkad
 PIN : 678 014

For ROYAL SAND AND GRAVELS PVT.LTD.

12/02/2020
LESSEE

Mohammed Fazal 7/4

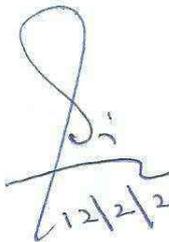
[Signature]

4.

11. Whereas as per Pro. Order No. 642/2019-20/11126/M3/2019/DMG dated. 06.02.2020 permission was granted to enhance the average annual quantity of extraction from 1,00,000 tonnes to 3,00,000 tonnes and to execute additional lease deed

Witnesseth that in consideration of the rents and royalties and lessee's covenants, hereinafter reserved and contained the State Government hereby enhance the quantity of annual extraction of granite (building stones) from 1,00,000 tonnes to 3,00,000 tonnes from the land measuring 7.0655 hectares (described in the schedule and on the plan annexed to the original lease deed) for a period commencing from the date of registration of additional lease deed and ending on 21.08.2026 subject to additional terms and conditions in the Proceedings order No. 642/2019-20/11126/M3/2019 /DMG dt. 06.02.2020 mentioned above

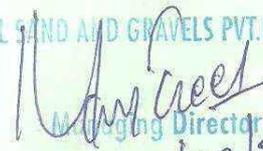
In this case, for the purpose of stamp duty, the enhanced average yearly production of granite (building stones) is **2,00,000** tonnes and the royalty per annum for the enhanced quantity is **Rs. 48,00,000 (Rupees forty eight lakhs only)**, at the present rate of royalty of **Rs. 24/-** per tonne.


12/2/2020

LESSOR

Dy. Sooraj S
GEOLOGIST
District Office of the Department
Mining and Geology, Palakkad
PIN: 678 014

For ROYAL SAND AND GRAVELS PVT.LTD.


Mining Director
12/02/2020

LESSEE

Mohammed Fareed T B



. 5 .

In witness whereof the parties hereto have set their hands here unto on the day and year first above written.

Signed by LESSOR..... 12/2/2020
for and on behalf of the Governor of Kerala.

Dr. Soovay S
GEOLOGIST

In the presence of District Office of the Department
Mining and Geology, Palakkad
PIN : 678 014

(1) K. SIRAJ, MINERAL REVENUE INSPECTOR,
DISTRICT OFFICE, DEPT. OF MINING AND GEOLOGY,
PALAKKAD

[Signature]
12/2/2020

(2) E.T. Sobha, Senior clerk (Higher Grade 15 years)
Dist. office, dept. of mining and geology,
Palakkad

[Signature]
12/2/2020

[Signature] 12/02/2020

Signed by **Mohammed Fazeel**
for and on behalf of the LESSEE

In the presence of

(1) ~~*[Signature]*~~ 12/02/2020 MOHAMMED SADIQUE T.A.
ASHIRWAD, M.M. ROAD,
KOCHI - 682 018

(2) *[Signature]* 12/2/2020 NISAR T
THOTTI THOPY HOUSE
THANAM PARA POSE
PALAKKAD - 678593

For ROYAL SAND AND GRAVELS PVT.LTD.

[Signature]
Managing Director
12/02/2020

LESSOR

Dr. Soovay S
GEOLOGIST
District Office of the Department
Mining and Geology, Palakkad
PIN : 678 014

LESSEE

Mohammed Fazeel T A

[Signature]

MINING PLAN

WITH

PROGRESSIVE MINE CLOSURE PLAN

(Submitted under as per Chapter VI of Kerala Minor Mineral Concession Rules, 2015)

"GRANITE BUILDING STONE QUARRY MINING PROJECT"

VILLAGE	: AKATHETHARA
TALUK	: PALAKKAD
DISTRICT	: PALAKKAD
MINERAL	: GRANITE BUILDING STONE
MINE ELIGIBLE AREA (A)	: 7.0655 HECTARES (NON FOREST AREA)
TOTAL AREA UNDER BUFFER {AS PER REGULATION NO. 111 (2) OF METALLIFEROUS MINES REGULATIONS, 1961 (7.5 M) (B)}	: 0.00 HA (1.411 HECT. OUTSIDE LEASE)
TOTAL AREA (A+B)	: 7.0655 HECTARES
LAND STATUS	: PRIVATE OWN LAND
SURVEY No.	: 2/P, 14/P, 15/P, 16/P
METHOD OF MINING	: OPEN-CAST SEMI-MECHANIZED

APPLICANT

M/S ROYAL SAND AND GRAVELS PVT. LTD.
 Mr. Mohammed Fazel T.A. (Managing Director)
 Plaza Junction, Dhoni P.O.,
 Palakkad, Kerala-678009.
 Mobile No. 09447129278
 E- mail :- royal_grs@yahoo.com

PREPARED BY

MUKESH SUROLIYA
 RQP/AJM/321/2010/A

Home address -5A/6, Vijay Bari, Dher Ka Balaji, Sikar Road,
 Jaipur (Raj.)-302023.

B.O. Address – C-306, Kanchanjunga Apartments, Palarivattom P.O.,
 Ernakulam, Kerala-682025.

Mob. No. 9269028299, E-mail id:-mukeshsuroliya@yahoo.co.in

*mining plan
approved*

M. S. KISHOR
 5/9/2016
 District Geologist
 Office of the Department of
 Mining and Geology, Palakkad



M/S ROYAL SAND AND GRAVELS PVT. LTD.

Mr. Mohammed Fazel T.A. (Managing Director)

Plaza Junction, Dhoni

P.O., Palakkad, Kerala-678009.

Mobile No. 09447129278

E- mail :- royal_grs@yahoo.com

AUTHORISATION LETTER BY THE LESSEE

I, Mohammed Fazel T.A. (MD), hereby authorise Mukesh Suroliya RQP No- RQP/AJM/321/2010/A to prepare the Mining Plan Including PMCP under Kerala Minor Mineral Concession Rules, 2015 in respect of Granite building Stone Quarry Mine, over an area of 7.0655 hectares for mineral- granite building Stone Quarry in Village- Akathethara, Taluk- Palakkad, District- Palakkad, State- Kerala.

I request to the District Geologist, Department of Mines & Geology, Kerala to make further correspondence regarding modification / withdrawal / re-submission and to collect the approved copies of the aforesaid Mining Plan with PMCP with the said recognized person on his following address:

Name of RQP- Mukesh Suroliya

Reg.No. RQP/AJM/321/2010/A

Validity 28 Sep. 2020

Address of RQP: -

5A/6, Vijay Bari, Dher Ka Balaji,

Sikar Road, Jaipur-302023. (Rajasthan)

Mobile No.-+91-9269028299

Email: - mukeshsuroliya@yahoo.co.in

Place: Palakkad

Date: 16-03-16

(Mohammed Fazel T.A.)

Managing Director



MUKESH SUROLIYA
 RQP/AJM/321/2010/A
 5A/6, Vijay Bari, Dher Ka Balaji, Sikar Road, Jaipur-302023.
 Mob. No. 9269028299
 E-mail id:-mukeshsuroliya@yahoo.co.in

CERTIFICATE

I Mukesh Suroliya hereby certify that:

1. * The provisions of Kerala Minor Mineral Concession Rules, 2015 have been observed in the Mining Plan including Progressive Mine Closure Plan for granite building Stone Quarry mine, over an area of 7.0655 hectares for mineral- granite building Stone Quarry in village - Akathethara , Taluk – Palakkad, District- Palakkad, State- Kerala belonging to M/s Royal Sand and Gravels Pvt. Ltd., Kerala and wherever specific permission is required, the Lessee will approach the concerned authorities of Department of Mines & Geology for granting the permission.
2. It is also certified that the provisions of Mines Act, Rules and Regulations made there under have been observed in the aforesaid Mining Plan including PMCP and wherever specific permissions are required, the Lessee will approach the Director General of Mines Safety.
3. It is further certified that the aforesaid Mining Plan including PMCP is prepared as per the copies of the records and documents provided by the lessee and information given as per discussions held with the lessee.
4. It is also certified that the information's furnished in the aforesaid Mining Plan including PMCP are true and correct to the best of my knowledge & belief and in case of default, the approval would be withdrawn.

Place: Jaipur

Date : 16-03-2016

Mukesh Suroliya
 RQP/AJM/321/2010/A

Validity:-28 Sep 2020

MUKESH SUROLIYA
 RQP/AJM/321/2010/A
 Valid upto 28-09 2020

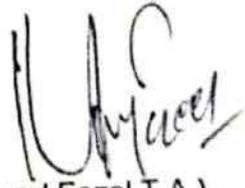


M/S ROYAL SAND AND GRAVELS PVT. LTD.
Mr. Mohammed Fazel T.A. (Managing Director)
Plaza Junction, Dhoni P.O.,
Palakkad, Kerala-678009.
Mobile No. 09447129278
E- mail :- royal_grs@yahoo.com

CERTIFICATE

1. It is certified that the provisions of Mines Act, Rules and Regulations made there under have been observed in the Mining Plan Including Progressive Mine Closure Plan for granite building Stone Quarry Mine, over an area of 7.0655 hectares for minerals granite building Stone Quarry in village-Akathethara , Taluk- Palakkad, District- Palakkad, State- Kerala belonging to M/s Royal Sand and Gravels Pvt. Ltd., Kerala and wherever specific permissions are required, the lessee will approach the Director General of Mines Safety Further, the standards as prescribed by DGMS in respect of miner's health will be strictly implemented.
2. The Progressive Mine Closure Plan for granite building Stone Quarry mine over an area of 7.0655 hect for mineral granite building Stone Quarry in village-Akathethara , Taluk- Palakkad, District- Palakkad, State- Kerala belonging to M/s Royal Sand and Gravels Pvt. Ltd. Kerala complies all the statutory Rules, Regulations, Orders made by the Central Government or State Government, Statutory organizations, Court etc. and have been taken into consideration, Wherever any specific permission is required, the Lessee will approach the concerned authorities.

Place: Palakkad
Date: 16-03-2016


(Mohammed Fazel T.A.)
Managing Director



M/S ROYAL SAND AND GRAVELS PVT. LTD.

Mr. Mohammed Fazel T.A. (Managing Director)

Plaza Junction, Dhoni P.O.,

Palakkad, Kerala-678009.

Mobile No. 09447129278

E- mail :- royal_grs@yahoo.com

DECLARATION

1. The Mining Plan including Progressive Mine Closure Plan for granite building Stone Quarry mine over an area of 7.0655 hectares for mineral granite building Stone Quarry in village-Akathethara , Taluk- Palakkad, District- Palakkad, State- Kerala belonging to M/s Royal Sand and Gravels Pvt. Ltd. Kerala has been prepared in full consultation with me and I understand its contents and agree to implement the same in accordance with law and in case of default the approval would be withdrawn.
2. It is further declared that during the pendency period of the approval of above said document or thereafter if any change occurs in the name and address of lessee, it will be informed promptly.

Place: Palakkad

Date: 16-03-2016


(Mohammed Fazel T.A.)
Managing Director

M/S ROYAL SAND AND GRAVELS PVT. LTD.

Mr. Mohammed Fazel T.A. (Managing Director)

Plaza Junction, Dhoni P.O.,

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UNDERTAKING

1. I, Mohammed Fazel T.A. (Managing Director) for granite building Stone Quarry mine over an area of 7.0655 hect for mineral granite building Stone Quarry in village-Akathethara , Taluk- Palakkad, District- Palakkad, State- Kerala belonging to M/s Royal Sand and Gravels Pvt. Ltd., Kerala hereby undertake that all the commitments so made in the aforesaid Mining Plan with PMCP by the RQP Mr. Mukesh Suroliya to be deemed to have been made with my knowledge and consent and as such shall be acceptable to me and binding on me in all respects.
2. I, Mohammed Fazel T.A. (Managing Director) for granite building Stone Quarry mine over an area of 7.0655 hectares for mineral granite building Stone Quarry in village-Akathethara, Taluk- Palakkad, District- Palakkad, State- Kerala belonging to M/s Royal Sand and Gravels Pvt. Ltd., Kerala hereby also undertake that all the measures proposed in this Progressive Mine Closure Plan will be implemented *in* a time bound manner from the date of approval of this PMCP as proposed.

Place: Palakkad

Date: 16-03-2016



(Mohammed Fazel T.A.)

Managing Director



LIST OF TEXT & TABLES

Text & Table No.	Title	Details given
1.	Employment details	Sr. no.-15 a ,b,&c
2.	Extent of mechanization including the list of quarrying machinery deployed in the quarry and their efficiency and other details	Sr. no. 10 b
3.	Location and accessibility (Location map)	Sr. no. 2
4.	Toposheet number and latitude and longitude boundary of the mine area	Sr. no. 2
5.	Present land use patter (table)	Sr. no. 2
6.	Geology, exploration and reserve: with details of topography, general geology, location mine geology of mineral deposit including drainage pattern. Reserve estimation (table) by standard procedure for the entire mine hold. Methods for developing or working the deposit with all designed parameters.	Sr. no. 9
7.	Drilling, blasting, excavation & transportation	Sr. no. 10 c & Sr. no. 10 g
8.	Safety and precaution	Sr. no. 10 j
9.	Mineral processing and beneficiation: also specify the quantity and type of chemicals to be stored in the quarry site or plant.	Sr. no. 13
10.	Environmental Management Plan	Sr. no. 18
11.	Environment impact assessment	Sr. no. 18
12.	Flow chart	Sr. no. 13
13.	Social economic benefits arising out of quarry	Sr. no. 18
14.	Progressive mine closure plan	Sr. no. 19



LIST OF MAPS

Plate No.	Title	Scale
1	Location Map (Vicinity map)	Not To Scale
2	Topographical contour map at 5 m. intervals with Plot dimensions	1:1000
3	Surface cum Geological plan and Cross Sections	1:1000
4	Production & Development Plan with Production Cross Sections	1:1000
5	Year wise tentative excavation plan	1:1000
6	Reclamation plan & Sections	1:1000
7	Environmental Plan	1:5000
8	Conceptual Plan (Post Mine Closure Plan) & Sections	1:1000
9	Surface Runoff Map (Drainage Plan)	1:1000

LIST OF ANNEXURES

Sr.No.		Annexure No.
1	Photo ID of lessee	1
2	R.Q.P. Certificate	2
3	Copy of Lease Deed	3
4	Cadastral map (or Block Map) duly signed by Village Officer marked with plot boundary	4
5	Area Survey Plan marked with Plot dimensions, Survey Numbers & Area duly approved by the Village Officer	5
6	Baseline data report from accredited laboratory	6
7	Copy of accreditation certificate of the lab	7
8	Copy of mined out assessment details	8



TEXT & TABLES

Name & Address of the Lessee

M/S ROYAL SAND AND GRAVELS PVT. LTD.
 Mr. Mohammed Fazel T.A. (Managing Director)
 Plaza Junction, Dhoni P.O., Palakkad, Kerala-678009.
 Mobile No. 09447129278
 E- mail :- royal_grs@yahoo.com
 Photo ID of lessee enclosed as an Annexure no.-1.

Particulars of the Area (Acreage, Boundary Description & Land Schedule). (Attach location map and surface plans showing the existing features of the area with contours at 5 m. interval)

The location map of the mine area has been given in Plate No. 1.

The details of the land covered in the mine area are below:

- 1- District : Palakkad
- 2- State : Kerala
- 3- Taluk : Palakkad
- 4- Village : Akathethara
- 5- Survey no. : 2/P, 14/P, 15/P, 16/1P
- 6- Mine area : 7.0655 hectares
- 7- Whether the area is recorded to be in forest : No
- 8- Ownership/occupancy : Private owned land
- 9- Existence of public road/ railway line, if any nearby and approximate distance: is as under :-

Following infrastructure facilities are available in mine area:-

	Name of	Dist. From mine site in km.	Direction
Railway Station	Olavakkode	7 km.	S
Nearest town	Olavakkode	7 km.	S
Nearest highway	N.H. 213	7 km.	S
Airport	Coimbatore	65 km.	NE
Panchayat Office	Akathethara	6 km.	S
Fire Station	Palakkad	13 km.	S
Ambulance	Railway hospital, Puthuppariyaram	5 km,	S
Police Station	Hemambika Nagar Police Station, Puthuppariyaram	5 km.	S
School	Ummini High School	5 km.	S
Dispensary/ hospital	Railway hospital, Puthuppariyaram	5 km,	S
Water supply	Near to the site (Pond & Wells)	-	-



The mine area is located in the Toposheet no.- 58B/9 and the geographical location of the mine with respect to the pillar boundary of the mine area is given below:-

Bp.No.	Latitude	Longitude	Bp.No.	Latitude	Longitude
1	10°51'36.29"N	76°37'52.57"E	8	10°51'34.35"N	76°38'0.63"E
2	10°51'34.67"N	76°37'52.52"E	9	10°51'35.10"N	76°38'1.27"E
3	10°51'34.83"N	76°37'55.92"E	10	10°51'36.56"N	76°38'1.92"E
4	10°51'34.85"N	76°37'57.17"E	11	10°51'36.17"N	76°38'3.18"E
5	10°51'34.73"N	76°37'58.05"E	12	10°51'35.73"N	76°38'3.67"E
6	10°51'34.10"N	76°37'59.13"E	13	10°51'36.11"N	76°38'2.62"E
7	10°51'34.05"N	76°38'0.05"E	14	10°51'25.32"N	76°38'1.83"E

Bp.No.	Latitude	Longitude	Bp.No.	Latitude	Longitude
15	10°51'25.69"N	76°38'0.35"E	22	10°51'30.46"N	76°37'54.20"E
16	10°51'24.45"N	76°37'59.79"E	23	10°51'30.92"N	76°37'53.64"E
17	10°51'26.83"N	76°37'55.54"E	24	10°51'31.29"N	76°37'53.98"E
18	10°51'27.25"N	76°37'55.71"E	25	10°51'32.87"N	76°37'52.54"E
19	10°51'27.84"N	76°37'56.02"E	26	10°51'33.50"N	76°37'51.08"E
20	10°51'28.87"N	76°37'56.65"E	27	10°51'34.54"N	76°37'51.06"E
21	10°51'29.41"N	76°37'55.62"E	28	10°51'35.22"N	76°37'50.98"E

The general location, Contour Map and surface cum Geological Plan with Section Map have been shown in Plate No. 1., 2 & 3.

Present Land use pattern:

S. No.	Particulars	Present Area (in Ha.)
1.	Pits	0.1993
2.	Road	0.1454
3.	Drainage / Pond	Nil
4.	Buildup Area	Nil
5.	Un-worked Area	6.7208
Total		7.0655



3.	Status of the Lessee (Private Individual / Private Company / Public Sector Undertaking / Joint Sector Undertaking / Others)																
	Private limited company																
4.	Period of the concession (if applicable)																
	10 years																
5.	Mineral intended to be won																
	Granite Building Stone Quarry (granite/charnockite Minor Minerals)																
6.	Name, address & registration no. of RQP preparing the mining plan with validity of Recognition.																
	<table border="1"> <tr> <td>Name</td> <td>Mukesh Suroliya</td> </tr> <tr> <td>Address</td> <td>5A/6,Vajay Bari, Dhar Ka Balaji, Jaipur-23</td> </tr> <tr> <td>Phone</td> <td>09269028299</td> </tr> <tr> <td>E-mail</td> <td>mukeshsuroliya@yahoo.co.in</td> </tr> <tr> <td>Registration No.</td> <td>RQP/AJM/321/2010/A</td> </tr> <tr> <td>Date of grant</td> <td>29.09.2010</td> </tr> <tr> <td>Valid Up to</td> <td>28.09.2020</td> </tr> <tr> <td>Annexure No.-2</td> <td></td> </tr> </table>	Name	Mukesh Suroliya	Address	5A/6,Vajay Bari, Dhar Ka Balaji, Jaipur-23	Phone	09269028299	E-mail	mukeshsuroliya@yahoo.co.in	Registration No.	RQP/AJM/321/2010/A	Date of grant	29.09.2010	Valid Up to	28.09.2020	Annexure No.-2	
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Registration No.	RQP/AJM/321/2010/A																
Date of grant	29.09.2010																
Valid Up to	28.09.2020																
Annexure No.-2																	
7.	Order No. & date of competent authority granting the concession (copy of the order to be attached) (if applicable)																
	Annexure No.-3																
8.	If, forest area, whether forest clearance obtained; (attached copy of forest clearance)																
	NA																
9.	Reserves (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)																
	<p>GEOLOGY AND EXPLORATION</p> <p>TOPOGRAPHY</p> <p>This is a mine for mining and there is vegetation in that area. One small pit is located in southern direction and other land is covered with native trees, shrubs, herbs, grass, climbers, bushes etc. The highest elevation of the mine area is 205 m. MSL and lowest is 125 m MSL. As the proposed area is hilly, the drainage of the mine area is towards N to S. No habitants are located in the mine area.</p>																



REGIONAL GEOLOGY

Palakkad is located well within the granulite terrain of Southern Indian Shield and is aligned along the major Bhavani shear lineament Disposed in a NE SW direction. On the north, it is bordered by the Nilgiri charnockite massif and on the south by the Vellingiri granite massif. The valley portion is occupied by well foliated and sheared gneissic rocks Nambiar grouped the major rock types into five broad categories namely charnockites hornblende gneisses, migmatitic amphibolites quartz biotite schists/gneisses granites and granitic gneisses. All these rock types contain enclaves of meta ultramafic / metamafic rocks, banded iron formation and subordinate metasediments of varying dimensions Lahiri et al suggested a layered meta igneous complex status of the meta ultramafic/metamafic rocks. Subsequent detailed studies of selected areas led Nair et al to believe that the meta ultramafic metamafic rocks have an extrusive origin and they along with the chemogenic BIF and metasediments provide a coherent stratigraphic sequence akin to the Sargur supracrustals and hence could represent the remnants of an older (Archaean) greenstone belt migmatized to varying stages in a high strain granulite terrain. These rock types, now designated here as the Attapadi supracrustals' as well as the enclosing gneisses are intruded by concordant and discordant sheets of dolerite and gabbro. Pegmatites and quartz veins are very common in the southern parts of the area proximal to the granites.

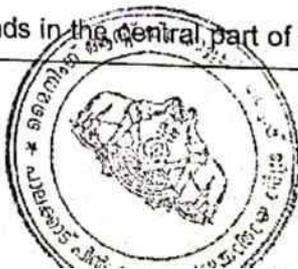
The Attapadi supracrustals, metamorphosed to the grade of amphibolite facies to granulite facies and occurring as remnants within the gneisses charnockites and granites comprise the following rock types

(i) Meta ultramafics now represented by meta-pyroxenite partly or totally altered to talc tremolite actinolite schists and closely associated amphibolites. From geochemical considerations and from structural features these rock types have been considered to belong to the komatitic and tholeutic clan respectively.

(ii) Banded iron formation forming a stratigraphically important unit bears a close resemblance geochemically to the Algoma type and Sargur BIF. potash feldspar and biotite. Apatite sphene and iron oxides are the main accessory minerals. Feldspar shows sericitisation. Hornblende often shows alteration to biotite. Due to the presence of symplectic intergrowth of hornblende and quartz while lacking granulite facies paragneiss hornblende is taken to be a product of retrogression from charnockite or pyroxene granulite. Formation of hornblende gneiss from charnockite by retrogression has also been suggested by Nambiar.

Quartz biotite gneiss/schist

It occurs as two parallel bands in the central part of the area mapped and is associated either



with the hornblende gneiss or migmatitic amphibolite. The contact is gradational and the quartz biotite gneiss/schist is considered to have resulted by persistent and intense shearing of these associated rocks. It is a fissile rock with the fissility characterised by clusters of biotite. The rock is fine to medium grained grayish white in colour and consists of quartz, potash feldspar plagioclase and biotite with subordinate amounts of hornblende and chlorite. Most of the quartz grains show undulose extinction. Zircon apatite and iron oxides are the main accessory minerals. The rock has undergone migmatitisation to various degrees as evidence by bands of felsic rich neosomes alternating with biotite rich palaeosomes.

Migmatitic amphibolite

Migmatitic amphibolite occurs as a linear band in the central part of the block and is also exposed in the southern part. It is a medium to coarse grained melanocratic rock derived from metabasics through metamorphism and migmatitisation. The rock is composed of hornblende, plagioclase, quartz and microcline. Feldspars show alteration to sericite and hornblende to biotite. Opaques apatite and sphene are the accessory minerals. Patches of coarse grained amphibolite are seen within the migmatitic amphibolite as restites.

Pink granite gneiss/quartzo-feldspathic gneiss

Pink granite gneiss occurs as a narrow linear band in the central part of the block in association with the migmatitic amphibolite. It is a pink coloured massive looking rock with a faint gneissosity marked by subordinate minerals like biotite and epidote. Blue opalescent quartz is seen as stretched grains parallel to the gneissosity. Orthoclase and oligoclase are the major constituents with muscovite sericite biotite and epidote as the accessories.

Talc-tremolite-actinolite schist

Talc tremolite actinolite schists occurs as two small linear outcrops in the central portion of the area in association with migmatitic amphibolite and quartz biotite schist. It is a coarse grained massive rock pale green or brown in colour. The rock varies greatly in texture from highly schistose to compact and massive. Compositionally it varies from talcose soapstone to partially altered pyroxenite.

Banded iron formation

Banded iron formation occurs as two linear bands of length varying from 250 to 300 m and width from less than 1 to 20 m. It occurs in close association with the migmatitic amphibolite. Though usually characterized by alternate bands of iron oxides and silica, it is not laminated everywhere. In thin section it shows laminations of alternate bands of silica and opaque minerals. Silica is in the form of quartz grains held intact by uneven grain boundaries. Iron oxides mainly magnetite and martite make the opaque layers. Grunerite is noticed in some sections.



Structure

In Agali block the persistent pervasive planar feature is the fracture cleavage (S2) which varies in trend from N 45°E to N 70°E with dips either towards NE or SW. Though no distinct megascopic folding could be delineated in Agali block the disposition of quartz biotite gneiss/schist with its foliation showing opposing dips suggests folding. Tight, isoclinal rootless fold closures of mesoscopic scale representing F1 folding is found in migmatitic amphibolite and BIF Small scale brittle to brittle ductile shears extending from a few tens to a few hundreds of metres with ENE-WSW to NE-SW trends are seen at a number of places. These may be sympathetic to the adjacent NF SW trending regional Bhavani shear.

LOCAL GEOLOGY

The local geology belongs to the regional geology. Main rock type in the study area is granite building stone. At places where they are exposed, the granite building stone is medium to coarse grained with dark grey quartz. The soil & over burden thickness is varies from avg. 0.50 m. to 0.20 m. Topographically, the area is undulating.

GENERAL DESCRIPTION OF FORMATIONS:-

The details of the pits observed to estimate the top soil and overburden from the proposed area is given below:-

Particulars	Pit - 1
Top soil (thickness in m.)	0.50
Over burden (thickness in m.)	0.20

GEOLOGICAL SECTION:

Geological cross sections have been drawn at fixed intervals across the mine area in Plate No. 3. The section line along which the geological sections have been prepared has been shown in Plate No. 3. The Sections has been drawn across the strike of the host rock.

DETAILS OF EXPLORATION:-

The surrounding area is already explored; the excavated pit give the idea of minerals depth. So no further exploration is required and proposed in this mining plan.

The details of pits such as already made in/outside, which have been shown in Surface cum Geological plan/Environment Plan.



METHOD OF ESTIMATION OF RESERVES:-

The following points have been considered while calculating the reserves of stone.

The reserves of minerals have been estimated by using the method of preparation of sections and applying the influence of such sections to limited distance and multiplying it by width.

Based on the actual geological mapping and cross section preparation, the proved reserve has been taken .

The specific gravity of minerals has been taken as 2.6 i.e. 1 m³ of mineral in situ = 2.6 tonne

Note:- On the field visit, sample collected and analyzed and result are obtained, the sp. Gravity of minerals is 2.6.

RESERVES OF MINERALS

The reserves of minerals have been calculated and the geological and mineable reserves have been given in table no. 9.1.

SUMMARY OF GEOLOGICAL & MINEABLE RESERVES

In this area the building stone exposures are bordering to the mine boundary. The mineable reserves are arrived after deducting the reserves locked in mines safety slope along with boundary in compliance with mineral concession rules. The quantity of such kind of reserves is arrived as following:-

Table 9.1 – Mineable Reserves Estimation

BLOCKED RESERVES					MINEABLE RESERVES				
SECTION A-A'									
BENCH	M2	M	DENSITY	TON	BENCH	M2	M	DENSITY	TON
185	0	51	2.6	0	185	21	51	2.6	2784.6
180	32	51	2.6	4243.2	180	92	51	2.6	12199.2
175	63	51	2.6	8353.8	175	207	51	2.6	27448.2
170	95	51	2.6	12597	170	334	51	2.6	44288.4
165	152	51	2.6	20155.2	165	277	51	2.6	36730.2
160	277	51	2.6	36730.2	160	152	51	2.6	20155.2
155	400	51	2.6	53040	155	29	51	2.6	3845.4
Sub Total				135119.4	Sub Total				147451.2
SECTION B-B'									
BENCH	M2	M	DENSITY	TON	BENCH	M2	M	DENSITY	TON
165	0	45	2.6	0	165	33	45	2.6	3861
160	25	45	2.6	2925	160	222	45	2.6	25974
155	50	45	2.6	5850	155	352	45	2.6	41184



150	203	45	2.6	23751	150	199	45	2.6	23283
145	299	45	2.6	34983	145	103	45	2.6	12051
140	359	45	2.6	42003	140	43	45	2.6	5031
Sub Total				109512	Sub Total				111384
SECTION C-C'									
BENCH	M2	M	DENSITY	TON	BENCH	M2	M	DENSITY	TON
165	0	75	2.6	0	165	28	75	2.6	5460
160	25	75	2.6	4875	160	136	75	2.6	26520
155	50	75	2.6	9750	155	285	75	2.6	55575
150	75	75	2.6	14625	150	410	75	2.6	79950
145	34	75	2.6	6630	145	615	75	2.6	119925
140	190	75	2.6	37050	140	559	75	2.6	109005
135	241	75	2.6	46995	135	508	75	2.6	99060
130	299	75	2.6	58305	130	450	75	2.6	87750
125	396	75	2.6	77220	125	348	75	2.6	67860
120	512	75	2.6	99840	120	232	75	2.6	45240
Sub Total				355290	Sub Total				696345
SECTION D-D'									
BENCH	M2	M	DENSITY	TON	BENCH	M2	M	DENSITY	TON
170	0	135	2.6	0	170	17	135	2.6	5967
165	27	135	2.6	9477	165	117	135	2.6	41067
160	55	135	2.6	19305	160	218	135	2.6	76518
155	83	135	2.6	29133	155	333	135	2.6	116883
150	110	135	2.6	38610	150	480	135	2.6	168480
145	137	135	2.6	48087	145	619	135	2.6	217269
140	166	135	2.6	58266	140	716	135	2.6	251316
135	194	135	2.6	68094	135	955	135	2.6	335205
130	221	135	2.6	77571	130	1153	135	2.6	404703
125	249	135	2.6	87399	125	1097	135	2.6	385047
120	331	135	2.6	116181	120	1043	135	2.6	366093
Sub Total				552123	Sub Total				2368548
SECTION E-E'									
BENCH	M2	M	DENSITY	TON	BENCH	M2	M	DENSITY	TON
200	0	40	2.6	0	200	51	40	2.6	5304
195	25	40	2.6	2600	195	73	40	2.6	7592
190	79	40	2.6	8216	190	66	40	2.6	6864
185	137	40	2.6	14248	185	67	40	2.6	6968
180	177	40	2.6	18408	180	64	40	2.6	6656
175	240	40	2.6	24960	175	29	40	2.6	3016
170	284	40	2.6	29536	170	24	40	2.6	2496
165	333	40	2.6	34632	165	35	40	2.6	3640
160	402	40	2.6	41808	160	188	40	2.6	19552
155	467	40	2.6	48568	155	207	40	2.6	21528
150	740	40	2.6	76960	150	277	40	2.6	28808
145	865	40	2.6	89960	145	469	40	2.6	48776
140	1035	40	2.6	107640	140	376	40	2.6	39104



135	1179	40	2.6	122616	135	283	40	2.6	29432
130	1349	40	2.6	140296	130	198	40	2.6	20592
125	1486	40	2.6	154544	125	214	40	2.6	22256
120	1632	40	2.6	169728	120	68	40	2.6	7072
Sub Total				1084720	Sub Total				279656
Remaining mineral quantity (A)				2236764					3603384
Mined out quantity (B)				0.00					26316
Grand Total (A+B)				2236764					3629700

10. Mining:

a. Whether manual or semi-mechanized or mechanized

semi-mechanized

b. If semi-mechanized or mechanized, number, type and capacity of machines to be used.

M/c will be deployed as per requirement to meet production target. Brief details of machinery are as follows :-

(i) Drilling Machines

Sr. No.	Machine Type	Required No. of M/c
1.	Rock Breaker	3
2.	Compressor (Chicago)	3
3.	Tippers/Trucks	5
4.	DG set	1

(ii) Loading Equipment

Mechanical loading equipment such as shovel and excavators will be used for removal and loading of the mineral at face and stock yard.

(iii) Haulage and Transport Equipment

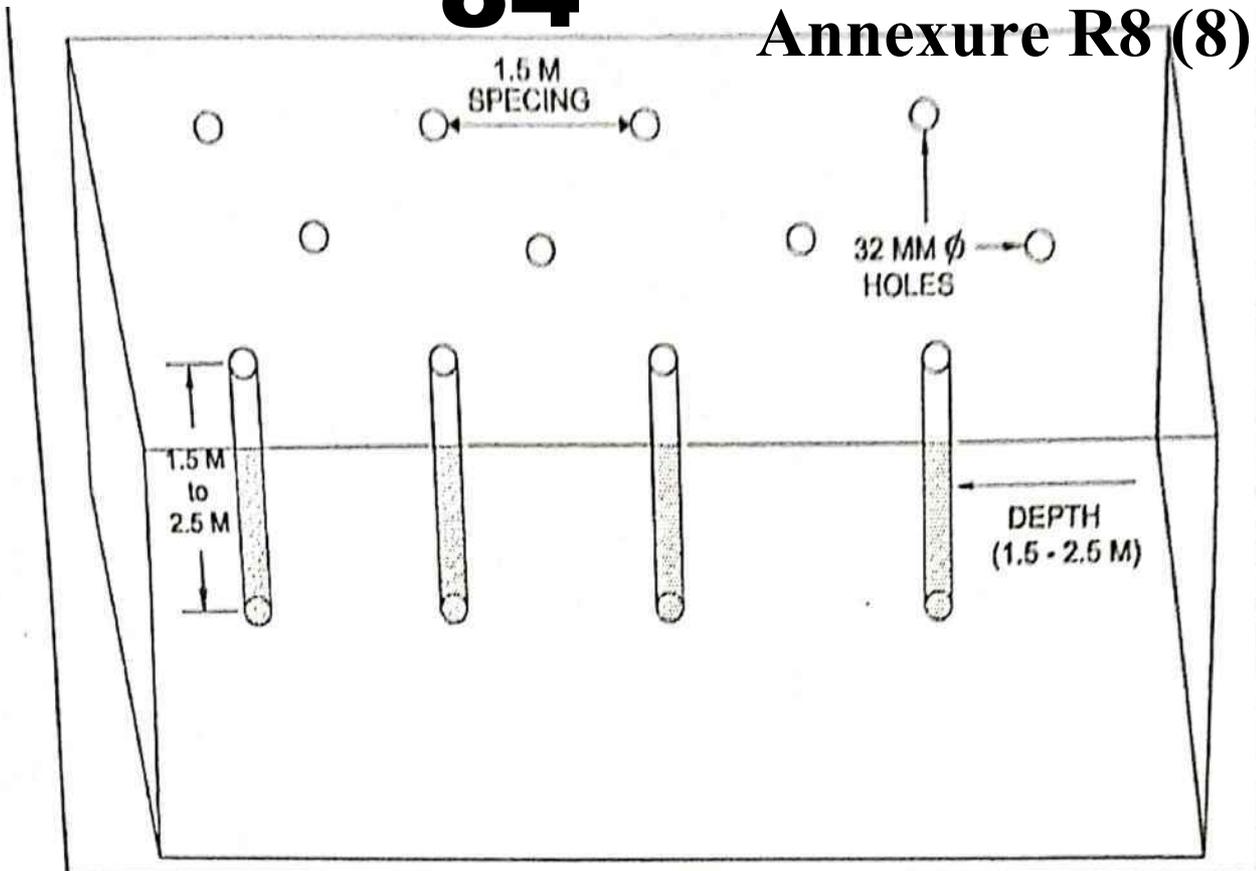
a) Haulage within mining mine hold: Loading of Stone will be done with the help of Shovel and Excavators at face and stock yard. Stone gitti are loaded in truck by manually.

b) Transport from Mine head to destination: The truck will be used for transportation of Stone and Stone Ballast from mine site to destination.

c. Whether drilling and blasting will be made use of, if yes, state monthly quantity of explosives to be consumed.

Drilling : The excavation of mineral is proposed by excavators. The mineral is fractured and easily exploitable by rock breakers and excavators. The hard strata are proposed to excavate after drilling and blasting. The cross-sectional view of drilling operations is shown below:-





Blasting: The controlled blasting is proposed by adopting all the safety measures as per "MMR 1961" and with the permission of DGMS. In this area for fragmentation of granite the blasting will be conducted. Multiple blast holes of 1.5 to 2.5 m depth will be drilled with the help of 32 mm drill rod, Jack Hammer and Air Compressor of 100 cfm capacity.

It is estimated about 250g of explosives per hole is required. About 71 -72 holes per blast are proposed. Therefore, the requirement of explosives will be about 18 kg/ blast/day.

d. Benching pattern (height & width).

The height of bench will not be kept more than 5.0m at a time and the width of the benches will be always kept safe according to provisions.

e. Face lay out (attached development plan).

Production & Development Plan with Cross Sections enclosed plate no.-4.

f. Quarry floor level (RL) at the end of the year or period of the concession

The proposed mining activity for next five year will reached up to 140 mRL and in the conceptual stage will be reached up to 120 m RL. It is expected that mining will not intersect the water table in the area. Therefore, water quality will remain unchanged. No ground water management is required.

g. Quantity of mineral to be won (Annual level of Production)

Excavation :

The proposed method of mining will be Semi mechanized open cast mining. The...

techniques adopted will be uses of machines. For the systematic working of open cast mines, the main development work will be the forming of systematic benching. The height of bench will not be kept more than 5.0m at a time and the width of the benches will be always kept safe according to provisions. The Mining will be done with the help of tools such as drills, jack-hammer, compressors, hand shovel, picks, excavators etc.The targeted annual production of Stone is about 3,00,000 MTA.

Table : Year wise production of building stone for life of mine

Year	Bench	Minerals (MT)
I	Road dev. 200-160	3,00,000
II	160-155	3,00,000
III	155-150	3,00,000
IV	150-145	3,00,000
V	145-140	3,00,000
VI	140-135	3,00,000
VII	135	3,00,000
VIII	135-130	3,00,000
IX	130-125	3,00,000
X	125	3,00,000
XI	125-120	3,00,000
XII	120	3,00,000
TOTAL		36,00,000

Loading and Transportation: Loading of mineral will be done by excavator and will be sent to the crushing unit/destination. Trucks / Tippers of 15T will be used for transportation of mineral from mine site. It is expected that 66-67 trips will be required to transport on daily basis. For this, movement of truck per hour will be 8 – 9 only. Thus, the impact due to movement of trucks from the mine will be marginal and well within the capacity of the roads.

h. Quantity of overburden to be removed (Show location of such disposal in development plan)

7.1 Nature and Quality of Top-Soil and overburden to be generated

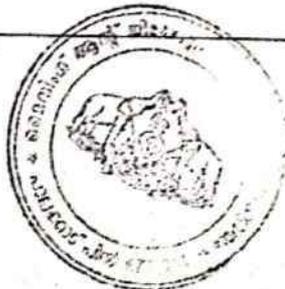
7.1.1 Top Soil

A total quantity of 33604 cu.m. of topsoil is proposed to be removed during the mining operations.

Overburden

About 13442 cu. rn. of overburden will be generated throughout the mine life.

i. Whether heavy blasting to be adopted. If yes, location of nearest habitation (to be shown in the surface plan)



No heavy blasting will be adopted. Whereas small scale blasting will be adopted.

Following are the parameters which is used

Depth of Hole – 1.5 m to 2.5 m

Diameter of hole – 32 mm

Spacing -1.0-1.5 m

Sp. Gravity-2.6

Blasting Pattern:

The blasting pattern entirely depends on the situation of the joints present in the rocks. The drilling is done as per the requirement of the rock fragmentation with desired production of mineral.

Type of Explosive to be used

Only class 2 and class 6 explosive is proposed for use as given below:-

Booster (20%)	Slurry explosive
Explosive (Column charge) (80%)	Nitrate Fuel oil (NFO). The NFO mixture can be readily produced at a site by mixing nitrate (94.5 %) with diesel oil (5.5 %).
Initiator	Delay /Electric detonators

j. Safety precautions to be adopted.

PRECAUTIONS:

- Blasting in the open cast pit will be done only during day time at designated hours.
- Only competent blasters will be appointed to handle explosives.
- Explosives will be stored in approved and licensed magazine as per Explosive Act/ Rules.
- Explosives will be brought from magazine to blasting site in licensed Explosive Van under the care of blaster.
- Sufficient warning signals will be given before blasting the holes.
- Guards will be posted on all roads and paths at least 250 m distance to stop entrance to the danger zone during blasting hour.
- Controlled blasting will be practiced to control vibrations and flying fragments.
- Optimum charge will be used, while blasting near office complex/ infrastructure site.
- Maximum charge per delay will always be less than 18 kg to limit the PPV levels within the DGMS standards of 15 mm/sec.

k. Brief description on method of procurement and storage of explosives.



- a. Proper and safe storage of explosives in approved and Licensed Magazine.
- b. Proper, safe and careful handling and use of explosives by competent Blasters having Blaster's Certificate of Competency issued by DGMS.
- c. Proper security system to prevent theft/ pilferage, unauthorized entry into Magazine area and checking authorized persons to prevent carrying of match box, lights, mobile phones, cigarette or Beedi, etc.
- d. The explosives of class 2 will be used in their original cartridge packing and such cartridge shall not be cut to remove explosive for making cartridge of different size.
- e. Detonators will be conveyed in special containers. These will not be carried with other explosives.
- f. The holes which have been charged with explosives will not be left unattended till blasting is completed.
- g. Before starting charging, clear audible warning signals by sirens will be given so that people nearby can take shelter.
- h. Blasting operations will be carried out in day times only. However, in this project the mining operations are proposed to be carried out in day times.

Storage of Explosive

Considering low consumption, a 100 kg magazine is for storing the explosive. The magazines are to be constructing within the complex. The controlled blasting is proposed by adopting all the safety measures as per "MMR 1961" and with the permission of DGMS.

Blasting will be performed as per requirement on the face. The explosive by authorized blasting party himself and the blasting will be carried out by registered blasting contractor as per present practices.

11. Waste Disposal

a. Location (show it in the development plan)

Disposal of waste have been Shown in environment plan & surface runoff plan in plate no.-7 & 9.

b. Area covered

Years	Top soil (cu.m.)	Overburden (cu.m.)	Area (ha.)
1 - XII	33604 (concurrently used)	13442 (concurrently used)	0.1202 (outside, own land)

c. Environmental safeguards for such disposal

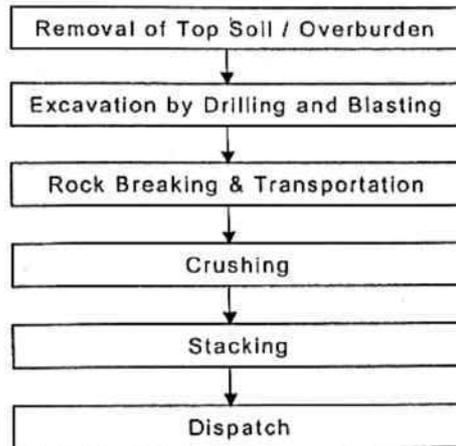
Top Soil

The topsoil excavated from the quarry will be dumped separately at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation. Precautions will be



	<p>taken to limit the height of the topsoil dump to 5 to 6 meters in order to preserve its fertility and shelf life. It will be suitably protected from soil erosion and infertility by planting fodder grass and leguminous plants during temporary storage.</p> <p>Overburden</p> <p>This waste will be utilized within the pit for lying of haul roads. At the end use, OB can be reutilized as soil base for plantation.</p>
12.	<p>Mine drainage (Give details of total make of water during dry and rainy season and its method of handling)</p> <p>Topography: Sr.no.-9</p> <p>Rain Fall: The normal rainfall of the district is 2348 mm. Out of this, major rainfall contribution is from SW monsoon followed by the NE.</p> <p>Method of handling Normally, the mine will be closed during rains, in case of necessity accumulated rainy water (free from suspended solid material) from pit bottom may be pumped out & may spilled over adjoining areas, which may be used by native plants (rubber / coconut) and the same will be use for watering saplings/trees in the plantation side.</p> <p>Storm water management The following measures will be taken with respect to the prevailing site conditions:-</p> <ul style="list-style-type: none"> ➤ Storm water drains with silt traps will be suitably constructed all along the periphery of the pit area to collect the run-off from the mine area and divert into the storm water pond. ➤ All measures will be taken not to disturb the existing drainage pattern adjacent to the other property. ➤ The storm water collected from the mine area will be utilized for Crusher/M Sand unit as well as for dust suppression on haul roads, plantation within the premises, etc. The details showing the storm water drains, retaining walls are shown in Surface Runoff Map.
	<p>Mineral processing (give details of processing including sizing sorting, generation of rejects / fines etc.)</p> <p>The stone excavated from the mine will be transported to the nearby crushing unit, further transported to the destination from crushing-site through trucks/tractor-trolley. No beneficiation of stone will be done or required at mine site.</p> <p>Flow chart:- The proposed mining operations will be carried out by open cast semi-mechanized method. The</p>

process flow diagram given below depicts the mining process:-



14. a. No. of trees to be uprooted due to mining operation

ACTIVITY	First	Second	Third	Fourth	Fifth	End of life of mine
No. of trees to be uprooted	245	231	185	165	128	456

b. Programme of Plantation

Towards the closure activity plantation at the end of Plan Period is as follows:

ACTIVITY	First	Second	Third	Fourth	Fifth	End of life of mine
Plantation (No. of plants)	1400	500	500	500	500	900

15. Manpower

a. Supervisory (inclusive of statutory personnel's)

Mines manager = 1

Mines foreman = 1

b. Non-supervisory (skilled, semi-skilled & unskilled)

No. of workers = 23

c. OMS

--

SITE SERVICES:- The following site services will be provided :

i) Office



- ii) Store
- iii) First Aid centre
- iv) Drinking water shed
- v) Rest Shelter

Mine office would be having store as well as first-aid facilities. The drinking water would be provided in rest shelter in cans and pitchers.

Use of Mineral :

a. (Specification and monthly quantity to be dispatched be furnished)

The annual production of mineral = 3,00,000 TPA

b. For domestic use

The aggregate produced is sold to the contractors and to the consumers which is finally consumed locally for road (State Highway & National Highway) & building construction works. Fine Material is also sold to the hollow block/ solid block manufactures.

c. For export (if applicable)

NA

Mine Closure Plan

(a) Describe the process / activities to be undertaken for reclamation and rehabilitation in respect of the following :

- i. Mined out land
- ii. Waste / reject dump
- iii. Top-soil stack and its utilization

(i) Mined-Out Land:

At the end of mining Plan period about 7.0655 ha. area will be disturbed in form of pit, road and building. Life of the mine is 12.0 years. The proposal for reclamation or rehabilitation of mined out land with manner in which the actual site of the pit will be restored for future use is given below:

Sr. No.	Land Use Category	Pre-Operational (Ha.)	Operational for next five years (Ha.)	Post Operational for life of mine (Ha.)
1	Top Soil Dump	Nil	Nil	Nil
2	Over burden	Nil		
3	Excavation (Voids Only)	0.1993	6.415	7.0655 (2.9545 ha. Reclaimed by plantation & 4.1110 ha. Convert into pond)
4	Road	0.1454	0.1300	Nil



5	Built Up Area	Nil	Nil	Nil
6	Drainage	Nil	Nil	Nil
7	Green belt	Nil	Nil	Nil
8	Undisturbed Area	6.7208	0.5205	Nil
Total		7.0655	7.0655	7.0655

Note- 7.5 m Barrier zone (1.411 ha.) left outside the lease area will be used for green belt development and drainage.

(ii) Waste / reject dump management

This waste will be utilized within the pit for lying of haul roads. At the end use, OB can be reutilized as soil base for plantation.

(iii) Top-soil stack and its utilization

The topsoil excavated from the quarry will be dumped separately at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation. Precautions will be taken to limit the height of the topsoil dump to 5 to 6 meters in order to preserve its fertility and shelf life. It will be suitably protected from soil erosion and infertility by planting fodder grass and leguminous plants during temporary storage.

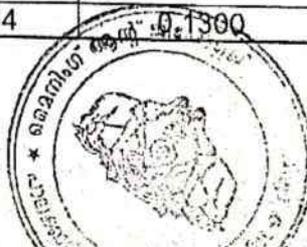
(b) Financial assurance (as and when required)

(To be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. Per hectare)

The Financial assurance of Rs. 1.2 Lac in the form of Bank guarantee as stated in rule 23 F (3) of Mineral Conservation and Development Rule, 2003 will be given by Lessee to the State Govt. / Central Government at the time of demand.

Table Indicating the Break Areas in the Mining Mine For Calculation of Financial Surface.

Sr. No.	Head	Area put on use at start of Plan. (In Ha.)	Additional requirement during Plan period. (In Ha.)	Area considered as fully reclaimed & rehabilitated (In Ha.)	Net area considered for calculation (In Ha.)
1.	Area under mining	0.1993	6.415	7.0655	7.0655
2.	Storage for top soil	0.0000	0.0000	0.0000	0.0000
3.	Overburden /dump	0.0000	0.0000	0.0000	0.0000
4.	Mineral storage	0.0000	0.0000	0.0000	0.0000
5.	Infrastructure Workshop, administrative Building etc.)	0.0000	0.0000	0.0000	0.0000
6.	Road	0.1454	0.1300	0.0000	0.0000



7.	Railways	0.0000	0.0000	0.0000	0.0000
8.	Green Belt	0.0000	0.0000	0.0000	0.0000
9.	Drainage/ pond	0.0000	0.0000	0.0000	0.0000
10.	Effluent Treatment Plan	0.0000	0.0000	0.0000	0.0000
11.	Mineral Separation Plan	0.0000	0.0000	0.0000	0.0000
12.	Township Area	0.0000	0.0000	0.0000	0.0000
13.	Undisturbed Area	6.7208	0.5205	0.0000	0.0000
GRAND TOTAL		7.0655	7.0655	7.0655	7.0655

18 Environment Impact Assessment & Environment Management Plan

18.0 ENVIRONMENTAL MANAGEMENT PLAN

Environment Management Plan is a systematic programme which includes environment impact assessment, planning for offsetting the ill effects of development, implementing the programmed for resource management, development planning, and close control over day-to-day operations, regular monitoring and auditing of environmental performance.

Collection of base line information is essential which serve as a guide to determine how the future development will affect the environment compared to the present base line status.

18.0 (A) BASE LINE INFORMATION:-

Most of the useful base line information has been collected in the field which are very helpful in preparation of this mining plan which is as given below:-

18.0 (A) (i) EXISTING LAND USE PATTERN:-

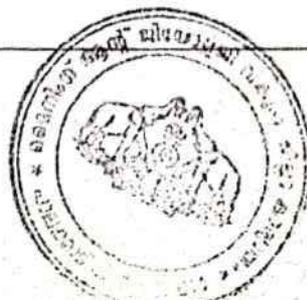
Existing land use pattern has been described for land use in mine area, core zone and buffer zone separately.

18.0 (A) (ii) LAND USE IN MINE AREA:-

The land in the mine area private own land. Some Part of the proposed land is exposed and remaining land is mostly covered with native trees, shrubs, herbs, grass, climbers, bushes etc.

18.0 (A) (iii) LAND USE IN CORE ZONE:-

Land, in core zone i.e. 500 m around the mine area is generally hillock and rubber plantation / coconut. The other rocky area used for mining. In addition to above, there are no houses within 100 m. radius from the proposed quarry.



18.0 (A) (iv) LAND USE IN BUFFER ZONE:-

Area around the mine area within a radius of 500 m is dominated by hillocks and rubber / coconut & mixed plantation and One pond near to the mine boundary in east direction.

In addition to above, there are villages, panchayat / municipal roads, perennial water body, power transmission line and telephone lines etc. in this zone.

18.0 (A) (v) DEGRADATION OF LAND & CHANGE OF PROFILE-IMPACT ON LAND USE:-

There will be no change on existing land use in the mine area and there will not be any change in buffer zone.

18.0 (A) (vi) WATER REGIME:-

In the buffer zone, there is no prominent nalla or river flowing within the mine area. There is tube well / open well existing near to the mine area. The ground water depths were observed from the available nearby sources.

18.0 (A) (vii) RAINFALL:-

The normal rainfall of the district is 2348 mm. Out of this, major rainfall contribution is from SW monsoon followed by the NE.

18.0 (A) (viii) QUALITY OF AIR:-

Quality of present ambient air is within the permissible limit of CPCB norms. Lab reports are enclosed.

18.0 (A) (ix) FLORA:-

Part of the proposed land is exposed rock and the remaining proposed land is covered with native trees, shrubs, herbs, grass, climbers, bushes etc. No red listed category is found at the site visit.

18.0 (A) (x) FAUNA:-

There is no wild life in core zone, buffer zone and mine area. The barren and agricultural lands with urban activities all around the area do not provide favorable home land to wild fauna. The details studies were carried out and are provided. No scheduled category species is found at the site visit.

18.0 (A) (xi) AMBIENT NOISE LEVEL:-

Mining will be by semi-mechanized opencast method so no significant increase in noise level is expected.



18.0 (A) (xii) CLIMATIC CONDITIONS:-

The district has more or less the same climatic conditions prevalent elsewhere in the State viz. dry season from December to February and hot season from March to May, the South-West monsoon from June to September and the North East monsoon from October to December. The average temperature is 32°C and the average relative humidity is 75% recorded. The normal rainfall of the district is 2348 mm. Out of this, major rainfall contribution is from SW monsoon followed by the NE. The South West monsoon is usually very heavy and nearly 73.5% of the rainfall is received during this season. NE monsoon contributes nearly 16.4% and March to May summer rain contributes nearly 9.9% and the balance 0.2% is accounted for January and February months.

18.0 (A) (xiii) HUMAN SETTLEMENT:-

There are no houses within 100 m. radius from the proposed quarry. The occupation of the inhabitants of these villages is connected with mining of different minerals & crushing industry. They work as subcontractors, transporters and mine workers. Some are also employed in different industries in the nearby town and do trading and agricultural work.

18.0 (A) (xiv) PUBLIC BUILDING, PLACES OF WORSHIP AND MONIMENTS:-

There is no public building, places of monuments in the mine area. There are no public building like school, Govt. department office, railway station and hospital etc. in buffer zone.

18.0 (A) (xv) LOCATION OF SAMPLING STATIONS:-

Location of sampling stations has been shown in Plate No. 7.

18.0(A) (xvi-a) DOES AREA (PARTLY OR FULLY) FALL UNDER NOTIFIED AREA UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974:-

No .

18.0(A)(xvi-b)ENVIRONMENT IMPACT ASSESSMENT STATEMENT DESCRIBING THE IMPACT OF MINING AND BENEFICIATION ON ENVIRONMENT OVER THE NEXT FIVE YEARS :-

There will not be any significant impact of mining on environment due to various mitigation measures.

18.0 (B) LAND USE:-

Sr. No.- 17 a (i).



18.0(B) (i) BASE LINE DATA:-

The base line data of the existing environment around the applied area has been undertaken with respect to the following:-

- 1-Ambient air quality
- 2-Water quality
- 3- Soil quality
- 4-Noise

18.0(B) (ii) AMBIENT AIR QUALITY:-

Quality of present ambient air is within permissible limit. There is no industrial activity in and around the mine area.

The mining has been proposed by semi-mechanized open cast method. Water spraying will be done on haul/service roads, mining area, loading and unloading places etc. There will not be any significant impact on ambient air quality.

18.0(B) (iii) WATER QUALITY:-

There is well water available near to the mine area which is suitable for drinking purposes.

18.0(B) (iv) NOISE LEVEL:-

Since mining has been proposed by semi-mechanized open cast method and noise level will be within permissible limit.

18.0(B) (v) VIBRATION LEVELS (DUE TO BLASTING)

The only source of ground vibrations is due to blasting operations. Based on the ground vibration studies made earlier proper care will be taken during blasting operations.

18.0(B) (vi) WATER REGIME:-

There is no natural water body in the mine area. Mining operation will terminate much before the water table and there is not intersection.

18.0(B) (vii) SOCIO-ECONOMICS:-

The mining in the region will open the gates for socio-economic upliftment of the area and the area in and around the mine area. People will either be employed in the mines getting reasonable wages or



will be self employed in the ancillary work of mining. At the same time people will be getting better facilities of communication and amenities due to mining activities in the region.

18.0(B) (viii) HISTORICAL MONUMENTS ETC.:-

There are no historical monuments in the mine, core and buffer zone area, hence there will not be any affect on historical monuments.

18.0 (C) ENVIRONMENT MANAGEMENT PLAN

18.0 (C) (i) TEMPORARY STORAGE AND UTILISATION OF TOP SOIL:-

Topsoil Management

The topsoil excavated from the quarry will be dumped separately at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation. Precautions will be taken to limit the height of the topsoil dump to 5 to 6 meters in order to preserve its fertility and shelf life. It will be suitably protected from soil erosion and infertility by planting fodder grass and leguminous plants during temporary storage.

Overburden Management

This waste will be utilized within the pit for lying of haul roads. At the end use, OB can be reutilized as soil base for plantation.

18.0(C) (ii) YEAR WISE PROPOSALS FOR RECLAMATION OF LAND AFFECTED BY ABANDONED QUARRIES AND OTHER MINING ACTIVITIES DURING FIRST FIVE YEARS:-

As the mining will progress, the areas where ultimate pit depth is reached, backfilling will be started. This will be reduced the transportation of OB and waste outside the pit area.

18.0 (C) (iii) EXTENT OF BACKFILLING AND RECONTOURING:-

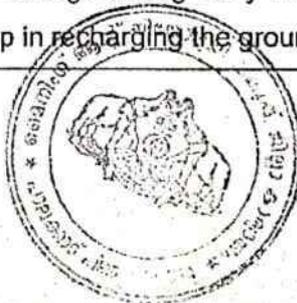
There is proposal of backfilling and re-contouring during the next five years of this mining plan.

18.0(C)(iv)ALTERNATE USE OF UNFILLED/PARTIALLY FILLED / EXCAVATIONS / ROAD SIDES / SLOPES AND MINE:-

The reclaimed area may also be considered for plantation to develop green belts.

18.0 (C) (v) USE OF ABANDONED QUARRIES/PITS PROPOSED TO BE USED AS RESERVOIR ETC:-

Abandoned pits will be utilized for water storage during rainy season. This water will be utilized for irrigation and plantation etc. It will also help in recharging the ground water.



18.0 (C) (vi) PROGRAMME FOR AFFORESTATION:-

The year wise programme of eco-restoration for the life of mine, about 4300 trees will be planted in an area of 4.3655 ha. (2.9545 ha inside + 1.411 ha outside, own land)

Biological reclamation / ecological restoration for the mined area by plantation of the species as per the time schedule suggested below: -

First Six months	--	Herbs & grass
Next Six months	--	Shrubs
Next Six months onwards	--	Trees

Selection of species is based on High Dust Capturing, Soil Holding Capacity, ground water recharge capacity etc. More focus is given for medicinal plants.

18.0 (C) (vii) PLANTATION PROGRAMME:-

- (i) Plantation along the boundary of the mine area i.e. within 7.5 m barrier of the mine area boundary has been proposed which will help to improve the environment and ecology.
- (ii) Plantation will be done around offices, road side and fencing boundary etc.

18.0 (C) (xiv) SPECIES TO BE PLANTED:-

Further afforestation programme up to conceptual plan period will be similar to the above five years programme which will be repeated every five years.

18.0 (C) (xv) POST PLANTING CARE:-

Post planting care is most essential for healthy growth of vegetation. This will comprise:-

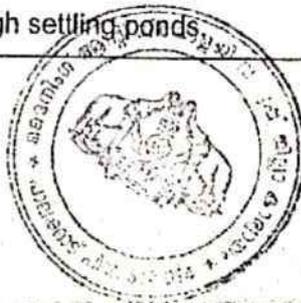
- i. Replacement of causalities at the first opportunity itself.
- ii. Weeding monthly for first two months and later on six monthly.
- iii. Irrigation fortnightly from Oct. to March, once in 10 days between April and June.
- iv. Soil working, Manuring, mulching etc. twice in a year.
- v. Protection from grazing cattle etc.

18.0 (C) (xvi) TREATMENT AND DISPOSAL OF WATER FROM MINE:-

There will not be any disposal of water from the mine and hence no treatment of water is required. The mines working have been proposed quite above the ground water table.

MEASURES FOR MINIMISING ADVERSE EFFECTS ON WATER REGIME:-

There is no natural water body in the mined area. The garland drain / check dam will be built around the dump to channelize runoff water through settling ponds



18.0 (C) (xvii) PROTECTIVE MEASURES FOR GROUND VIBRATIONS / AIR BLAST CAUSED BY BLASTING:-

The controlled blasting is proposed by adopting all the safety measures as per "MMR 1961" and with the permission of DGMS.

In this area for fragmentation of granite the blasting will be conducted. Multiple blast holes of 1.0 to 1.5 m depth will be drilled with the help of 32 mm drill rod, Jack Hammer and Air Compressor of 100 cfm capacity.

18.0 (C) (xviii) MEASURES FOR PROTECTING HISTORICAL MONUMENTS:-

Since there are no protecting historical monuments in the mine area or buffer zone, therefore no measures for protecting of these monuments are required.

18.0 (C) (xix) REHABILITATION OF HUMAN SETTLEMENTS LIKELY TO BE DISTURBED DUE TO MINING ACTIVITY:-

The mining activity will be confined to areas away from villages. No population will be affected by mining activities and as such the question of rehabilitation of the people displaced by mining operations does not arise. No rehabilitation of human settlement is involved due to mining operation.

18.0 (C) (xx) SOCIO-ECONOMIC BENEFITS ARISING OUT OF MINE:-

It is expected that mining can boost the gross economic production of the area other than industrial activities. It provides new avenues of direct or in direct employment and business. These coupled with growth in infrastructural facilities results in improved socio-economic prospects.

The mining in the region will open the gates for socio-economic upliftment of the area. People will be employed in the mines and will be self employed in the ancillary works. People will be getting better facilities of communication and amenities due to mining activities in the region.

18.0 (D) ENVIRONMENTAL MONITORING :-

An environment protection cum afforestation cell has been proposed. It will be responsible for implementing the proposed measures and monitor the progress of implementation and reinforce them wherever necessary.



18.0 (D) (i) LAND USE MANAGEMENT:-**Topsoil Management**

Topsoil is proposed to be removed during the mining operations. The topsoil excavated from the quarry will be dumped separately at pre-determined place and subsequently will be utilized in spreading over reclaimed areas for plantation. Precautions will be taken to limit the height of the topsoil dump to 5 to 6 meters in order to preserve its fertility and shelf life. It will be suitably protected from soil erosion and infertility by planting fodder grass and leguminous plants during temporary storage.

(i) Overburden Management

Overburden will be generated throughout the mine life. This waste will be utilized within the pit for lying of haul roads. At the end use, OB can be reutilized as soil base for plantation.

(iii) End Land Use Plan

As a result of phase wise working of the pit area will be reclaimed at the end of mining operation leaving no void.

18.0(D) (ii) MANAGEMENT OF MINING ENVIRONMENT DEGRADATION (GENERAL):-

Following control measures will be taken to abate the deteriorating impact on environment and improving the same. For affective management of this, a few persons will be exclusively provided who will be responsible for implementing the control measures and to monitor the progress of implementation of these measures in order to minimize environmental degradation.

18.0(D) (iii) SOLID WASTE MANAGEMENT:-

The mine waste and other are proposed to be stacked in the dump area specially provided for the purpose. Care has been taken in selecting the site for the stacking yards for the stacking purpose. It is located in a secure place and having solid base and on a non used zone. These dump yards have been protected by toe walls. The toe walls will be constructed during first year period. The height of these dumps will also be restricted and benched. A retaining wall 0.5 m x 1.0 m will be made on the low altitude side of the dump.

18.0(D) (iv) MONITORING OF AIR BORNE DUST:-

It is known that very fine silica dust is harmful to human beings. It is also known that dust between 0.2 to 5 microns is harmful to the lungs. Thus it is very important to know the dust concentration in the air where there is mining activity.



Vegetation cover will help in restricting the spread of dust in surrounding area. The bushes and scrubs will also act as barriers for arresting spread of dust there.

In the mine, dust is generated mostly by plying of tractor/trucks. Air borne dust generated by plying of trucks can be considerably reduced by sprinkling water on roads.

A tanker of about 1000 liters capacity will be deployed for this purpose on hire or on contract basis.

18.0(D) (v) MANAGEMENT OF NOISE PROBLEM:-

Source of noise pollution have already been dealt.

To reduce the noise caused by machineries and equipments at the mine, mufflers of adequate size and capacity shall be provided with equipments at the mine.

Chief sources of noise pollution in the mine will be vehicle.

Based on LOI practice, in Directorate General of Mines Safety circular no.-158 (Tech.) of 1975, noise standards have been recommended. According to this, there is a warning limit value of 85 db (A) by which the danger of hearing impairment and deafness may result from unprotected ear.

Personnel protective equipment have to be used if there are single isolated out bursts of noise which can go above 130 db (A) impulse or 120 db (A). Noise from trucks can be reduced by using mufflers of adequate size and strength and better maintenance of the equipments.

Noise will not be the problem as the mining has been proposed by semi-mechanized open cast method.

18.0(D) (vi) MANAGEMENT OF GROUND VIBRATIONS:-

The only source of ground vibrations is due to blasting operations. Based on the ground vibration studies made earlier proper care will be taken during blasting operations.

18.0(D) (vii) MANAGEMENT OF LAND SLIDE PROBLEM:-

The final pit slope is kept at not steeper than 45° which is not likely to cause any problem in respect of slope stability. Thus there is no likelihood of any land slide at any stage in future.

18.0(D) (viii) MANAGEMENT OF HUMAN SETTLEMENT PROBLEM:-

The mining activity will be confined to remote area away from villages. No population will be affected by such mining activities. As such the question of rehabilitation of the people displaced by mining operations does not arise.



18.0(D) (ix) MANAGEMENT OF WILDLIFE HABITATE-

No specific management is proposed because there is no wildlife, sanctuary etc. within the study area.

18.0(D) (x) MANAGEMENT OF FLORA:-

Existing flora will be improved by plantation of trees.

18.0(D) (xi) MANAGEMENT OF TOP OVERBURDEN:-

Top overburden will be stored in the non used zone and sold out as per market demand.

18.0(D) (xii) MANAGEMENT OF CROPPING PATTERN:-

No management is specifically being proposed because of no apparent adverse impact on cropping pattern due to mining.

18.0(D) (xiii) MANAGEMENT OF PLACES OF TOURIST-INTEREST ETC.:-

Since there is no place of tourist interest in the area, therefore no management has been proposed.

18.0(D) (xiv) WATER COURSES, SPRINGS ETC. MANAGEMENT THEREOF:-

N.A.

18.0(D) (xv) MANAGEMENT OF SOCIO-ECONOMIC PROBLEMS:-

There will be positive impact on socio-economic conditions of the area due to mining. Locals will be given preference in the matters of employment.

18.0(D) (xvi) CLIMATE-MANAGEMENT FOR IMPROVEMENT:-

Proposed plantation will improve present climatic conditions. This will be continuously monitored by environment management cell.

(Mohammed Fazel T.A.)
Managing Director

Mukesh Suroliya
(RQP/AJM/321/2010/A)
Validity:-28 Sep 2020

MUKESH SUROLIYA
RQP/AJM/321/2010/A
Valid upto 28-09-2020
35



PROGRESSIVE MINE CLOSURE PLAN



19.

Progressive mine closure plan**1.0 INTRODUCTION****(a) Name & Address of lessee:**

Sr. no.-1

(b) Location of the mine area:

Sr. no.-2

(c) Extent of the Mine Area

Sr. no.-2

(d) Present Land Use Pattern:

Sr. no.- 2

(E) Method of mining

Mining has been carried out by open cast semi mechanized . As per the mining mine area and geological formation of the mining mine area, the manual mining is proposed to achieve the annual targeted production.

(F) Mineral processing operation:

No mineral beneficiation have been proposed in the mining mine area.

1.1 Reasons for Closure:

The economical mineral reserve does exist in the mining mine area so reasons for closure of mine is not applicable at present.

1.2 Statutory Obligations:

The PMCP Prepared in Compliance of Rules 37E (VI) so statutory obligation for closure of mine is not applicable at present.

1.3 Closure Plan Preparations

A. NAME, ADDRESS AND REGISTRATION NUMBER OF THE RECOGNISED PERSONS WHO PREPARED THE PROGRESSIVE CLOSURE PLAN

Name of RQP- Mukesh Suroliya

Reg.No. RQP/AJM/321/2010/A

Validity 28 Sep. 2020

Address of RQP: -

5A/6, Vijay Bari, Dher Ka Balaji,
Sikar Road, Jaipur-302023. (Rajasthan)

Mobile No.-+91-9269028299

Email: - mukeshsuroliya@yahoo.co.in

Executing Agency

M/S Royal Sand and Gravels Pvt. Ltd.

(Lessee)

2.0 Mine description: (Topography,Regional Geology,Local Geology, General description of formations,Geological section,Details of exploration, Method of estimation of reserves,Reserves of minerals,Summary of geological & mineable reserves)

 Sr. no.- 9

2.1 Mining Method:

Sr. no.-10

2.2 Mineral Beneficiation:

No beneficiation is required at mine site. The mineral is directly marketable.

3.0 Review of implementation of mining Plan including five years progressive closure plan up to the final closure plan.

Review of Plan of Mining with progressive mine closure plan has been discussed and given in details in Sr. no. 17 of this mining Plan. Hence repetition of the same is avoided here.

4.1 Mined-Out Land:

Sr. no.- 17 a (i).

4.2 Water quality management:**Surface water: -**

There is no surface water body within existing mine area and hence impact of Mining on surface water will not take place. Ground water table is not going to be touched, hence there will also be no impact on ground water.

Ground water quality: -The proposed mining activity for next five year will reached up to 140 mRL. It is expected that mining will not intersect the water table in the area. Therefore, its quality will remain unchanged. No ground water management is required.

4.3 Air Quality management

Mining operation are of small scale so air pollution due to dust will be negligible.

Wet drilling have been proposed to minimize the dust. Water sprinklers were proposed on haul road once in a day especially during dry seasons.

4.4 Waste management

Sr. no.-11 c.

4.5 Top Soil Management

Sr. no.-11 c.

4.6 Tailing Dam Management:

There is no proposal of beneficiation for processing of mineral as it is used directly in crude form, so no affluent will generated. Therefore no tailing dam is required.

4.7 Infrastructure

Sr. no.- 2.

4.8 Disposal of Mining Machinery

Sr. no.- 10 b

4.9 Safety & Security

Safety measures implemented to prevent access to surface opening excavations will be taken as per mines Act 1952, This is a small-scale open cast method adopted, so only some part of the area will be the working zone. The safety measure will be taken for that proposed area only. The remaining area is opened for public. Only the working area will be fenced with fencing wire.

4.10 Disaster Management and Risk Assessment

Open cast mining method is adopted in this mine. If the benches are made with proposed height and width no risk will be there. Even then if any miner or major accident happens, the mines staffs having First aid facilities with first aid box with all the necessary medicines & stretches etc to give the first aid treatment at the side and will arrange immediately the vehicle to reach the nearest hospital. If any disaster happens the lessee is capable to meet such eventualities.

At the time of any accident during mining activity proposal of first aid facility at mines site and one vehicle at mines side. Distance of nearby hospital is 5 Km from site.

4.11 Care and Maintenance during temporary discontinuance

During the temporary discontinuance the working place will be fenced completely & a board of discontinuance will be hanged on the main entrance of the working place. One choukidar will be kept on the mined area to watch the area and look after the survival of the plants.

5.0 Economic Repercussions of closure of mine and Manpower retrenchments.

5.1 During the next five years mining in will generate employment potential and general financial status and socio economic conditions of approx 23 Laborers will be improved.

5.2 During the next five years compensation will be given as per rules .

5.3 Satellite occupations are not connected to the Mining operation.

5.4 Continued engagement of employees for certain mandatory activities.

6.0 Time scheduling for abandonment:

This scheduling for abandonment operations are not proposed in para 4 of closure Plan. If the mine is closed due to unforeseen reason then tentatively it will 12 months for closure. The proposed rate of production for the mine is 3,00,000 MTA. As per minable reserves, life of mine is 12.0 years.



7.0 Abandonment Cost

Abandonment is not proposed during five years of Mining operation. But implementation of waste management like retaining wall and afforestation is proposed as continuous process. Cost of these is around 10,000 to 15,000 Rs. Per year.

8.0 Financial Assurance

Sr. no.-17 b

9.0 PLANS, SECTIONS etc.

All relevant plans & sections have been enclosed.

- 1 Location Map (Vicinity map)
- 2 Topographical contour map at 5 m. intervals with Plot dimensions
- 3 Surface cum Geological plan and Cross Sections
- 4 Production & Development Plan with Production Cross Sections
- 5 Year wise tentative excavation plan
- 6 Reclamation plan & Sections
- 7 Environmental Plan
- 8 Conceptual Plan (Post Mine Closure Plan) & Sections
- 9 Surface Runoff Map (Drainage Plan)

Place: Jaipur
Date : 16/03/2016

Mukesh Suroliya
RQP/AJM/321/2010/A
Validity:-28 Sep 2020
MUKESH SUROLIYA
RQP/AJM/321/2010/A
Valid upto 28-09 2020

Handwritten signature and date: 5/9/2016

C. KISHOR
Geologist
In-charge of the Department of
Mining and Geology, Palakkad.



ANNEXURES




ELECTION COMMISSION OF INDIA
 ഇന്ത്യ തിരഞ്ഞെടുപ്പ് കമ്മീഷൻ
IDENTITY CARD
 തിരഞ്ഞെടുപ്പ് കാർഡ്

DBDI322551




Elector's Name : Mohammed Fazel
 തിരഞ്ഞെടുക്കപ്പെട്ടയാളുടെ പേര് : മുഹമ്മദ് ഫാസിൽ
 Father's Name : Abdul Salam
 അച്ഛന്റെ പേര് : അബ്ദുൽ സലാം
 Sex: തിരഞ്ഞെടുപ്പ് : M / പുരുഷൻ
 Age as on 01-01-2002 : 23
 തീയതി 01-01-2002 ലെ : 23

DBDI322551

Panchayat : 169(159)
 Theppanpally
 3, Thrithalur
 Vatanapally Panchayat

Date of Birth : 16/9/1978
 ജനന തീയതി : 16 സെപ്റ്റംബർ 1978

Electoral Registration Officer
 തിരഞ്ഞെടുപ്പ് കമ്മീഷൻ ഔദ്യോഗിക
 Namika LA Constituency
 നാമിക്കാ ല.എ. തിരഞ്ഞെടുപ്പ് കമ്മീഷൻ

Place : Charvalkad
 സ്ഥലം : ചരവാൽകാട്
 Date / തീയതി : 10-05-2002

This card may be used as Identity Card under different Government Schemes
 ഈ കാർഡ് വ്യത്യസ്ത സർക്കാർ പദ്ധതികളുടെ കീഴിൽ തിരഞ്ഞെടുപ്പ് കമ്മീഷൻ ഉപയോഗിക്കാൻ ഉപയോഗിക്കാൻ ഉപയോഗിക്കാൻ



Suzhi





खनन योजना/खनन स्कीम तैयार करने हेतु

योग्य व्यक्ति के रूप में

मान्यता का प्रमाणपत्र

(खनिज रियायत नियमावली 1960 के नियम 22(सी) के अन्तर्गत)

श्री मुकेश सुरोलिया

वल्द श्री ममराज शर्मा निवासी 5, विजय बाड़ी, पथ सं-6, देहरा
का बालाजी, वार्ड सं-6 जयपुर, जिला- जयपुर द्वारा अपनी
योग्यताओं और अनुभव का संतोषप्रद प्रमाण प्रस्तुत करने के फलस्वरूप खनिज
रियायत नियमावली, 1960 के नियम 22(सी) के अन्तर्गत उन्हे एतद्वारा खनन
योजना तैयार करने हेतु योग्य व्यक्ति के रूप में मान्यता प्रदान की जाती है।

RAP/AJM/321/2010/A

उनका पंजीयन क्रमांक

आरव्यूपी/अजम / 321 / 2010 / ए है।

यह मान्यता दिनांक 28 सितम्बर 2020 को समाप्त होने वाली है।

यसो की अथर्वि के लिये वैध है।

स्थान : अजमेर

दिनांक : 29-03-18



[Signature]
29/3/18
क्षेत्रीय खान-नियंत्रक

भारतीय खान ब्यूरो
भारतीय खान नियंत्रक
Regional Controller of Mines
भारतीय खान ब्यूरो
Indian Bureau of Mines

PROCEEDINGS OF THE DIRECTOR OF MINING AND GEOLOGY

Sub : Mines and Minerals-Minor Minerals-Granite Building Stone Quarrying lease to M/s. Royal Sand & Gravels (P) Limited, Plaza Junction, Dhoni P.O, Palakkad 678009 sanction- orders issued.

- Ref : 1. Application dated 1.7.2014 from M/s. Royal Sand & Gravels (P) Limited, Plaza Junction, Dhoni P.O, Palakkad 678009
2. Letter No. DOP/2639/2014/A1 dtd. 8.7.2014 & 30.7.2014 from the Geologist, District Office, Palakkad
3. Kerala Minor Mineral Concession Rules, 1967
2. Pro.Order No.160/SEIAA/KL/3490//2013 dt. 24.5.2014 of the Member Secretary, SEIAA & Additional Chief Secretary to Government, Environment Forest & Wild Life Department, Tvpm

No. 281/2014-15/8473/M3/2014

Dated, Tvpm., 02.08.2014

ORDER

A quarrying lease is granted to M/s. Royal Sand & Gravels (P) Limited, Plaza junction, Dhoni P.O, Palakkad 678009 to quarry Granite Building Stone over an area of 7.0655 hectares of Private land comprised in Sy.Nos.2/P, 14/P, 15/P, 16/1P, Block No. 25 of Akathethara Village, Palakkad Taluk, Palakkad District for 12 (twelve) years from the date of execution of the quarrying lease deed under the Kerala Minor Mineral Concession Rules, 1967 and as per the Survey map issued by the Tahsildar, Palakkad and submitted by the applicant subject to the under mentioned conditions.

1. Royalty is payable to Government as per Rule 29(1)(c) of the Kerala Minor Mineral Concession Rules, 1967 in respect of minor mineral quarried and moved out of the quarry subject to revision from time to time on the basis of amendments to the schedule I of the said Rules.
2. Dead rent is realizable under 29(1)(d) of the said rules subject to revision from time to time on the basis of amendments to the schedule II of the said rules.
3. Surface rent realizable under 29(1)(e) of the said rules will be equal to the land revenue assessed by the Revenue Department subject to revision from time to time on the basis of the land revenue.
4. The lessee shall execute a quarrying lease deed within a period of three months from the date of this order in form 'H' as per Rule 32 of the Kerala Minor Mineral Concession Rules, 1967.
5. The lessee shall also deposit an amount of Rs. 1000/- (Rupees one thousand only) as security deposit for the observance of the terms and conditions of the lease before the deed is executed as per rule 31 of the said rules. The lessee shall commence quarrying operation only after the deed is executed.
6. The quarrying area shall be demarcated and boundary stones fixed at the lessee's expenses before execution of the quarrying lease deed.
7. The lessee shall not win and dispose any type of dimension and decorative stones from the area over which the quarrying lease has been sanctioned on the strength of this order.
8. The production of Granite Building Stone from the area covered under this Grant shall be restricted to 1,00,000 MT (one lakh MT only) per year during the tenure of this quarrying lease.
9. The lessee should exhibit a sign board and a notice board for the intimation of the public at the entrance of the quarry. The following information should be inscribed on the notice board both in English and in Malayalam



for information of the public:

Licence No.	Validity period of the permit	Name of permit/lease holder	Quantity permitted to be extracted.

10. The lessee should provide retention wall/barricade/fencing/compound wall surrounding the quarry before the commencement of the quarrying operation for preventing accidents by falling of human beings animals and materials into the quarry. The Lessee should take effective preventive measures for the safety of labourers as well as the general public.
11. The lessee should leave a distance of 7.5 mts from the adjacent boundary lands including Government Puramboke land while carrying out quarrying operation.
12. The lessee should not assign, sublet or transfer his lease or any right or interest therein to any person without previous permission the Director of Mining & Geology
13. The lessee shall pay tax related to Revenue Department as directed by them and the details should be furnished to the Geologist periodically.
14. This is not a license for starting quarrying operations: Quarrying Operations can be started only after getting the D&O Licence from the concerned Local Self Government Institution under the Kerala Panchayati Raj Act.
15. The lessee shall obtain D&O licence from the LSG institution and produce before the Geologist before the commencement of quarrying operation in the lease hold land
16. Quarrying operations without a valid D&O Licence from LSG institution shall be treated as illegal and such activity is punishable.
17. The quarrying lease is granted as per the order No. 160/SEIAA/KL/3490/2013 dt. 24.5.14 of the State Environmental Impact Assessment Authority and the lessee shall strictly adhered to the conditions stipulated in the above order.

The terms and conditions stated in this order are subject to such further modifications as may be made by the State Government from time to time.

Sd/-

D.P.Sreekumar

DIRECTOR OF MINING AND GEOLOGY(ii/c)

To :

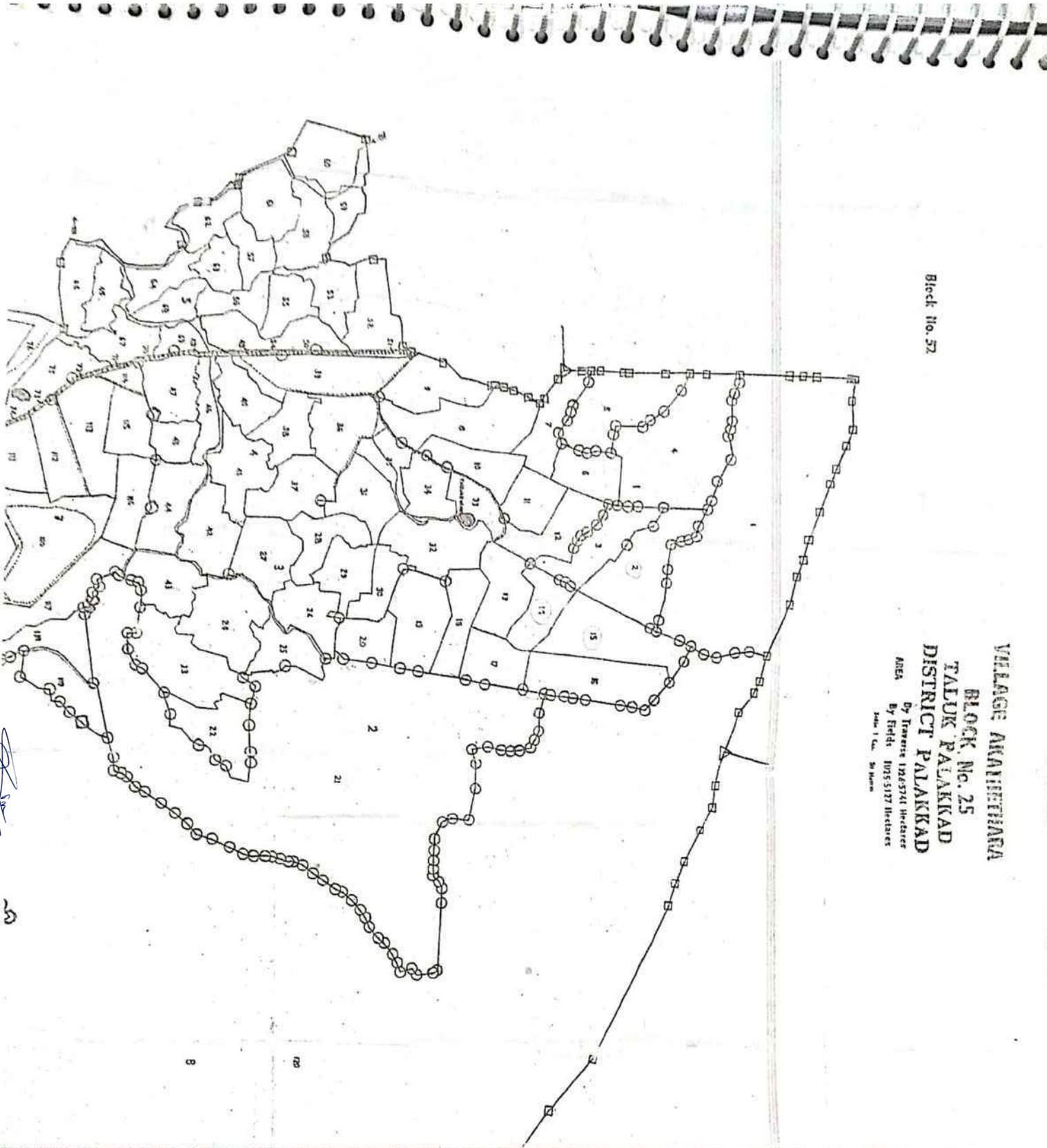
M/s. Royal Sand & Gravels (P) Limited, Plaza Junction,
Dhoni P.O, Palakkad 678009

- Copy to :
1. The Director of Mines Safety,
Bangaluru Region, No. 27, 24th Main Next to IDBI Bank, V Phase,
J.P.Nagar, Bangaluru-560078
 2. The District Collector, Palakkad
 3. The Geologist, Dist. Office :Palakkad
 4. The Tahsildar, Palakkad
 5. Stock File(2), File Copy

(By Order)

Senior Superintendent

Ls/02.08



Block No. 57

VILLAGE AMANHEETHARA
BLOCK No. 25
TALUK PALAKKAD
DISTRICT PALAKKAD
By Revenue 1265741 Heclater
AREA
By Field: 1025517 Hectares
Scale: 1 cm. = 20 Hectares

[Handwritten Signature]

भारतीय गैर न्यायिक
 क सौ रुपये Certificate Rs. 100
 I hereby certify that the
 production of the original is stamped
 the stamp duty of Rs. 2250.44 (Rs. Two
 thousand two hundred and forty four
 only) has been paid there for

കേരളം കേരള KERALA

Sivadas Viswanath
Sub Registrar
AM 259575

FORM - 'H'
(See Rule 32)

QUARRYING LEASE

This Indenture made this the Twenty Second day of ... August 2014
 between the Governor of Kerala (hereinafter referred to as the "State Government"
 which expression shall, where the context so admits be deemed to include his
 successors and assigns) of the one part and M/s Royal Sand & Gravels (P)Ltd.,
 Plaza Junction, Dhoni(P.O), Palakkad - 678009 represented by Sri. Mohammed
 Fazeel, Managing Director aged 35 years son of Sri. Abdul Salam resident of
 Theparambil House, Thrithalloor West (P.O), Trissur Dist. - 680619, in the village of
 Akathelhara, taluk of the Palakkad, Palakkad District (hereinafter called the "lessee"
 which expression shall where the context so admits, include his executors,
 administrators, representatives and permitted assigns) of the other part.

[Handwritten signature]

For Royal Sand and Gravels pvt. Ltd

Mohammed Fazeel

[Handwritten signature]
Managing Director

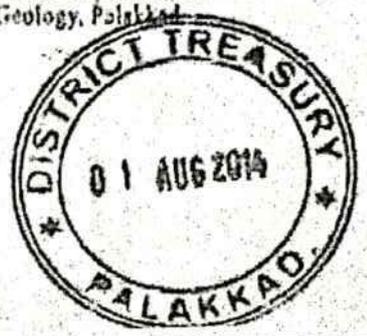


M.C. KISHOR 2.
Geologist

District Office of the Department of
Mining and Geology, Palakkad

Rs 100/- paid
 Muhammed Fazeel, T.A
 mg. Director of Royal
 Sand & Gravels (P) Ltd
 Dhoni 2.8.2014

N.S. GANESAN
SUB COURT VENDOR
[TEMPORARY]
PALAKKAD



Witnesseth that in consideration of the rents and royalties and lessee covenants, hereinafter reserved and contained the State Government both hereby demise upto the lessee the land measuring 7.0855 hectares described in the schedule hereunder the delineated on the plan here to annexed and therein coloured red (hereinafter called the "said lands") to hold the same for a period of 12 (twelve) years commencing from the Twenty Second day of August 2014 and ending on the Twenty First day of August 2026 for the purposes of extracting minor minerals and subject to the terms and conditions contained in the Kerala Minor - Mineral Concession rules, 1967 (hereinafter referred to as "the Rules") and to the terms and conditions hereinafter appearing.

1. The lessee shall have the right in and upon the said lands to extract Granite Building Stone (hereinafter called the said mineral) and to do all acts necessary for the extraction of the said mineral including the erection on the said lands, buildings and plant required for the purposes and also to take lead and carry away over the said lands and to dispose off the said minerals extracted as aforesaid.
2. The lessee shall during the subsistence of this lease have the liberty to work the said mineral and remove the same from the quarry hold on permits issued by the State Government /Competent authority or any other officer authorised by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in schedule I to these Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.
3. The lessee shall pay to the State Government an yearly surface rent equal to the land revenue if any, assessable under the rules for the time being the force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any per hectare of the land the surface whereof shall be occupied or used by the lessee for any of the purposes of this demise and so in proportion for any area less than a hectare. The said surface rent shall be paid by yearly payments, the first of such payments to be made on or before the last day of the first year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence.
4. The lessee shall at all time during the currency of this demise keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said mineral sold or exported together with the names of the purchasers or consignees. The lessee shall also, maintain a register of employees showing therein separately men, women and children employed daily and shall at all reasonable times allow the competent authority appointed under the rules (hereinafter referred to as "competent authority") or the officer authorised by him/her/them to examine the said books of account and the register of employees and to take copies and extracts there from. The lessee shall submit reports in Forms 'F' and 'G' on the specified dates.

For Royal Sand and Gravel, LM

Hammed Fazeel



22/8/2014
M.C. KISHOR
Geologist

5. All sums found due under or by virtue of this deed from the property recovered from him jointly and severally from them and his/her/their properties movable and immovable under the provisions of the Recovery Act for the time being in force as though such sums are arrears of tax levied in any other manner as the State Government may deem fit.
6. The lessee shall at the lessee's own expense erect and at all time maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan hereto annexed
7. No quarrying operations or working shall be carried on or permitted to be carried on by the lessee in or under the said lands at any point within a distance of 75 meters from any railway line except with the previous permission in writing of the railway administration concerned; and from any bridge on the National Highway or 50 meters from any reservoir, canal or other public works such as public roads and buildings or inhabited site, burial ground etc. shown on the plan thereto annexed except with the previous permission in writing of the State Government / competent authority or otherwise than in accordance with such instructions, restrictions and condition either general or special which may be attached to such permission. The said distance of 50 meters shall be measured in the case of a railway, reservoir, or canal horizontally from the outer edge of the bank or outer edge of the cutting, as the case may be and in the case of a building horizontally from the plinth thereof. In the case of village roads no workings shall be carried on within a distance of 10 meters of the outer edge of the cutting except with the previous permission in writing of the State Government / competent authority. For the purposes of this clause the expression "railway and railway administration" shall have the same meaning as defined in sub section (4) and (6) of section 3 of Indian Railway Act, 1890 (IX of 1890).
8. The sides of open workings shall sloped, stepped or secured by the lessee in such a manner as to prevent danger from falls of material, when an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open workings trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made source in order to prevent danger to persons employed in the quarry.
9. If a working place is found to be unsafe all persons shall be withdrawn by the lessee immediately from the dangerous area and all access to such working place except for the purpose of removing the danger of saving life shall be prevented by securely fencing the full width of all entrances to the place.
10. The lessee shall at all reasonable times allow any officer authorised by the Central Government or by the State Government in that behalf to inspect the said lands and the buildings and plants erected thereon and the lessee shall assist such persons in conducting the inspection and afford them all information they may reasonably require, and shall conform to and observe all orders which the Central and State Governments as the result of such inspection or otherwise, may from time to time pass.

For Royal Sand and Gravel pit, Ltd

Abulhammed Faizeel

Managing Director

12/8/2014

M. C. KISHOR
Geologist
District Office of the Department of
Mining and Geology, Palakkad.

labour laws applicable, from time to time to the quarry

11. The lessee shall not assign or underlet the said lands or any part thereof or the rights or privileges, therein hereby granted or any of them without the previous permission in writing of the State Government / Competent authority
- 11A. Where the lease or any right, title or interest therein has been assigned, sublet or transferred as provided in rule 34 read with condition 11, then the person in whose favour such assignment, sublease or transfer has been made shall be responsible for implementing the provisions of the various labour laws applicable, from the time to time, to the quarry
12. The lease may be surrendered by the lessee at any time after 3 months notice in writing to the State Government / Competent authority. Provided that the lessee has paid all sums due on account of the lease. Provided further that if the lessee elect to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the terms of the lease deed.
13. On the expiration of the term of this lease or on its earlier determination under clause 12 the lessee shall pay to the State Government for all land which has been rendered useless for agriculture through the exercise of the powers demised by this lease such sum as the District Collector may fix as equivalent to the capitalized value or the land revenue of such land rendered useless. The lease shall continue if the sums are not cleared before the date of determination of notice.
14. If the lessee shall be desirous of taking a further lease of the said lands for a further term of years he/they shall give three months previous notice in writing of such desire to the State Government / Competent authority and if the lessee has duly observed all the conditions of this lease, the State Government / competent authority may agree to renew the lease for such further term and on such terms and conditions as the State Government / competent authority may determine which shall be in accordance with the provisions of these rules.
15. If the lessee shall at any time during the said term use the said lands or any part thereof in any manner other than as authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause of which the State Government / competent authority shall be the judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the State Government / competent authority to cancel this lease and take possession of the said lands or in the alternative to receive from the lessee such penalty for the breach not exceeding five times the amount of the said yearly dead rent as the State Government / competent authority may fix.

For Royal Sand and Gravels Pvt. Ltd.

Mohammed Fazeel

Managing Director

22/8/2014



M. C. KISHOR
Geologist
District Office of the Department of
Mining and Geology, Palakkad.

22/8/2014

At the expiration of the lease term and after the expiry of the lease, any sooner determination there shall remain in or upon the said lands, any engines, machinery plant buildings, structures and other fixtures and conveniences the said minerals or other property which the lessee is entitled to remove from the said lands, the same shall, if not removed by the lessee within one calendar month after notice in writing requiring their removal be given to the lessee by the State Government / competent authority be deemed to become the property of the State Government in such manner as they may deem fit without liability to pay any compensation or to account to the lessee in respect thereof.

17. This lease is subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting the safety, health and convenience of the lessee's employees or of the public, whether under the Indian Mines Act or other wise.
18. The lessee shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.
19. The lessee shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.
20. The lessee shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
21. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 1967, but left out in this lease which may be found applicable to the lessee shall be treated as binding on the lessee. In this case anticipated royalty for the mineral at the rate of Rs.16/- (Rupees Sixteen only) per tonne for a period of one year is Rs.16,00,000/- (Rupees Sixteen Lakhs only).
22. Dead rent realizable at the rate of Rs. 1st year Nil, 2nd year Rs.200/- and 3rd year onwards Rs.800/- per hectare subject to revision from time to time. Surface rent at the rate of Rs.200/- (Rupees Two hundred only) per hectare for 7.0655 hectare per year is Rs.1413/- (Rupees One thousand four hundred and thirteen only) security deposit is Rs.1,000/- (Rupees One thousand only).

For Royal Sand and Gravel pit Ltd

Immed. Fazeel

22/8/2014



M. G. KISHOR
Geologist

District Office of the Department of
Mines and Geology

District Taluk	Village	Re-Survey No. of the area	Area in Hectares
Palakkad Palakkad	Akathethara	2 P 14/P 15/P 16/1P Block No.25	7.0655 Hectares

Bounded by

Sy. Nos.

On the North by : 2P, 15P, 16/1

On the East by : 16/1, 14P, 15P

On the South by : 14P, 15P, 2P

On the West by : 2, 3

In witness whereof the parties hereto have set their hands hereunto on the day and year first above written

Signed by

for and on behalf of the Governor of Kerala

M.O. KISHOR
Geologist
District Office of the Department of Mining and Geology, Palakkad.

In the presence of

1. *Sreed. M.V., Assistant Geologist,*
District office of the Department of mining and Geology,
Palakkad.

22.08.2014

2. *Sunil Kumar R, Assistant Geologist*
District office of the department of mining and geology
Palakkad.

22.08.14

Signed by

for and on behalf of the lessee

Mohammed Farzeel
Managing Director
For Royal Sand and Gravel P.L. Ltd

22/8/2014

1. *NISAR.T*
S/O. T.K. YOUSUF
THOTTITHODY HOUSE
THACHAM PARA

Nm

2. *MOHAMMED SHIEGEER.M.K*
S/O. KUNJIMAN
MADRASAPALLYTH.

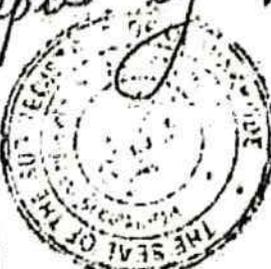
m. Shiegeer.m.k



B-4797/14

25/9/14

Certified that an amount of Rs. 2,25,044/- (Rupees Two Lakhs Twenty Five Thousand And Fourty Four Only) has been remitted by the Managing Director, m/s. Royal Sand and Gravels (P) Ltd, Dhoni (Post), Palakkad vide chalan No 189 dtd 23/9/14 at Sub Treasury, Palakkad towards adjudication fees of Quarrying lease deed. Now the document is stamped as per law. No responsibility about the contents of this deed is accepted by this office.




 Palakkad, 25/9/14
 Sub Registrar
 Palakkad

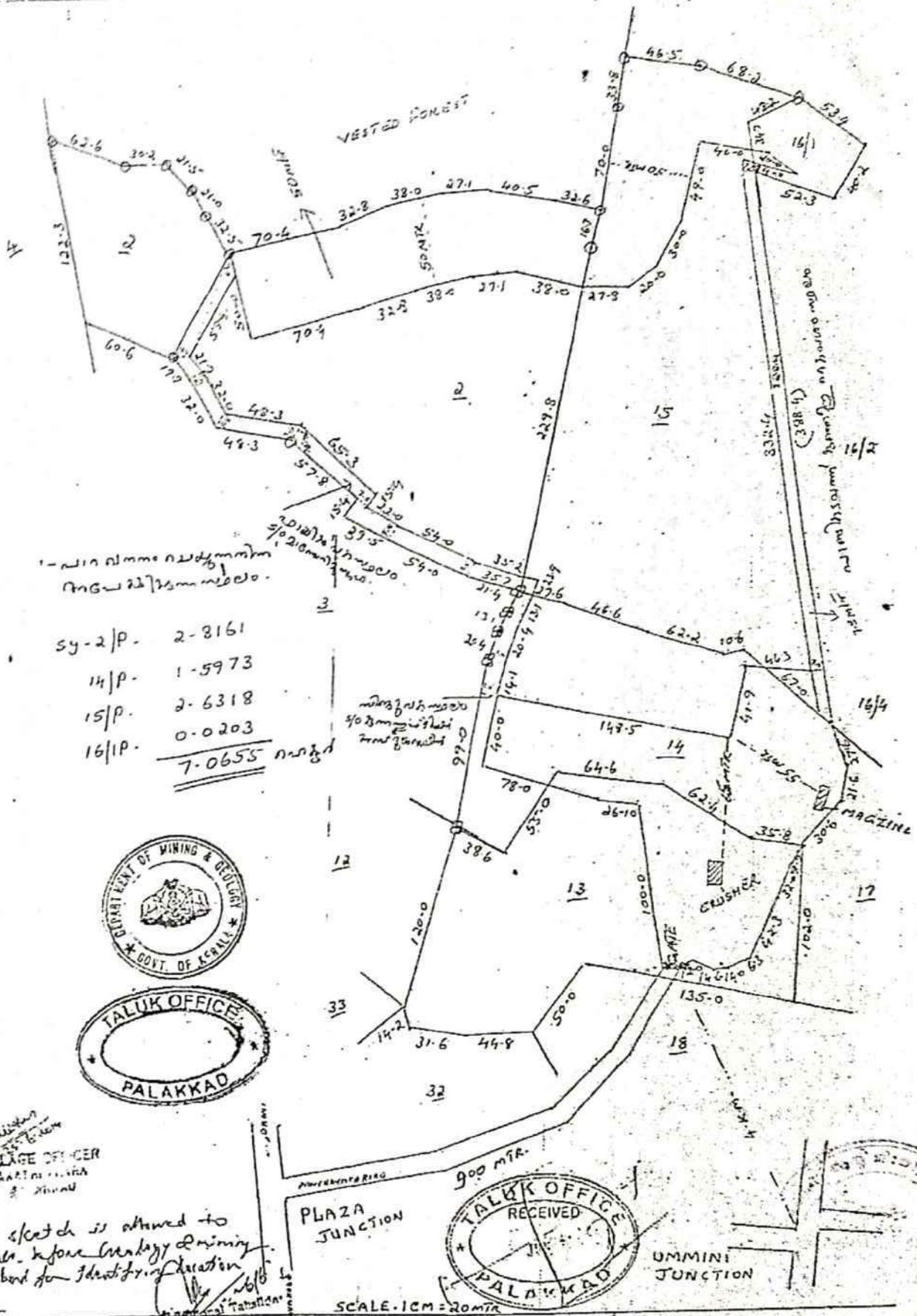
DIST PALAKKAD

VILLAGE ARATHETHARA

TALUK PALAKKAD

FIELD No. 2, 14, 15, 16/1

BLOCK NO: 25



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 100000 2000000000

3

sy-2/p- 2-8161
 14/p- 1-5973
 15/p- 2-6318
 16/p- 0-0203
7-0655 02000



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NABL ACCREDITED
Certificate No: T-1658

POLUCHEM LABORATORIES (P) LTD.

ANALYTICAL, CHEMICAL & ENVIRONMENTAL LABORATORY
PALLATH BUILDING, N. KALAMASSERY P.O., ERNAKULAM - 683 104
PHONE: 0484 - 3261174, 2544030, E-mail: poluchem@gmail.com

'A' GRADE LABORATORY APPROVED BY KERALA STATE POLLUTION CONTROL BOARD AND ACCREDITED BY NABL

TEST REPORT

Client Name & Address	Certificate No:	12/11/2012
M/s Environmental Engineers & Consultants (P) Ltd. A 1 - 198, Janaki Puri, New Delhi - 110058	Date of issue:	14/11/2012
	Date of monitoring	08/11/2012 13 Hrs to 09/11/2012 13 Hrs
	Date of sample received:	09/11/2012
	Date of analysis	13/11/2012
	Monitoring Location	M/s Royal Sand & Gravels (P) Ltd Dhoni, Sy No - 2, 15, Akathethara Panchayath, Akathethara Village, Palakkad Taluk, Palakkad District
	Sample description	Ambient air - Near east side boundary
	Sample code given by client	Nil
	Sample identification No:	G/K/12/12

SL NO	PARAMETERS	TEST METHOD	RESULTS	LIMITS
01	Particulate Matter (PM ₁₀)	I S 5182 Part 4 1999	62.8 µg/M ³	100 µg/M ³
02	Particulate Matter (PM _{2.5})	CPCB	41.6 µg/M ³	60 µg/M ³
03	Sulphur dioxide	I S 5182 Part 2 2001	4.8 µg/M ³	80 µg/M ³
04	Nitrogen dioxide	IS 5182 Part 06 1975	5.1 µg/M ³	80 µg/M ³

The results are related only to the sample collected for analysis. This certificate shall not be reproduced except in full and without the written permission with authorized signatory

For and on behalf of
POLUCHEM LABORATORIES (P) LTD.

AUTHORIZED SIGNATORY



Analysis of Ambient air, Stack emission, Noise, Light, Water, Waste water / Effluent, Soil
Tea, Spices, Oil, Fertilisers, Basic Chemicals etc; Pesticide Residue, Heavy Metals, Microbiology



POLUCHEM LABORATORIES (P) LTD.

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 PHONE: 0484 - 3261174, 2544030, E-mail: poluchem@gmail.com

'A' GRADE LABORATORY APPROVED BY KERALA STATE POLLUTION CONTROL BOARD

TEST REPORT

Client Name & Address M/s Environmental Engineers & Consultants (P) Ltd. A 1 - 198, Janaki Puri, New Delhi - 110058	Certificate No:	5219/11/2012
	Date of issue:	14/11/2012
	Date of monitoring	08/11/2012 13Hrs to 09/11/2012 13 Hrs
	Monitoring Location	M/s Royal Sand & Gravels (P) Ltd Dhoni, Sy No - 2,15, Akathethara Panchayath, Akathethara Village, Palakkad Taluk, Palakkad District
	Sample Description	Ambient Sound Level (Leq)

Monitoring Location	Time	Results
Near east side boundary	13.00 Hrs	53.8 dB (A)
	14.00 Hrs	53.4 dB (A)
	15.00 Hrs	54.1 dB (A)
	16.00 Hrs	53.5 dB (A)
	17.00 Hrs	54.1 dB (A)
	18.00 Hrs	54.0 dB (A)
	19.00 Hrs	42.0 dB (A)
	20.00 Hrs	41.0 dB (A)
	21.00 Hrs	37.5 dB (A)
	22.00 Hrs	37.9 dB (A)
	23.00 Hrs	38.1 dB (A)
	00.00 Hrs	37.5 dB (A)
	01.00 Hrs	37.0 dB (A)
	02.00 Hrs	37.2 dB (A)
	03.00 Hrs	38.2 dB (A)
	04.00 Hrs	39.1 dB (A)
	05.00 Hrs	41.0 dB (A)
	06.00 Hrs	47.3 dB (A)
	07.00 Hrs	50.1 dB (A)
	08.00 Hrs	52.2 dB (A)
	09.00 Hrs	53.1 dB (A)
	10.00 Hrs	53.5 dB (A)
	11.00 Hrs	53.9 dB (A)
	12.00 Hrs	54.0 dB (A)
Leq (Day time)		52.8 dB (A)
Leq (Night time)		40.2 dB (A)

For Poluchem Laboratories (P) Ltd.



Authorized Signatory
[Signature]

Analysis of Ambient air, Stack emission, Noise, Light, Water, Waste water / Effluent, Soil
 Tea, Spices, Oil, Fertilisers, Basic Chemicals etc; Pesticide Residue, Heavy Metals, Microbiology



POLUCHEM LABORATORIES (P) LTD.

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 PHONE: 0484 - 3261174, 2544030, E-mail: poluchem@gmail.com

'A' GRADE LABORATORY APPROVED BY KERALA STATE POLLUTION CONTROL BOARD

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10.00 Hrs	53.5 dB (A)	
11.00 Hrs	53.9 dB (A)	
12.00 Hrs	54.0 dB (A)	
Leq (Day time)		52.8 dB (A)
Leq (Night time)		40.2 dB (A)

For PoluChem Laboratories (P) Ltd.



Authorized Signatory



Analysis of Ambient air, Stack emission, Noise, Light, Water, Waste water / Effluent, Soil
 Tea, Spices, Oil, Fertilisers, Basic Chemicals etc; Pesticide Residue, Heavy Metals, Microbiology



POLUCHEM LABORATORIES (P) LTD.

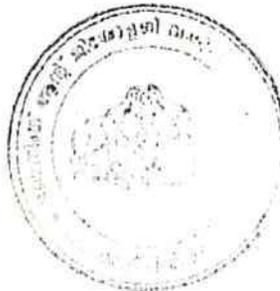
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 PHONE: 0484 - 3261174, 2544030, E-mail: poluchem@gmail.com

'A' GRADE LABORATORY APPROVED BY KERALA STATE POLLUTION CONTROL BOARD

TEST REPORT

Client Name & Address	Certificate No:	5219/11/2012
M/s Environmental Engineers & Consultants (P) Ltd. A 1 - 198, Janaki Puri, New Delhi - 110058	Date of issue:	14/11/2012
	Date of monitoring	08/11/2012 13Hrs to 09/11/2012 13 Hrs
	Monitoring Location	M/s Royal Sand & Gravels (P) Ltd Dhoni, Sy No - 2, 15, Akathethara Panchayath, Akathethara Village, Palakkad Taluk, Palakkad District
	Sample Description	Ambient Sound Level (Leq)

Monitoring Location	Time	Results
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	10.00 Hrs	53.5 dB (A)
	11.00 Hrs	53.9 dB (A)
	12.00 Hrs	54.0 dB (A)
Leq (Day time)		52.8 dB (A)
Leq (Night time)		40.2 dB (A)



For PoluChem Laboratories (P) Ltd.



Sxy03
 Authorized Signatory

Analysis of Ambient air, Stack emission, Noise, Light, Water, Waste water / Effluent, Soil
 Tea, Spices, Oil, Fertilisers, Basic Chemicals etc; Pesticide Residue, Heavy Metals, Microbiology



राष्ट्रीय परीक्षण और अंशशोधन प्रयोगशाला प्रत्यायन बोर्ड
 NATIONAL ACCREDITATION BOARD FOR TESTING & CALIBRATION LABORATORIES
 सचिवालय : प्लॉट नं. - 45, सेक्टर नं. - 44, गुडगांव - 122 002, हरियाणा, भारत
 Secretariat : Plot No. - 45, Sector No. - 44, Gurgaon - 122 002, Haryana, India
 दूरभाष / Telephone : +91-124-4679700 (30 Lines), फैक्स / Fax : +91-124-4679799, वेबसाइट / Website: www.nabl-india.org

NABL/T/1106

15.09.2015

Mr. K. P. George
 Poluchem Laboratories (P) Ltd.
 Pallath Building,
 North Kalamassery,, Ernakulam, Kerala, India,
 Landline No(s): 0484-3261174
 Email-Id: poluchem@yahoo.com

Subject: Renewal of Accreditation

Dear Sir,

NABL is pleased to inform you the renewal of accreditation to your laboratory in accordance with ISO/IEC 17025:2005 in the discipline of Chemical and Biological testing as per the scope and authorized signatories recommended by the assessment team. The following is also advised to the laboratory:

- To provide the standard Test Method/ SOP wherever reference of CPCB guidelines is given in Chemical scope.

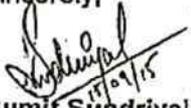
Lab to participate in PT programme and performance will be verified in the next assessment.

Accreditation Certificates No. T- 1658 for Chemical testing and T- 2938 for Biological testing and has been renewed from 25.08.2015 and valid till 24.08.2017. Please send the soft copy of the scope in word document through e-mail. Thereafter the certificate will be sent to you.

The accreditation is subject to annual satisfactory surveillance after 10 months.

Being an accredited laboratory of NABL you must fulfill all the Terms and Conditions laid down in our document NABL-131. You are requested to follow strictly NABL-133 for using NABL Symbol.

Sincerely,


 Sumit Sundriyal
 Accreditation Officer
 sumit.nabl@gmail.com



NABL

Department of Science & Technology, India

SCOPE OF ACCREDITATION

Laboratory	Poluchem Laboratories (P) Ltd., Pallath Building, North Kalamassery, Kerala		
Accreditation Standard	ISO/IEC 17025:2005		
Field	Chemical Testing	Issue Date	25.08.2013
Certificate Number	T-1658	Valid Until	24.08.2015
Last Amended on	04.09.2013	Page	5 of 5

S.No.	Product / Material of Test	Specific Test Performed	Test Method Specification against which tests are performed	Range of Testing / Limits of Detection
2.	Stack Gas	Temperature	Indicative method IS 11255 (p) 3 2003	26 °C to 350 °C
		Velocity	Pitot Tube method IS 11255 (P) 3 2003	3 m/s to 16 m/s
		Volume of Emission	IS 11255(P) 3 2003 By Calculation	Not Applicable
		Particulate Matter	IS 11255(P) 1 1985 Reaffirmed 2009	10 mg/m ³ to 500 mg/m ³
		Sulphur Dioxide	IS 11255(P)2 1985 Reaffirmed 2009	1 mg/m ³ to 2000 mg/m ³
		Oxides of Nitrogen	IS 11255(P) 7 2005 Reaffirmed 2012	2 mg/m ³ to 4000 mg/m ³
		Ammonia	IS 11255(P) 6 1999 Reaffirmed 2009	5 mg/m ³ to 200 mg/m ³

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Signature

Signature

Convenor



NABL

Department of Science & Technology, India

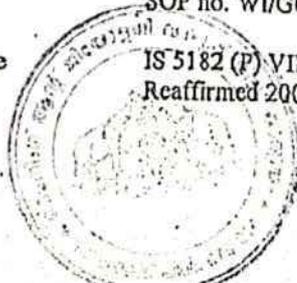
SCOPE OF ACCREDITATION

Laboratory	Poluchem Laboratories (P) Ltd., Pallath Building, North Kalamassery, Kerala		
Accreditation Standard	ISO/IEC 17025:2005		
Field	Chemical Testing	Issue Date	25.08.2013
Certificate Number	T-1658	Valid Until	24.08.2015
Last Amended on	04.09.2013	Page	4 of 5

S.No.	Product / Material of Test	Specific Test Performed	Test Method Specification against which tests are performed	Range of Testing / Limits of Detection
	Waste water	Nitrate	IS 3025 (p) 34 1988 Reaffirmed 2009	0.5 mg/l to 50 mg/l
		Chromium(Cr6+)	IS 3025 (p) 52 2003	0.05 mg/l to 100 mg/l
		Fluoride	IS 3025 (p) 60 2008	0.1 mg/l to 10 mg/l
		Phenolic Compounds	IS 3025 (P) 43 1992 Reaffirmed 2009	0.04 mg/l to 20 mg/l

II. AIR, GASES & ATMOSPHERE

1.	Ambient Air	Suspended particulate Matter a) 10 Micron (PM10)	IS 5182 (p) 23 2006/CPCB	5 $\mu\text{g}/\text{m}^3$ to 200 $\mu\text{g}/\text{m}^3$
		b) 2.5 Micron (PM 2.5)	IS 5182 (p) 23 2006/CPCB	5 $\mu\text{g}/\text{m}^3$ to 200 $\mu\text{g}/\text{m}^3$
		Sulphur Dioxide.	IS 5182 (P) 02 2001 Reaffirmed 2012	10 $\mu\text{g}/\text{m}^3$ to 1050 $\mu\text{g}/\text{m}^3$
		Oxides of Nitrogen	IS 5182 (P) 06 2006 Reaffirmed 2012	6 $\mu\text{g}/\text{m}^3$ to 750 $\mu\text{g}/\text{m}^3$
		Carbon Monoxide Solids	In House Method SOP no. WI/GCANAL/01	10 mg/m^3 to 40 mg/m^3
		Carbon Dioxide	In House Method SOP no. WI/GCANAL/01	5 ppm to 500 ppm
		Methane	In House Method SOP no. WI/GCANAL/01	0.1 % to 2 %
		Hydrogen Sulphide	IS 5182 (P) VII 1973 Reaffirmed 2003	6.0 $\mu\text{g}/\text{m}^3$ to 600 $\mu\text{g}/\text{m}^3$



Sugoz

[Signature]

Convenor



NABL

Department of Science & Technology, India

SCOPE OF ACCREDITATION

Laboratory	Poluchem Laboratories (P) Ltd., Pallath Building, North Kalamassery, Kerala		
Accreditation Standard	ISO/IEC 17025:2005		
Field	Chemical Testing	Issue Date	25.08.2013
Certificate Number	T-1658	Valid Until	24.08.2015
Last Amended on	04.09.2013	Page	3 of 5

S.No.	Product / Material of Test	Specific Test Performed	Test Method Specification against which tests are performed	Range of Testing / Limits of Detection
	Waste water	Color	IS 3025 (p) 4 1983 Reaffirmed 2012	1 to 50
		Odour	IS 3025 (p) 5 1983 Reaffirmed 2012	Objectionable/ Un Objectionable
		Turbidity	IS 3025 (p) 10 1984 Reaffirmed 2012	1 NTU to 5000 NTU
		Total Dissolved Solids	IS 3025 (p) 16 1984 Reaffirmed 2006	1 mg/l to 10000 mg/l
		Total suspended Solids	IS 3025 (p) 17 1984 Reaffirmed 2003	10 mg/l to 5000 mg/l
		Total Solids	IS 3025 (p) 15 1984 Reaffirmed 2003	10 mg/l to 10000 mg/l
		Residual Chlorine	IS 3025 (p) 26 1986 Reaffirmed 2009	0.02 mg/l to 10 mg/l
		COD	IS 3025 (p) 58 2006 Reaffirmed 2012	10 mg/l to 10000 mg/l
		BOD	IS 3025 (p) 44 1993 Reaffirmed 2003	1 mg/l to 15000 mg/l
		Ammonia	IS 3025 (p) 34 1988 Reaffirmed 2009	1 mg/l to 500 mg/l
		Oil & Grease	IS 3025 (p) 39 1991 Reaffirmed 2009	2 mg/l to 500 mg/l



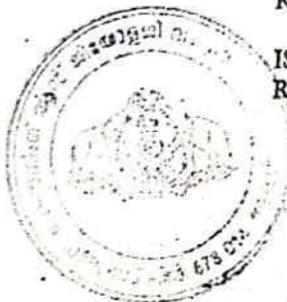
Surya
[Signature]

Convenor

**NABL****Department of Science & Technology, India****SCOPE OF ACCREDITATION**

Laboratory	Poluchem Laboratories (P) Ltd., Pallath Building, North Kalamassery, Kerala		
Accreditation Standard	ISO/IEC 17025:2005		
Field	Chemical Testing	Issue Date	25.08.2013
Certificate Number	T-1658	Valid Until	24.08.2015
Last Amended on	04.09.2013	Page	2 of 5

S.No.	Product / Material of Test	Specific Test Performed	Test Method Specification against which tests are performed	Range of Testing / Limits of Detection
	Potable and domestic Irrigation Industrial & cooling purposes Steam raising Medicinal Purposes Distilled Dematerialized Bore water Saline water	Acidity	IS 3025 (p) 22 1986 Reaffirmed 2003	1 mg/l to 500 mg/l
		Iron	IS 3025 (p) 53 2003 Reaffirmed 2009	0.02 mg/l to 5 mg/l
		Silica	IS 3025 (p) 35 1988 Reaffirmed 2009	0.05 mg/l to 200 mg/l
		Phosphate	IS 3025 (p) 31 1988 Reaffirmed 1999	1 mg/l to 500 mg/l
		Sulphate	IS 3025 (p) 24 1986 Reaffirmed 2009	1 mg/l to 500 mg/l
		Residual Chlorine	IS 3025 (p) 26 1986 Reaffirmed 2009	0.01 mg/l to 10 mg/l
		Chromium(Cr6+)	IS 3025 (p) 52 2003	0.05 mg/l to 10 mg/l
		Fluoride	IS 3025 (p) 60 2008	0.10 mg/l to 10 mg/l
		Phenolic Compounds	IS 3025 (p) 43 1992 Reaffirmed 2009	0.04 mg/l to 10 mg/l
		Nitrate	IS 3025 (p) 34 1988 Reaffirmed 2009	0.10 mg/l to 5 mg/l
		Oil & Grease	IS 3025 (P) 39 1991 Reaffirmed 2009	1 mg/l to 50 mg/l
	Waste water	pH	IS 3025 (p) 11 1983 Reaffirmed 2012	1 to 14



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[Signature]

Convenor



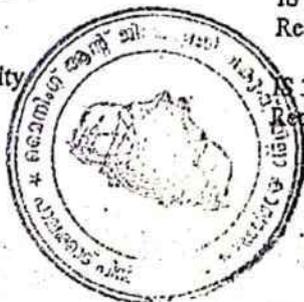
NABL

Department of Science & Technology, India

SCOPE OF ACCREDITATION

Laboratory	Poluchem Laboratories (P) Ltd., Pallath Building, North Kalamassery, Kerala		
Accreditation Standard	ISO/IEC 17025:2005		
Field	Chemical Testing	Issue Date	25.08.2013
Certificate Number	T-1658	Valid Until	24.08.2015
Last Amended on	04.09.2013	Page	1 of 5

S.No.	Product / Material of Test	Specific Test Performed	Test Method Specification against which tests are performed	Range of Testing / Limits of Detection
I. WATER				
1.	Potable and domestic Irrigation Industrial & cooling purposes Steam raising Medicinal Purposes Distilled Dematerialized Bore water Saline water	pH	IS 3025 (p) 11 1983 Reaffirmed 2012	1 to 14
		Conductivity	IS 3025 (p) 14 1984 Reaffirmed 2002	1 to 20000µmhos/cm ²
		Colour	IS 3025 (p) 4 1983 Reaffirmed 2012	1 to 50 Hazen
		Odour	IS 3025 (p) 5 1983 Reaffirmed 2012	Objectionable/ Unobjectionable
		Turbidity	IS 3025 (p) 10 1984 Reaffirmed 2012	1 to 500 NTU
		Total Dissolved Solids	IS 3025 (p) 16 1984 Reaffirmed 2006	1 mg/l to 5000 mg/l
		Total Hardness	IS 3025 (p) 21 2009	1 mg/l to 500 mg/l
		Calcium	IS 3025 (p) 40 1991 Reaffirmed 2009	1 mg/l to 500 mg/l
		Magnesium	IS 3025 (p) 46 1994 Reaffirmed 2009	1 mg/l to 500 mg/l
		Chloride	IS 3025 (p) 32 1988 Reaffirmed 2009	1 mg/l to 500 mg/l
		Alkalinity	IS 3025 (p) 23 1986 Reaffirmed 2003	1 mg/l to 500 mg/l



[Signature]

[Signature]

Convenor



रा.प्र.प्र.बो.

राष्ट्रीय परीक्षण और अंशशोधन
प्रयोगशाला प्रत्यायन बोर्ड
विज्ञान एवं प्रौद्योगिकी विभाग, भारत

प्रत्यायन प्रमाण-पत्र

पोल्युकेम लैबोरेट्रीज (प्रा.) लिमिटेड

का मूल्यांकन और प्रत्यायन निम्न मानक के अनुसार

आई.एस.ओ./आई.ई.सी. 17025:2005

“परीक्षण एवं अंशशोधन प्रयोगशालाओं की सक्षमता की सामान्य अपेक्षाएँ”

कलामेसरी, केरल

में स्थित इसकी सुविधाओं के लिए

रासायनिक परीक्षण

के विषय क्षेत्र में किया गया।

(इस प्रयोगशाला के प्रत्यायन के विषय क्षेत्र की जानकारी एन ए सी एल वेबसाइट www.nabl-india.org से भी प्राप्त कर सकते हैं)

प्रमाण-पत्र संख्या प-1658

जारी करने की तिथि 25/08/2013

वैधता की तिथि 24/08/2015

इह प्रमाण-पत्र उपर्युक्त मानक तथा राष्ट्रीय परीक्षण और अंशशोधन प्रयोगशाला प्रत्यायन बोर्ड की अतिरिक्त अपेक्षाओं का निरंतर संतोषप्रद अनुपालन किए जाने पर अनुबंध में निर्दिष्टानुसार प्रत्यायन के क्षेत्र के लिए वैध रहेगा।
रा.प्र.प्र.बो. की ओर से हस्ताक्षरित

शैली शर्मा

शैली शर्मा
संयोजक

अनिल रेलिया

अनिल रेलिया
निदेशक

डा. टी. रामसामी

डा. टी. रामसामी
अध्यक्ष

Month	Production(mts)	Despatch(mts)
Apr-15	770	580
May-15	1941	1823
Jun-15	3085	2966
Jul-15	2435	2802
Aug-15	2370	2290
Sep-15	1840	1315
Oct-15	2725	2948
Nov-15	2495	2889
Dec-15	4505	4539
Jan-16	4150	3899
Feb-16		
Mar-16		
Total	26316	26051



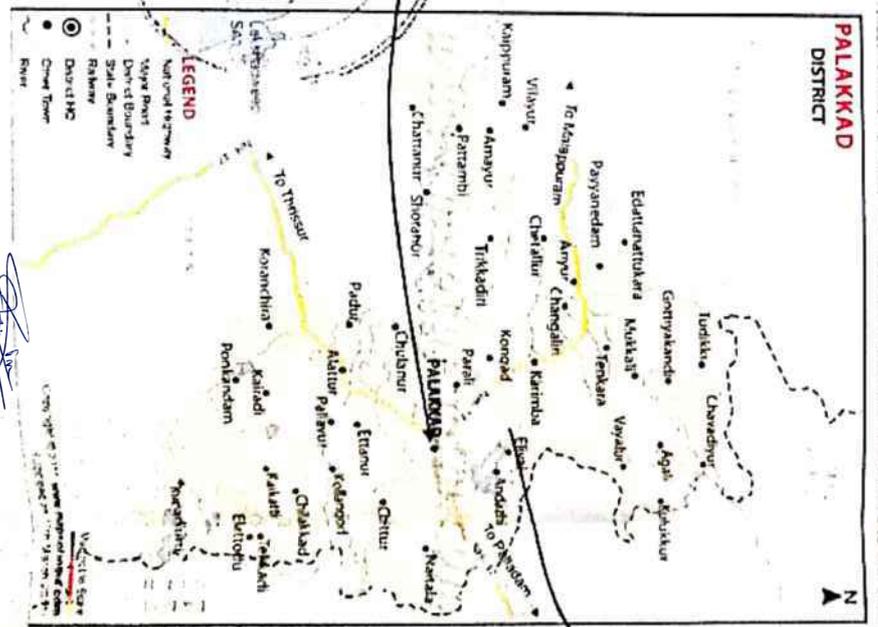
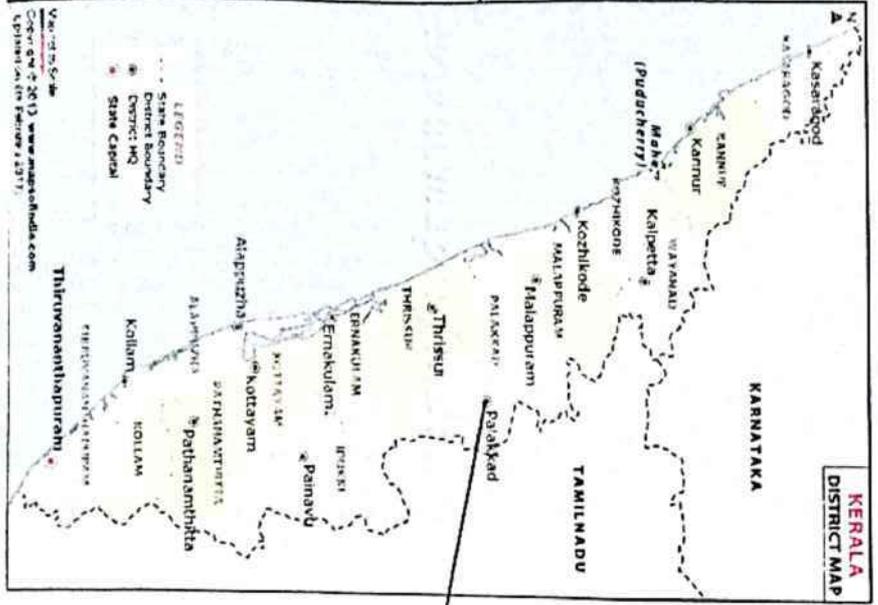
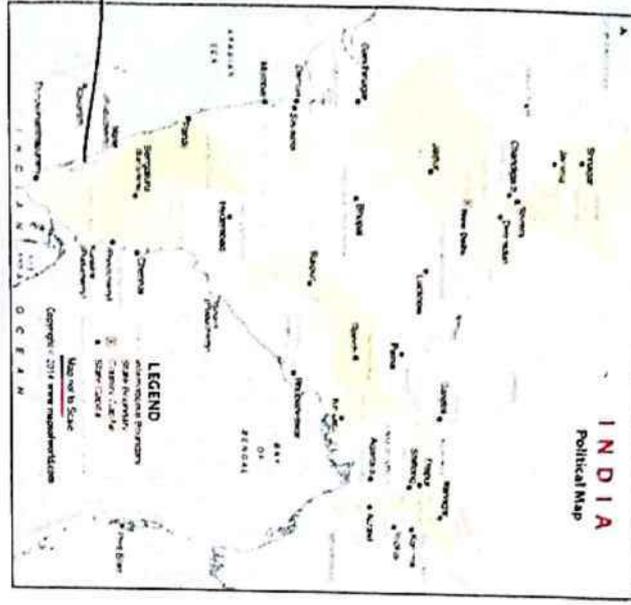
And Give (P) Ltd.
 Managing Director

136

Annexure R8 (8) /70

PLATES

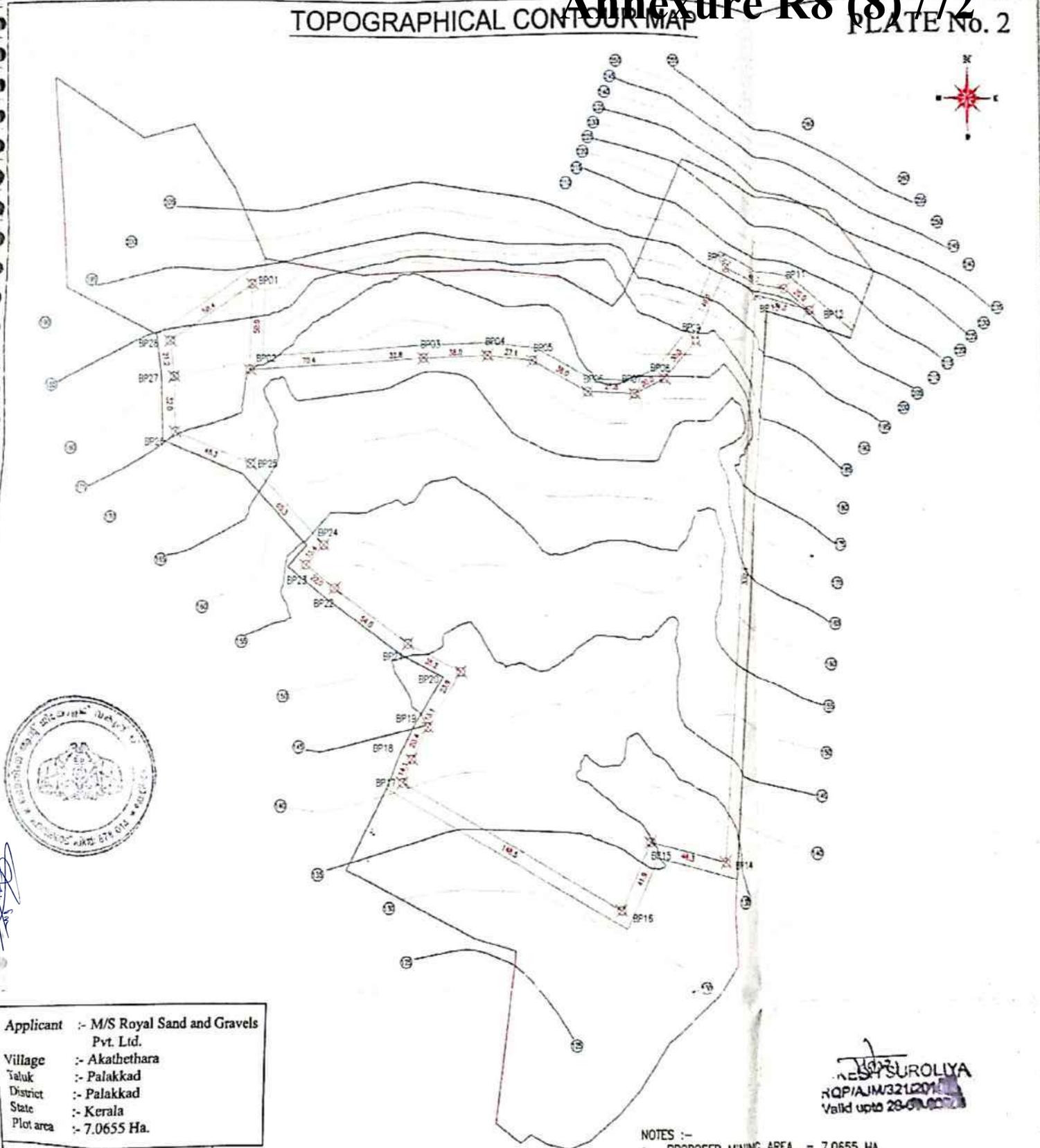




MUKESH SURIOLYA
ROP/AM/321/2010/A
Valid upto 28-09 2020

TOPOGRAPHICAL CONTOUR MAP

PLATE No. 2



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Applicant :- M/S Royal Sand and Gravels Pvt. Ltd.
Village :- Akathethara
Taluk :- Palakkad
District :- Palakkad
State :- Kerala
Plot area :- 7.0655 Ha.

W. S. SURELIYA
 RQP/AJM/321201
 Valid upto 28-09-2021

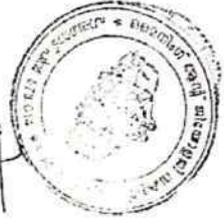
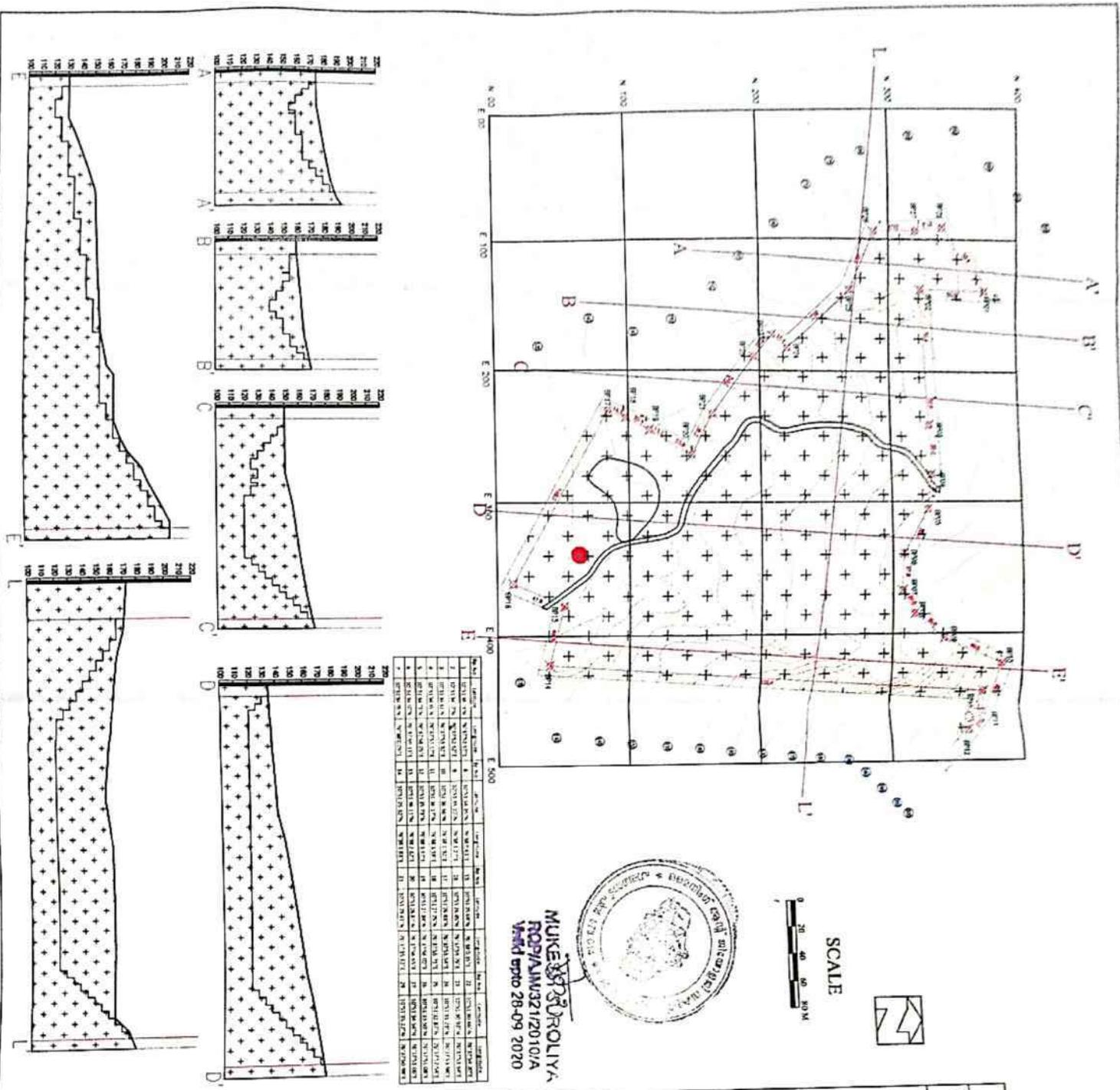
- NOTES :-**
- PROPOSED MINING AREA = 7.0655 HA.
 - STATUS QUARRY AREA = EXISTING QUARRY AREA
 - PLOT OWNED BY THE PROJECT PROPONENT=11.6640 HECTARE

Prepared by:

 I/OCS Survey Services
 CADDPLUS/VI 261 Sree Krishna Vldg,
 Near Temple, Perumbavoor
 TEL: 0484-2524361, 3223122
 FAX: 0484-2524361
 G-147, Near GCDA Shopping Complex,
 Panampilly Nagar, Ernakulam-36
 TEL: 0484-3223755, 2322755
 email: mc@iocsurvey.com
 Mobile: +9194470 57055.

SCALE 1:3750
ALL DIMENSIONS ARE IN METERS

Sp.No	Latitude	Longitude									
1	10°51'36.29"N	76°37'52.57"E	8	10°51'34.35"N	76°38'03.63"E	15	10°51'25.69"N	76°38'03.57"E	22	10°51'30.45"N	76°37'54.37"E
2	10°51'34.87"N	76°37'52.57"E	9	10°51'35.10"N	76°38'12.77"E	16	10°51'24.45"N	76°37'58.79"E	23	10°51'30.52"N	76°37'53.94"E
3	10°51'34.83"N	76°37'55.92"E	10	10°51'36.56"N	76°38'19.21"E	17	10°51'26.83"N	76°37'55.54"E	24	10°51'31.29"N	76°37'53.98"E
4	10°51'34.85"N	76°37'57.17"E	11	10°51'36.17"N	76°38'13.18"E	18	10°51'27.25"N	76°37'55.73"E	25	10°51'32.87"N	76°37'52.54"E
5	10°51'34.71"N	76°37'58.05"E	12	10°51'35.73"N	76°38'16.67"E	19	10°51'27.84"N	76°37'56.02"E	26	10°51'31.50"N	76°37'51.28"E
6	10°51'34.10"N	76°37'59.13"E	13	10°51'36.11"N	76°38'22.62"E	20	10°51'28.87"N	76°37'56.65"E	27	10°51'31.54"N	76°37'51.08"E
7	10°51'34.05"N	76°38'00.05"E	14	10°51'35.92"N	76°38'18.87"E	21	10°51'29.41"N	76°37'56.62"E	28	10°51'35.22"N	76°37'50.98"E



MUKESH SUROLIYA
 ROP/AM/32/2010/A
 Valid upto 28-09-2020

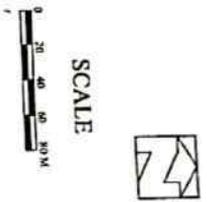


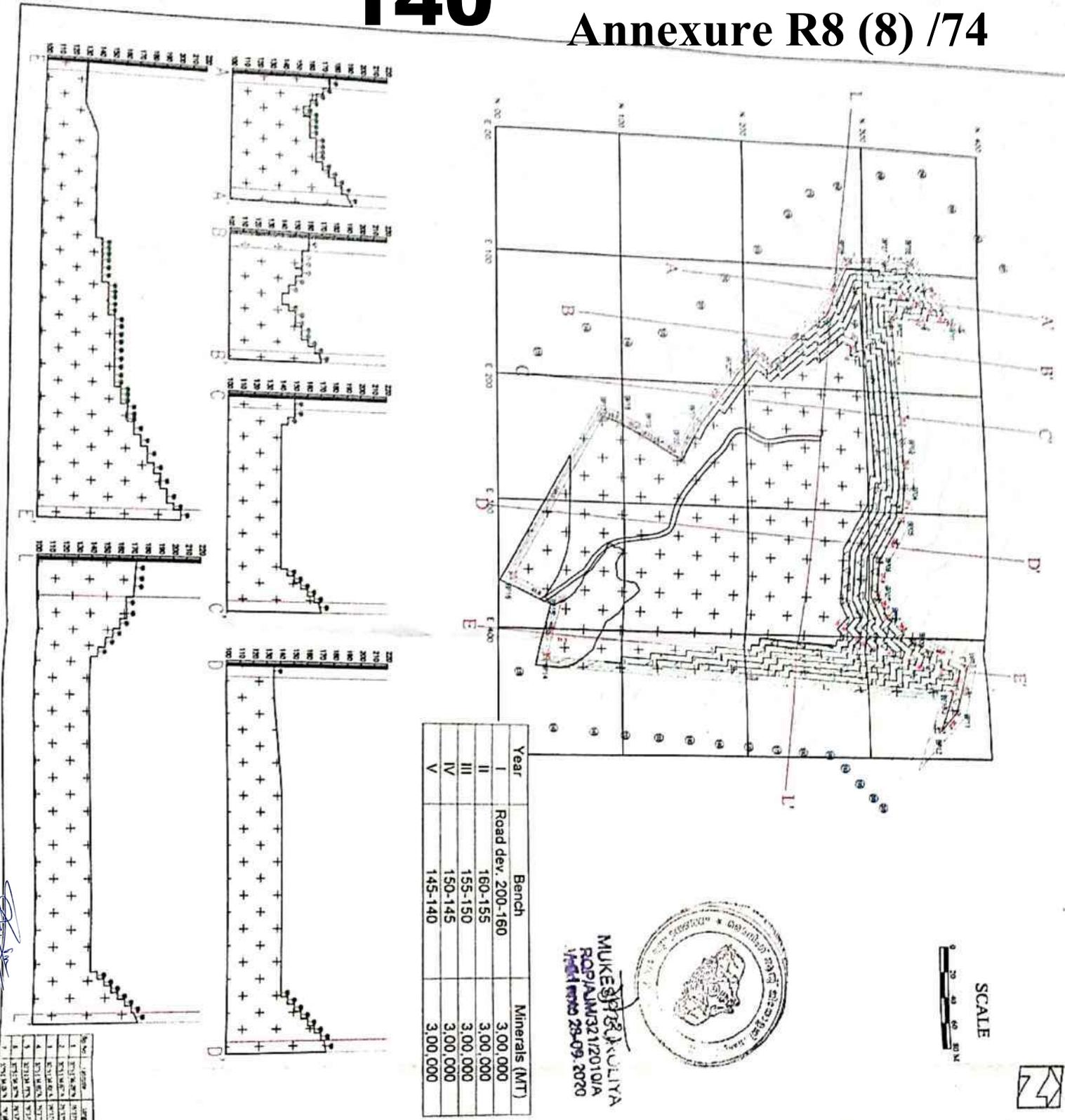
PLATE No. 3
 SURFACE CUM GEOLOGICAL PLAN &
 SECTIONS

- INDEX**
- LEASE BOUNDARY WITH FENCING
 - MINE SAFETY BARRIER
 - SECTION LINE
 - 160
 - CONTOUR LINE
 - PITTING
 - SOIL
 - GRANITE ROCK
 - BP1
 - BOUNDARY PILLAR
 - PIT
 - ROAD

Applicant :- M/S Royal Sand and Gravels Pvt. Ltd.
Village :- Akathethara
Taluk :- Palakkad
District :- Palakkad
State :- Kerala
Plot area :- 7.0655 Ha.

MUKESH SUROLIYA,
 M.Sc. Geology,
 Recognized/Qualified Person (ROP),
 (ROP No. - ROP/AM/32/2010/A)
 Indian Bureau of Mines &
 Accredited Functional Area Expert (FAE),
 Hydrology & Ground Water (HG)
 and Geology (GEO) from National
 Accreditation Board for Education
 and Training (NABET),
 Quality Council of India (QCI)

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Year	Bench	Minerals (MT)
I	Road dev. 200-160	3,00,000
II	160-155	3,00,000
III	155-150	3,00,000
IV	150-145	3,00,000
V	145-140	3,00,000

MUKESH SUROLIYA
 ROP/AM/321/2010/A
 Valid from 28-09-2020



SCALE

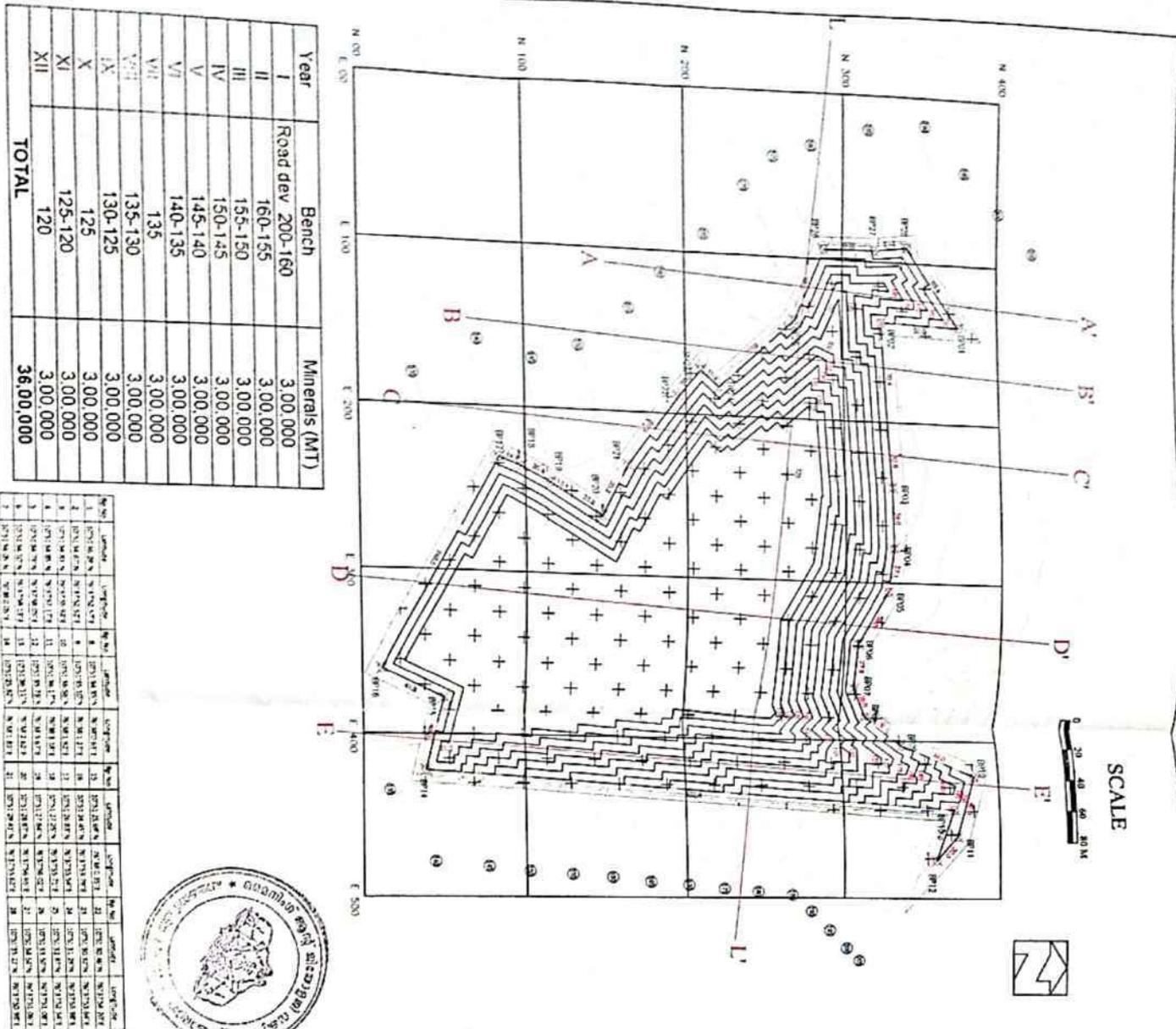


Sr No.	Section	Area (Ha)	Minerals (MT)
1
2
3
4
5
6
7
8
9
10

- INDEX**
- LEASE BOUNDARY WITH FENCING
 - MINE SAFETY BARRIER
 - SECTION LINE
 - 1:50 CONTOUR LINE
 - GRANITE ROCK
 - BOUNDARY PILLAR
 - RECLAIMED AREA
 - GREEN BELT
 - WORKING BENCH
 - PLANTATION
 - RAIN WATER WAY
 - SOIL
 - ROAD

Applicant :- M/S Royal Sand and Gravels Pvt. Ltd.
 Village :- Akathethara
 Taluk :- Palakkad
 District :- Palakkad
 State :- Kerala
 Plot area :- 7.0655 Ha.

MUKESH SUROLIYA,
 M.Sc. Geology,
 Recognition as Qualified Person (RQP),
 (RQP No. -RQP/AM/321/2010/A)
 Indian Bureau of Mines &
 Accredited Functional Area Expert (FAE),
 Hydrology & Ground Water (HG)
 and Geology (GEO) from National
 Accreditation Board for Education
 and Training (NABET),
 Quality Council of India (QCI)



Year	Bench	Minerals (MT)
I	Road dev 200-160	3,00,000
II	160-155	3,00,000
III	155-150	3,00,000
IV	150-145	3,00,000
V	145-140	3,00,000
VI	140-135	3,00,000
VII	135	3,00,000
VIII	135-130	3,00,000
IX	130-125	3,00,000
X	125	3,00,000
XI	125-120	3,00,000
XII	120	3,00,000
TOTAL		36,00,000

No	Latitude	Longitude									
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2	09° 00' N	76° 00' E	2	09° 00' N	76° 00' E	2	09° 00' N	76° 00' E	2	09° 00' N	76° 00' E
3	09° 00' N	76° 00' E	3	09° 00' N	76° 00' E	3	09° 00' N	76° 00' E	3	09° 00' N	76° 00' E
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26	09° 00' N	76° 00' E	26	09° 00' N	76° 00' E	26	09° 00' N	76° 00' E	26	09° 00' N	76° 00' E
27	09° 00' N	76° 00' E	27	09° 00' N	76° 00' E	27	09° 00' N	76° 00' E	27	09° 00' N	76° 00' E
28	09° 00' N	76° 00' E	28	09° 00' N	76° 00' E	28	09° 00' N	76° 00' E	28	09° 00' N	76° 00' E
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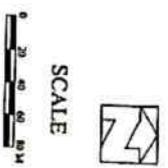
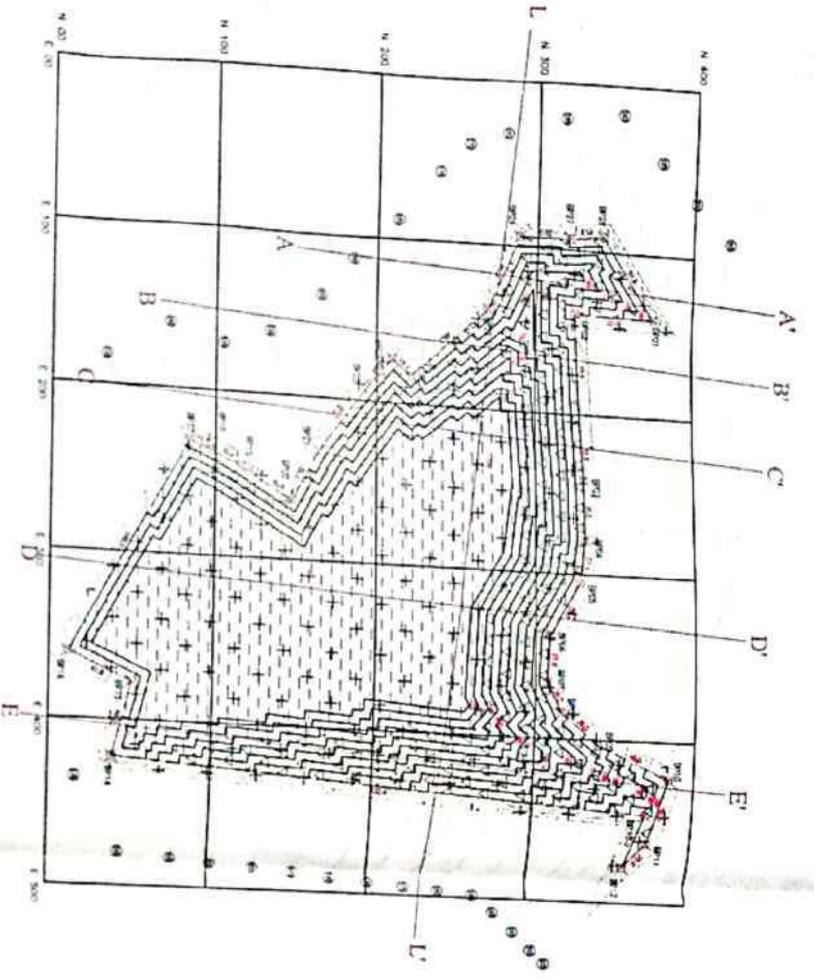
PLATE No. 5
**YEARWISE TENTATIVE
 EXCAVATION PLAN**

- INDEX**
- LEASE BOUNDARY WITH FENCING
 - MINE SAFETY BARRIER
 - SECTION LINE
 - 160 CONTOUR LINE
 - GRANITE ROCK
 - Bp1 BOUNDARY PILLAR
 - WORKING BENCH

MUKESH SUROLIYA
 RQP/AM/321/2010/A
 Dt: 28-09-2020

Applicant :- M/S Royal Sand and Gravels Pvt. Ltd.
Village :- Akathethara
Taluk :- Palakkad
District :- Palakkad
State :- Kerala
Plot area :- 7.0655 Ha.

MUKESH SUROLIYA,
 M.Sc. Geology,
 Recognition as Qualified Person (RQP),
 (RQP No. -RQP/AM/321/2010/A)
 Indian Bureau of Mines &
 Accredited Functional Area Expert (FAE),
 Hydrology & Ground Water (HG)
 and Geology (GEO) from National
 Accreditation Board for Education
 and Training (NABET),
 Quality Council of India (QCI)



Year	Bench
I	7.5 m barrier zone
II	200-160
III	160-155
IV	155-150
V	150-145
VI	140
VII	135
VIII-XII	135

MUKESH SUROLIYA
 ROP/AM/321/2010/A
 Valid upto 28-09-2020



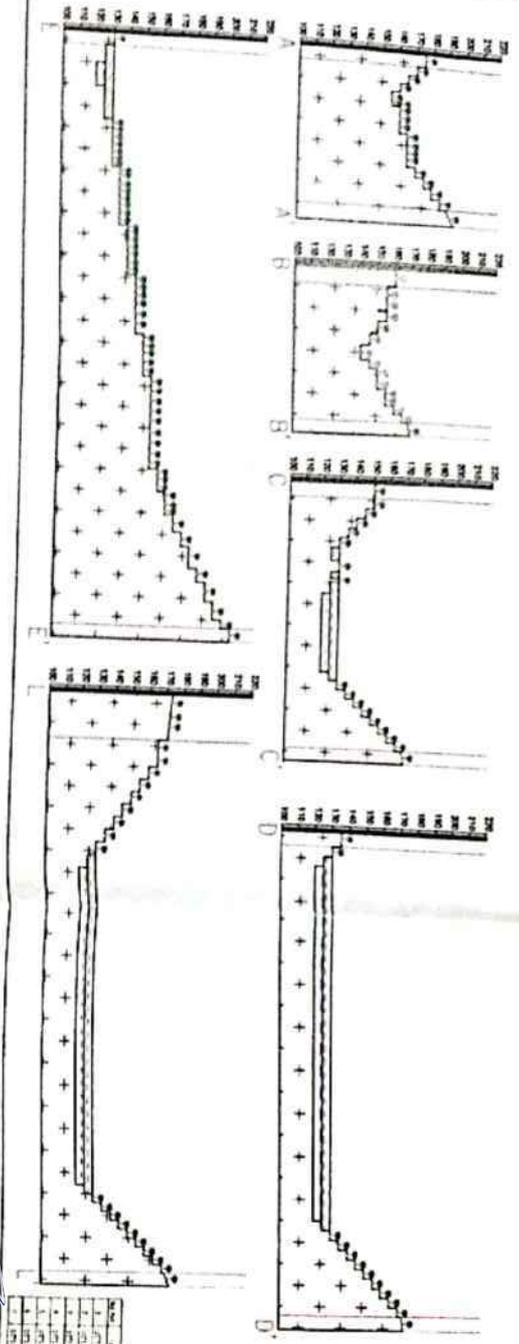
PLATE No. 6
RECLAMATION PLAN AND SECTIONS

INDEX

- LEASE BOUNDARY WITH FENCING
- MINE SAFETY BARRIER
- SECTION LINE
- 160 CONTOUR LINE
- GRANITE ROCK
- BPI BOUNDARY PILLAR
- RECLAIMED AREA
- GREEN BELT
- YEARWISE RECLAMATION
- PLANTATION
- RAIN WATER WAY
- WATER STORAGE / POND

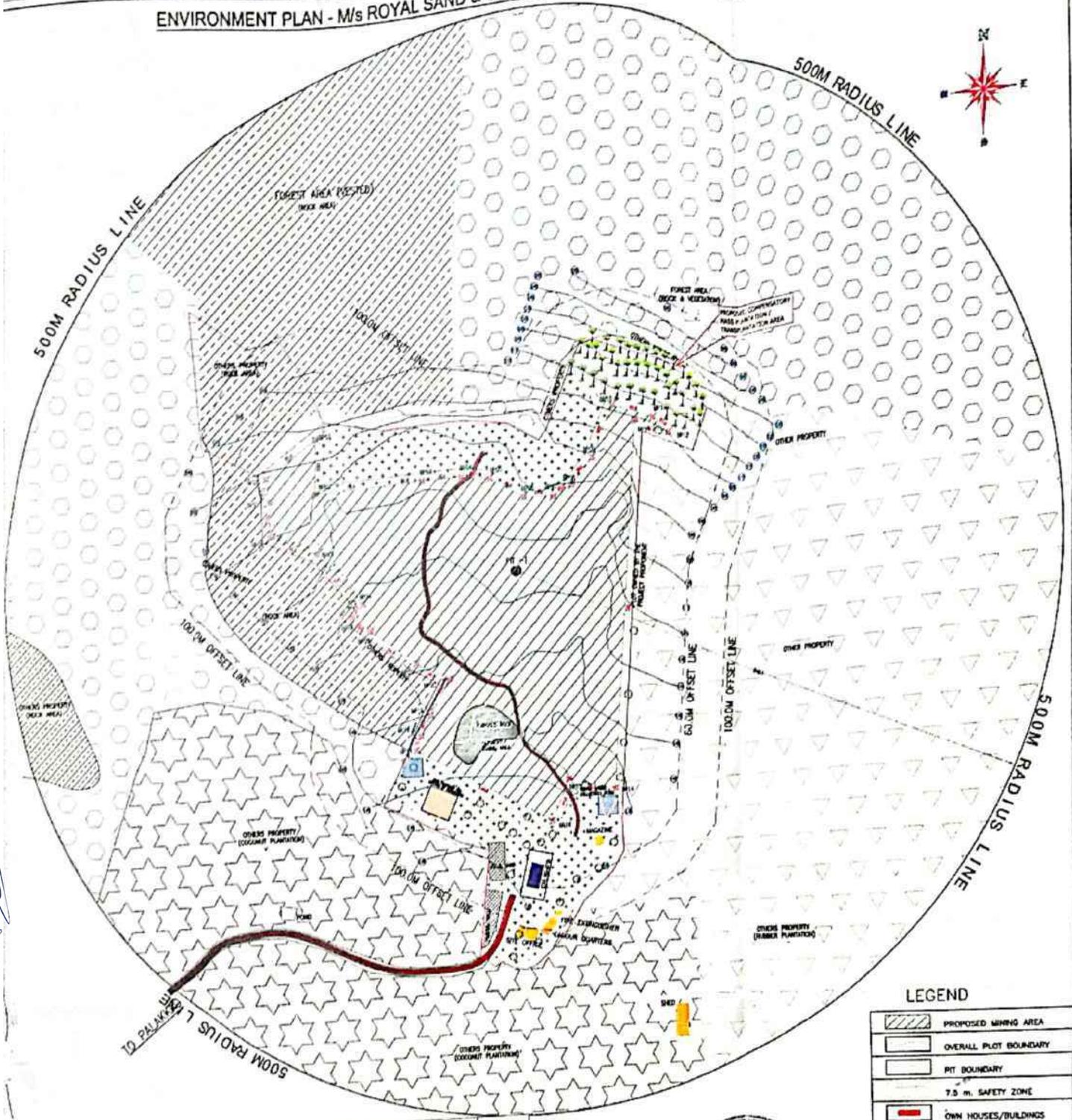
Applicant :- M/S Royal Sand and Gravels Pvt. Ltd.
Village :- Akabethara
Taluk :- Palakkad
District :- Palakkad
State :- Kerala
Plot area :- 7.0655 Ha.

MUKESH SUROLIYA,
 M.Sc. Geology,
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 and Geology (GEO) from National
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 and Training (NABET),
 Quality Council of India (QCI)



Sl. No.	Particulars	Area (Ha)	Remarks
1	Lease Boundary with Fencing	7.0655	
2	Mine Safety Barrier		
3	Section Line		
4	Contour Line		
5	Granite Rock		
6	Boundary Pillar		
7	Reclaimed Area		
8	Green Belt		
9	Yearwise Reclamation		
10	Plantation		
11	Rain Water Way		
12	Water Storage / Pond		

ENVIRONMENT PLAN - M/s ROYAL SAND & GRAVELS PVT.LTD., DHONI, PALAKKAD



LEGEND

	PROPOSED MINING AREA
	OVERALL PLOT BOUNDARY
	PIT BOUNDARY
	7.5 m. SAFETY ZONE
	OWN HOUSES/BUILDINGS
	HOUSES/BUILDINGS (OUTSIDE)
	OTHER AREAS EAPMARKED
	ANCILLARY UNITS
	STORAGE OF TOP SOIL/OVERBURDEN
	CURRENTLY MINING AREA
	WATER BODIES/ CHANNELS
	DE SILTATION TANK
	GREEN AREA
	PUBLIC ROAD
	PRIVATE ROAD



KESH SURESH
ROPIA/JM/3212018
Valid upto 28-09-2020

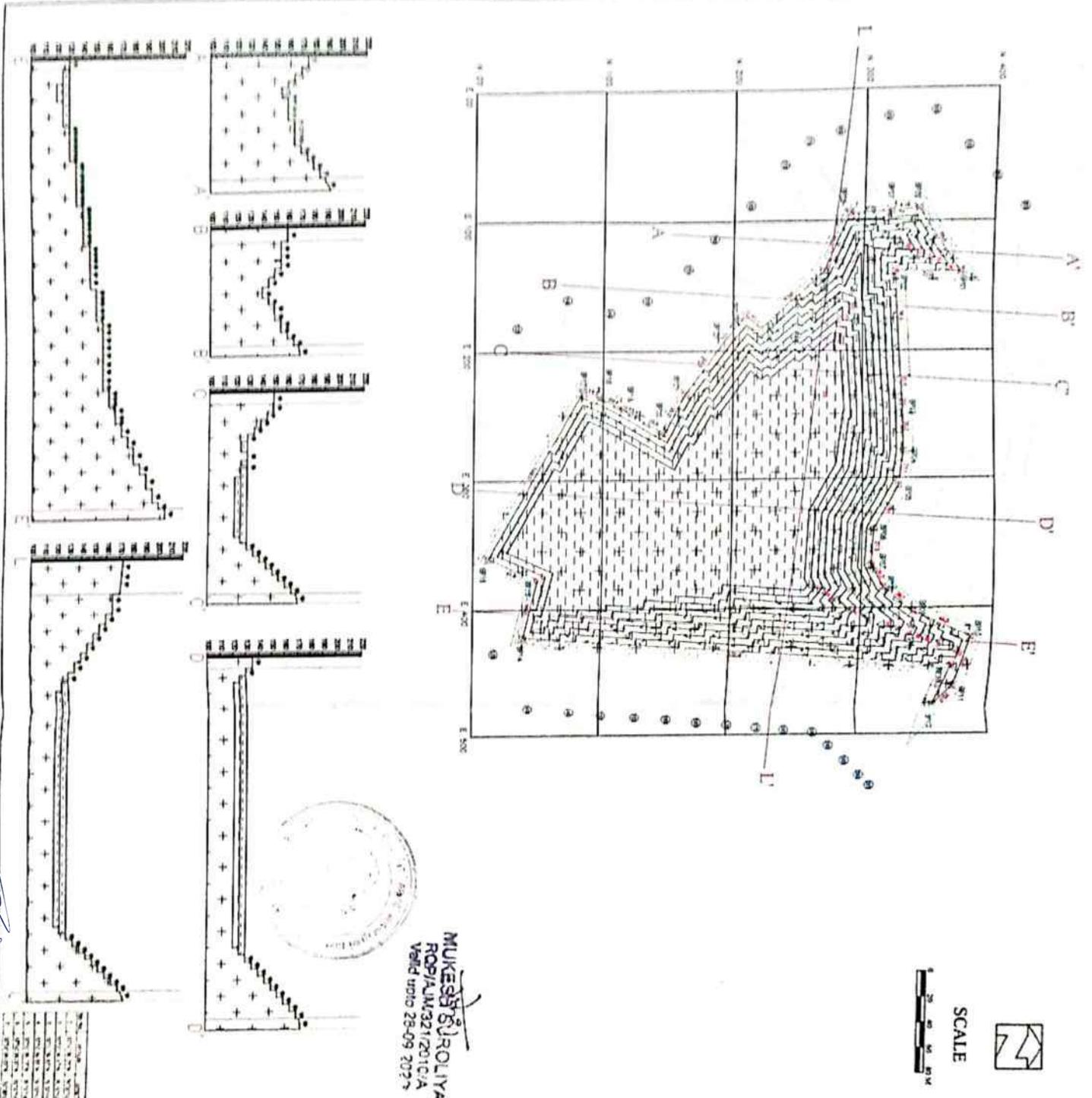
SCALE 1:3750
ALL DIMENSIONS ARE IN METERS

No.	Order	Longitude	Sp. No.	Latitude	Longitude	Sp. No.	Latitude	Longitude	Sp. No.	Latitude
1	1075134.8574	26°38'34.8574	19	1075134.8574	26°38'34.8574	19	1075134.8574	26°38'34.8574	19	1075134.8574
2	1075134.8574	26°38'34.8574	20	1075134.8574	26°38'34.8574	20	1075134.8574	26°38'34.8574	20	1075134.8574
3	1075134.8574	26°38'34.8574	21	1075134.8574	26°38'34.8574	21	1075134.8574	26°38'34.8574	21	1075134.8574
4	1075134.8574	26°38'34.8574	22	1075134.8574	26°38'34.8574	22	1075134.8574	26°38'34.8574	22	1075134.8574
5	1075134.8574	26°38'34.8574	23	1075134.8574	26°38'34.8574	23	1075134.8574	26°38'34.8574	23	1075134.8574
6	1075134.8574	26°38'34.8574	24	1075134.8574	26°38'34.8574	24	1075134.8574	26°38'34.8574	24	1075134.8574

- NOTES:-
- PROPOSED MINING AREA = 7.0655 HA.
 - STATUS QUARRY AREA = EXISTING QUARRY AREA
 - PLOT OWNED BY THE PROJECT PROPONENT=11.6640 HECTARE
 - CURRENTLY MINING AREA = 0.00 HECTARE
 - CURRENT LAND USE OF THE PROPOSED MINING AREA = ROCK AREA
 - COMPENSATORY MASS PLANTATION = 1.0 HECTARE
 - RAIN WATER COLLECTING TANK & POND CAPACITY = 10,000 KL
 - INTERNAL ROADS ARE OF 7M WIDTH (AVERAGE)
 - ANCILLARY UNITS PRESENT ARE:-
 - 1). CRUSHER UNIT,

Prepared by:

 KESH SURESH CONSULTANTS
 243/253, 2nd Floor, Palakkad, Kerala.
 Near Palakkad Junction.
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 20147, Near GDA Sampling Camp, Palakkad.
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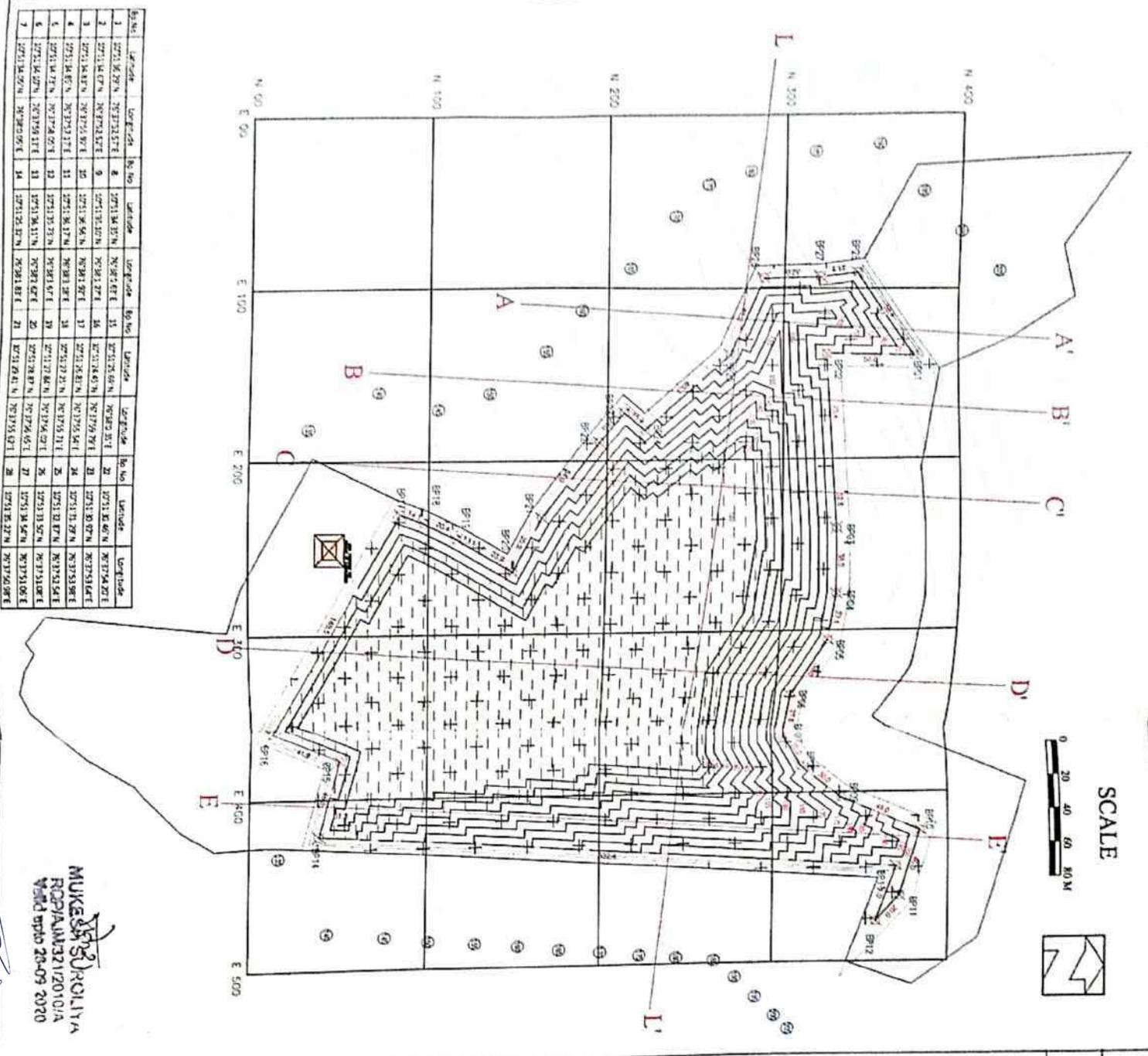
MUKESH SUROLIYA
 ROP/AM/321/2010/A
 Valid upto 28-09-2023

PLATE No. 8
CONCEPTUAL PLAN AND SECTIONS
 (POST MINE CLOSURE PLAN)

INDEX	
	LEASE BOUNDARY WITH FENCING
	MINE SAFETY BARRIER
	SECTION LINE
	CONTOUR LINE
	GRANITE ROCK
	BOUNDARY PILLAR
	RECLAIMED AREA
	GREEN BELT
	YEARWISE RECLAMATION
	PLANTATION
	RAIN WATER WAY
	WATER STORAGE / POND

Applicant :- M S Royal Sand and Gravels Pvt Ltd
 Village :- Abudhethara
 Taluk :- Pudukkottai
 District :- Pudukkottai
 State :- Kerala
 Plot area :- 7.0655 Ha.

MUKESH SUROLIYA
 M.Sc. Geology,
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 (ROP No. -ROP/AM/321/2010/A)
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 Accredited Functional Area Expert (FAE),
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 and Geology (GEO) from National
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 and Training (NABET),
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Sr No.	Latitude	Longitude	Sr No.	Latitude	Longitude	Sr No.	Latitude	Longitude
1	27°51'36.27"N	76°37'53.57"E	8	27°51'36.27"N	76°37'53.57"E	15	27°51'36.27"N	76°37'53.57"E
2	27°51'36.27"N	76°37'53.57"E	9	27°51'36.27"N	76°37'53.57"E	16	27°51'36.27"N	76°37'53.57"E
3	27°51'36.27"N	76°37'53.57"E	10	27°51'36.27"N	76°37'53.57"E	17	27°51'36.27"N	76°37'53.57"E
4	27°51'36.27"N	76°37'53.57"E	11	27°51'36.27"N	76°37'53.57"E	18	27°51'36.27"N	76°37'53.57"E
5	27°51'36.27"N	76°37'53.57"E	12	27°51'36.27"N	76°37'53.57"E	19	27°51'36.27"N	76°37'53.57"E
6	27°51'36.27"N	76°37'53.57"E	13	27°51'36.27"N	76°37'53.57"E	20	27°51'36.27"N	76°37'53.57"E
7	27°51'36.27"N	76°37'53.57"E	14	27°51'36.27"N	76°37'53.57"E	21	27°51'36.27"N	76°37'53.57"E

MUKESH SUROLIYA
 ROPANUM321/2010/A
 Valid upto 28-09-2020

SCALE
 0 20 40 60 80 M

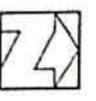


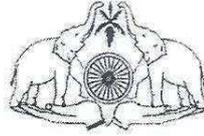
PLATE No. 9
SURFACE RUNOFF DRAINAGE PLAN

INDEX	
	LEASE BOUNDARY WITH FENCING
	MINE SAFETY BARRIER
	SECTION LINE
	CONTOUR LINE
	GRANITE ROCK
	BOUNDARY PILLAR
	WORKING BENCH
	WATER STORAGE / POND
	PLOT BOUNDARY

Applicant :- M/S Royal Sand and Gravels Pvt. Ltd.
 Village :- Akathethara
 Taluk :- Palakkad
 District :- Palakkad
 State :- Kerala
 Plot area :- 7.0655 Ha.

MUKESH SUROLIYA,
 M.Sc. Geology,
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 (RQP No. -RQP/AJM/321/2010/A)
 Indian Bureau of Mines &
 Accredited Functional Area Expert (FAE)
 Hydrology & Ground Water (HG&G)
 and Geology (GEO) from National
 Accreditation Board for Education
 and Training (NABET),
 Quality Council of India (QCI)

M.C. KISHOR
 District Office Palakkad
 Mining and Geology Dept.
 15/9/20



ലൈസൻസ് നമ്പർ : A6-1696/2020-21-55

തീയതി : 27/04/2020

അകത്തേത്തറ ഗ്രാമ പഞ്ചായത്തിൽ നിന്നും 1994 ലെ കേരള പഞ്ചായത്ത് രാജ് ആക്ട് (1994 ലെ 13) 232,233,234,254 എന്നീ വകുപ്പുകളും അതേ തുടർന്നുള്ള ചട്ടങ്ങളും അനുസരിച്ച് ഫാക്ടറികൾ, വ്യാപാരങ്ങൾ, മറ്റു സേവനങ്ങൾ എന്നിവയ്ക്കായി നൽകുന്ന

ലൈസൻസ്

ലൈസൻസിയുടെ പേരും മേൽവിലാസവും	മുഹമ്മദ് ഫസീൽ.ടി.എ, മാനേജിംഗ് ഡയറക്ടർ, റോയൽ സാൻഡ്സ് & ഗ്രാവൽസ് പ്രൈവറ്റ് ലിമിറ്റഡ്
സ്ഥാപനത്തിന്റെ പേരും സ്ഥലനാമവും	റോയൽ സാൻഡ്സ് & ഗ്രാവൽസ്, ധോണി
ലൈസൻസ് നൽകിയിട്ടുള്ള പ്രവർത്തനങ്ങൾ	100 എച്ച്.പി ഉപയോഗിച്ച് കരിങ്കൽ ചനനം നടത്തുന്നതിന്
കെട്ടിടം/സർവ്വെ നമ്പറും വാർഡ് നമ്പറും	സർവ്വെ നമ്പർ 2,14,15,16(1) വാർഡ്-1
ലൈസൻസ് കാലയളവ്	01/04/2020 മുതൽ 31/03/2025 വരെ
ഇടപാടാക്കിയ ലൈസൻസ് ഫീസ്	50,000/- രൂപ+ 10,000/- രൂപ. രശീതി നമ്പർ: 119040107733 dt. 03/03/2020 & 120040100113 dt. 27/04/2020
ഇടപാടാക്കിയ തൊഴിൽക്കരം	2500/രൂപ. രശീതി നമ്പർ: 119040107734 dt. 03/03/2020
ലൈസൻസ് അനുവദിക്കുന്നതിനായി ഹാജരാക്കിയ നിരാക്ഷേപ പത്രങ്ങളുടെ വിശദാംശങ്ങൾ (നമ്പർ, തീയതി, കാലയളവ്, നൽകിയ അധികാര സ്ഥാനം)	1) സാനിറ്ററി സർട്ടിഫിക്കറ്റ് നമ്പർ 21/20 dt. 18.02.20. Valid upto 31/03/2021. 2) മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ നിന്നുമുള്ള അനുമതി നമ്പർ PCB/PLKD/IC/CO-2561/2014 dt. 03.05.2019. Valid upto 01/12/2023. 3) ചീഫ് കൺട്രോളർ ഓഫ് എക്സ്പ്ലോസീവ്സ് ന്റെ അനുമതി നമ്പർ E/SC/KL/22/1222(E61052) dt. 21.06.18. Valid upto 31/03/2021. 4) മൈനിംഗ് & ജിയോളജി വകുപ്പിൽ നിന്നുമുള്ള അനുമതി നമ്പർ 2486/2014 dt. 26.09.14. Valid upto 21/08/2026. 5) സ്റ്റേറ്റ് എൻവയൺമെന്റൽ ഇംപാക്ട് അസസ്മെന്റ് അതോറിറ്റിയുടെ അനുമതി നമ്പർ 160/SEIAA/KL/3490/2013 dt. 16.02.19. Valid upto 15/02/2024. 6) പാറ പൊട്ടിക്കുന്ന ആളുടെ വൈദ്യഗ്ധ്യം സംബന്ധിച്ച സാക്ഷ്യപത്രം നമ്പർ 9227 dt. 25.07.19. Valid upto 17/07/2020. മേൽ പരാമർശിച്ച വിവിധ വകുപ്പുകളും, സ്ഥാപനങ്ങളും നൽകിയ നിരാക്ഷേപ സാക്ഷ്യപത്രങ്ങൾ കാലാവധി അവസാനിക്കുന്ന തീയതിക്കു മുമ്പ് യഥാവിധി പുതുക്കേണ്ടതാണ്. അല്ലാത്തപക്ഷം ആയതു മുലമുണ്ടാകുന്ന സാമ്പത്തിക ബാധ്യത ഉൾപ്പെടെയുള്ള എല്ലാ കഷ്ടനഷ്ടങ്ങൾക്കും ലൈസൻസി മാത്രമായിരിക്കും ഉത്തരവാദി.

(ഓഫീസ് മുദ്ര)



ANAND. M.
 സെക്രട്ടറി
 അകത്തേത്തറ ഗ്രാമ പഞ്ചായത്ത്
 Akathethara P.O., Palakkad - 678 008
 Ph: 9498047271, 0491-2555171
 Email: ddpakathetharapkd@gmail.com

ലൈസൻസി താഴെപ്പറയുന്ന വ്യവസ്ഥകൾ അനുസരിക്കേണ്ടതാകുന്നു

1. കേരള പഞ്ചായത്ത് രാജ് ആക്ടും അതേത്തുടർന്നുള്ള ചട്ടങ്ങളും ബൈലോകളും അനുസരിച്ചു പ്രവർത്തിക്കേണ്ടതാകുന്നു.
2. തൊഴിൽസ്ഥലവും അതിലുള്ള സാധനസാമഗ്രികളും പഞ്ചായത്ത് അധികാരികൾക്കോ / സെക്രട്ടറി അധികാരപ്പെടുത്തുന്ന മറ്റ് ഉദ്യോഗസ്ഥർക്കോ പരിശോധിക്കുന്നതിന് ലൈസൻസി വേണ്ട സൗകര്യങ്ങൾ നൽകേണ്ടതും അവർ ആവശ്യപ്പെട്ടാൽ ഈ ലൈസൻസ് കാണിക്കേണ്ടതുമാകുന്നു.
3. ഏതു സ്ഥലത്തിന്റെ കാര്യത്തിൽ ലൈസൻസ് നൽകിയിരിക്കുന്നുവോ ആ സ്ഥലത്ത് എല്ലാവരും കാണത്തക്കവിധത്തിലുള്ള ഒരു ഭാഗത്ത് ലൈസൻസി തന്റെ പേരും ലൈസൻസിന്റെ നമ്പരും ഉദ്ദേശ്യവും കാണിക്കുന്ന ഒരു അടയാളപ്പലക വെച്ചിരിക്കേണ്ടതാണ്.
4. പഞ്ചായത്തിൽനിന്നും അനുവാദം സിദ്ധിച്ച ശേഷമല്ലാതെ തൊഴിൽസ്ഥലം മാറ്റാൻ പാടില്ലാത്തതും തൊഴിൽ നിർത്തുന്ന പക്ഷം വിവരം മുൻകൂട്ടി പഞ്ചായത്തിൽ അറിയിക്കേണ്ടതുമാകുന്നു.
5. തൊഴിൽസ്ഥലവും പരിസരങ്ങളും വൃത്തിയായും സാംക്രമികരോഗാണുക്കൾ ഉണ്ടാകാത്തവിധത്തിലും പൊതുജനോപദ്രവമാകാത്ത വിധത്തിലും വ്യാപാരത്തിനു വെച്ചിട്ടുള്ള ഭക്ഷണപദാർത്ഥങ്ങൾ ഈച്ച, അണുക്കൾ, പൊടി മുതലായവയുടെ ശല്യം ഉണ്ടാകാത്ത വിധത്തിലും സൂക്ഷിക്കേണ്ടതാണ്.
6. ഏതൊരു പ്രവൃത്തിദിവസത്തിന്റെയും ഒടുവിൽ സ്ഥലം വൃത്തിയാക്കേണ്ടതാണ്.
7. ആ സ്ഥലത്തിന്റെയോ പരിസരത്തിന്റെയോ ഏതെങ്കിലും ഭാഗത്ത് വിഴുകുകയോ നിക്ഷേപിക്കപ്പെടുകയോ ചെയ്യുന്ന ചപ്പുചവറോ മൃഗങ്ങളുടെ അവശിഷ്ടങ്ങളോ മറ്റു പദാർത്ഥമോ ശേഖരിച്ച് സെക്രട്ടറിക്കു തൃപ്തികരമായ രീതിയിൽ നീക്കം ചെയ്യിക്കേണ്ടതാണ്.
8. ലൈസൻസി ഏതൊരു കെട്ടിടത്തിന്റെയും ചുമരുകളുടെ അകവശത്തിന്റെ ഏതൊരു ഭാഗവും മേൽപ്പറഞ്ഞ പരിസരത്തിലുള്ള തറയും നടപ്പാതയും അവിടെ തെറിച്ചുവീഴാനിടയുള്ള ഏതെങ്കിലും ദ്രാവകമോ, മാലിന്യമോ ചപ്പുചവറോ അസഹ്യവും ഉപദ്രവകരവുമായ ഏതെങ്കിലും പദാർത്ഥമോ അവിടെ ലയിക്കുന്നത് തടയത്തക്കവിധം എപ്പോഴും നന്നായി കേടുപാടു തീർത്തു നിലനിർത്തേണ്ടതാണ്.
9. ലൈസൻസി മേൽപ്പറഞ്ഞ സ്ഥലത്തോ, പരിസരത്തോ അതോടുചേർന്നുള്ള ഏതൊരു ഓവ്വചാലും അഴുക്കുജലം കളയുന്നതിനുള്ള ഉപകരണവും എപ്പോഴും നന്നായി കേടുപാടുതീർത്തും വെപ്പിക്കേണ്ടതാണ്.
10. അധിതം ആചരിക്കുന്ന കടകളുടെ ലൈസൻസ് റദ്ദ് ചെയ്യുന്നതാണ്.
11. ഏതെങ്കിലും തരത്തിലുള്ള തപക്ക് രോഗമോ കുഷ്ഠരോഗമോ, വ്രണമോ പകർച്ചവ്യാധികളോ ഉള്ള യാതൊരാളും കച്ചവടം നടത്തുന്നതിന് ഉപയോഗിക്കുന്ന സ്ഥലത്തും പരിസരത്തും പ്രവർത്തിക്കുവാൻ പാടില്ലാത്തതാകുന്നു.
12. 50 മൈക്രോണിൽ കുറവുള്ള പ്ലാസ്റ്റിക്കുകളും മറ്റു നിരോധിത പ്ലാസ്റ്റിക് ഇനങ്ങളും ഉൽപ്പാദിപ്പിക്കുകയോ ശേഖരിക്കുകയോ വിൽക്കുകയോ കൈകാര്യം ചെയ്യുകയോ ചെയ്യാൻ പാടില്ല.
13. സ്ഥാപനത്തിന്റെ ബോർഡിൽ സ്ഥലനാമം മലയാളത്തിലും ഇംഗ്ലീഷിലും രേഖപ്പെടുത്തേണ്ടതാണ്.
14. 20 സീറ്റിൽ കൂടുതലുള്ള എല്ലാ ഹോട്ടലുകൾക്കും റെസ്റ്റോറന്റുകൾക്കും ടോയിലെറ്റ് സൗകര്യം ഏർപ്പെടുത്തേണ്ടതാണ്.
15. നിരോധിത ഉൽപ്പന്നങ്ങളായ പാൻമസാല, ഗുഡ്ക തുടങ്ങിയവ സംഭരിച്ചു വെക്കുവാനോ വിൽക്കുവാനോ പാടില്ല.
16. ബാലവേല അനുവദിക്കുവാൻ പാടില്ല.
17. മുകളിൽ കാണിച്ചിരിക്കുന്ന വ്യവസ്ഥകളുടെ ലംഘനം ഈ ലൈസൻസ് റദ്ദ് ചെയ്യുന്നതിന് കാരണമാകാവുന്നതാണ്.
18. മറ്റ് വകുപ്പുകളിൽ നിന്നും അനുവദിച്ചിട്ടുള്ള പെർമിഷൻ, ലൈസൻസ്, മറ്റ് ക്ലിയറൻസുകൾ എന്നിവ അതത് സമയങ്ങളിൽ പുതുക്കേണ്ടതാകുന്നു. അല്ലാത്ത പക്ഷം പഞ്ചായത്ത് അനുവദിച്ചിട്ടുള്ള ലൈസൻസ് സ്വമേധയാ റദ്ദാകുന്നതാണ്.

സെക്രട്ടറി

N.B. ഈ ലൈസൻസ് അവസാനിക്കുന്ന തീയതിക്ക് മൂപ്പതു ദിവസം മുമ്പ് ലൈസൻസ് പുതുക്കുന്നതിനുള്ള അപേക്ഷ സമർപ്പിക്കേണ്ടതാണ്.

148 Annexure R8 (10) /1

भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

केन्द्रीय भवन, ब्लॉक सी-2, तीसरी मंजिल | Kendriya Bhavan, Block C-2, 3rd Floor
CSEZ पी.ओ.कक्कनाड कोच्ची | CSEZ PO Kakkanad Dist. Ernakulam Ernakulam 682037

फोन (Phone):- 2427286 | फैक्स (Fax):- 2427276

संख्या (No.): E/SC/KL/22/1222(E61052)

दिनांक (Date): 07/01/2021

सेवा में | To,

Shri MOHANAN .Director,

M/s.Royal Sands and Gravels Pvt.Ltd., Theparambil House, Thrithalloor West Post, Thrissur,
Town/Village - Thrithalloor.WestPo

District-THRISSUR, State-Kerala, Pincode - 680619

विषय : Survey No.ReSurvey No.13/1 Block.25, ग्राम Akathethara,Palakkad taluk, जिला PALAKKAD, राज्य Kerala में मेसर्स Shri MOHANAN .Director द्वारा विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/SC/KL/22/1222 (E61052) के संशोधन संदर्भ में।
(विस्फोटक की मात्रा / मासिक खरीद सीमा में परिवर्तन आरेखण / सुविधाएं / परिसर में परिवर्तन)

Subject: Possession for Use of of Explosives from magazine situated at Survey No.:ReSurvey No.13/1 Block.25, Akathethara,Palakkad taluk, Dist. PALAKKAD, Kerala -Licence No.: E/SC/KL/22/1222(E61052) granted in Form LE-3 of Explosives Rules, 2008 - (Amendment of Quantity of Explosives/Monthly Purchase Limit Amendment in Drawings/Facilities/Premises).

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या Nil दिनांक 06/01/2021 का संदर्भ ग्रहण करें।

Please refer to your letter no. Nil dated 06/01/2021.

अनुज्ञप्ति संख्या E/SC/KL/22/1222(E61052) INTIMATION REGARDING QUARRYING OPERATIONS AS PER THE QUARRYING LEASE GRANTING ORDER NO. 642/2019-20/11126/M3/2019/DMG DATED 06/02/2020 ISSUED BY THE DIRECTOR OF MINING & GEOLOGY, THIRUVANANTHAPURAM AND EC ERRATUMNO. 160/SEIAA/KL/3490/2013 DATED 16/02/2019 ISSUED BY SEIAA, THIRUVANANTHAPURAM AT SURVEY NOS.2P,14P,15P,16/1 P AT BLOCK NO.25 OF AKATHETHARA VILLAGE, PALAKKAD TALUK & DISTRICT IS ACKNOWLEDGED HERE WITH THE CONDITION THAT THE USE OF EXPLOSIVES IN THE QUARRIES IS PERMITTED ONLY AFTER RECEIVING ALL OTHER STATUTORY BODIES PERMITS & LICENCES IN YOUR NAME. PLEASE NOTE THAT USE OF EXPLOSIVES SHALL BE AS PER THE DIRECTION OF DGMS, BANGALORE AS REQUIRED UNDER MINES ACT 1952 AND METALIFEROUS MINES REGULATIONS 1961. के संदर्भ में यथा संशोधित कर भेजी जा रही है।

The Licence No.: E/SC/KL/22/1222(E61052) is forwarded herewith duly amended in respect of drawings ;
INTIMATION REGARDING QUARRYING OPERATIONS AS PER THE QUARRYING LEASE GRANTING ORDER NO. 642/2019-20/11126/M3/2019/DMG DATED 06/02/2020 ISSUED BY THE DIRECTOR OF MINING & GEOLOGY

149 Annexure R8 (10) /2

किसी भी एक समय में लाइसेंस क्षमता निम्नलिखित वर्ग तथा मात्रा से अधिक नहीं होगी।

The licence capacity at any one time shall not exceed the kinds and quantities mentioned below ;

संख्या No	विस्फोटक Explosive(s)	वर्ग Class	प्रभाग उप-प्रभाग		क्षमता Capacity	इकाई Unit
			Div	Sub Div		
1	Nitrate Mixture	2	0	0	150	Kg.
2	Safety Fuse	6	1	0	550	Mtrs
3	Electric and/or Ordinary Detonators	6	3	0	3000	Nos.

किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3 (ख) और (ग) के अधीन अनुज्ञप्ति के लिए लागू) : 20 गुना

Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : 20 times as above.

यह अनुज्ञप्ति दिनांक 31 मार्च 2025 तक प्रवृत्त रहेगी।
This Licence shall remain valid till 31st day of March 2025.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया विस्फोटक नियम, 2008 के नियम 112 के अंतर्गत प्रक्रिया का पालन करें। कृपया पावती दें।
For further revalidation(if required), please follow the procedure under Rule 112 of Explosives Rules, 2008. Receipt of this letter may please be acknowledged.

भवदीय | Your's faithfully


(आर.वेणुगोपाल | Dr. R.Venugopal)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

उप मुख्य कोच्ची | Ernakulam
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. District Magistrate, PALAKKAD, Kerala with reference to his Noc No: D3.2012/43706/9/D.Dis Dated: 12/08/2012
2. Superintendent of Police, PALAKKAD, Kerala.

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
कोच्ची | Ernakulam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)



अनुज्ञप्ति सं. 150 ई.-3 | LICENCE FORM LE-3
 (विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (द) देखिए)
 (See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति

Licence to possess : (c) for use,explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/SC/KL/22/1222(E61052)

वार्षिक फीस रूपए (Annual Fee Rs): 2400/-



1. Licence is hereby granted to

Shri MOHANAN .Director (अधिभोगी / Occupier : Shri Mohanan), M/s.Royal Sands and Gravels Pvt.Ltd.,
 Theparambil House, Thrithalloor West Post, Thrissur, Town/Village - Thrithalloor. WestPo, District-THRISSUR,
 State-Kerala, Pincode - 680619

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Company**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Safety Fuse, Electric and/or Ordinary Detonators, के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2,0	0	150 Kg.
2.	Safety Fuse	6,1	0	550 Mtrs
3.	Electric and/or Ordinary Detonators	6,3	0	3000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :

20 times
as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/SC/KL/22/1222
 : (E61052)

दिनांक (Dated) 07/01/2021

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No. ReSurvey No.13/1 Block.25 , ग्राम (Town/Village) : Akathethara Palakkad taluk,
 पुलिस थाना (Police Station) : Hemambika Nagar
 जिला (District) PALAKKAD राज्य (State) Kerala पिनकोड (Pincode) 678686
 दूरभाष (Phone) 8086600900 ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

A set of one E type (299) (1060) and one D type (210) portable
 : magazines fabricated by M/s Thekkans Engg & Fab.Unit
 Ernakulam, Kerala.

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी व्द्वारा हस्ता.क्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्त शर्तें।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

151 Annexure R8 (10) /4
तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिग्रहण करने या यदि अनुज्ञप्त परिसर योजना का उससे संगत रूपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकता है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

नवीकरण की तारीख | The Date - 06/05/2011

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
South Circle, Chennai

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 30/08/2016
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 22/01/2018
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 21/06/2018
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 07/01/2021
- Amendment in Drawings/Facilities/Premises dated : 07/01/2021

Transfers :

- Change in Licensee Name/Address/Status dated : 03/11/2011
- Change in Licensee Name/Address/Status dated : 13/09/2012

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal


उप मुख्य विस्फोटक नियंत्रक
Deputy Chief Controller of Explosives
एरनाकुलम Ernakulam

नवीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

14/12/2020

31/03/2025

Sd/-
Dy. Chief Controller of Explosives, Ernakulam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.



152 Annexure R8 (11) /1



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PLKD/IC/CO-2561/2014

Date of issue :03/05/2019

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/IC/CO/R2/965/2019

Ref : 1. Application no:10184919

2. Previous consent no: PCB/PLKD/ICO/R1/490/2017 Dated: 30/11/2017, valid up to 23/05/2019

The 'Integrated Consent to Operate' issued as per reference above to M/s ROYAL SAND AND GRAVELS PVT. LTD THEPARAMBIL HOUSE, THRITHALLOOR WEST POST, THRISSUR DIST, Pin Code : 680619 is hereby renewed up to 01/12/2023 and issued to M/s ROYAL SAND AND GRAVELS PVT. LTD QUARRY

THEPARAMBIL HOUSE, THRITHALLOOR WEST POST THRISSUR DIST

Pin Code : 680619 The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	ANNUAL FEE	Rs. 9600/-
2	SURVEY NUMBER	2/P, 14/P, 15/P, 16/1P
3	CATEGORY	RED
4	VILLAGE	AKATHETHARA
5	CAPITAL INVESTMENT	Rs. 46/- lakhs
6	FEE REMITTED	Rs. 67,520/- (out of this Rs. 8707/- is excess and is carry over to next renewal)
7	VALIDITY	01/12/2023
8	LAST DATE FOR RENEWAL APPLICATION	01/10/2023
9	RAW MATERIALS AND PRODUCTS	QUARRYING IN 7.0655 HECTARES

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

KRISHNAN M N

Digitally signed by KRISHNAN M N
Date: 2019.05.04 06:53:03 +05'30'

DATE :03/05/2019

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER



To

MOHAMMED FAZEEL T.A MANAGING DIRECTOR ROYAL SAND AND GRAVELS PVT. LTD
THEPARAMBIL HOUSE, THRITHALLOOR WEST POST THRISSUR DIST PIN - 680619
ROYAL SAND AND GRAVELS PVT. LTD QUARRY
THEPARAMBIL HOUSE, THRITHALLOOR WEST POST THRISSUR DIST
Pin Code : 680619

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PLKD/IC/CO-2561/2014

Date of issue :30/11/2017

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/ICO/R1/490/2017

Ref : CONSENT NO: PCB/PLKD/IC/CO/F/3242/2014 DATED 27.12.2014 VALID UPTO 01.12.2017

The 'Integrated Consent to Operate' issued as per reference above to M/s ROYAL SAND AND GRAVELS PVT. LTD THEPARAMBIL HOUSE, THRITHALLOOR WEST POST THRISSUR DIST PIN - 680619 is hereby renewed up to 23/05/2019 and issued to M/s ROYAL SAND AND GRAVELS PVT. LTD THEPARAMBIL HOUSE, THRITHALLOOR WEST POST THRISSUR DIST PIN - 680619 The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Fee Paid	Rs.34,440/- (Adequate up to 01.12.2022)
2	Renewal Date	ON Before 22.02.2019
3	Validity	23.05.2019

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

1. This consent is granted on the basis of the affidavit furnished by the applicant. If the statement furnished in the affidavit is found false, the consent issued will be withdrawn/cancelled.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

155 Annexure R8 (11) /4

DATE :30/11/2017

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER



To
MOHAMMED FAZEEL T.A
MANAGING DIRECTOR
ROYAL SAND AND GRAVELS PVT. LTD THEPARAMBIL HOUSE,
THRITHALLOOR WEST POST
THRISSUR - 680619

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156 Annexure R8 (11) /5

FILE NO. - PCB/PLKD/IC/CO-2561/2014 Date of issue: 27-12-2014



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO OPERATE

UNDER

Air (Prevention & Control of Pollution) Act, 1981

TO

**M/s. Royal Sand and Gravels Pvt. Ltd
Theparambil House,
Thrithalloor West.P.O.,
Thrissur - 680 619**

**(For Quarrying in Sy. No. 2/P, 14/P, 15/P, 16/1P
Dhoni, Akathethara Village, Palakkad)**

Consent No. PCB/PLKD/IC/CO/3242/2014 Valid upto : 01-12-2017



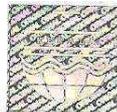
I. GENERAL

Consent No. PCB/PLKD/IC/CO/3242/2014

1	VALIDITY	01-12-2017
2	Name and address of establishment	M/s. Royal Sand and Gravels Pvt. Ltd., Quarry (in Survey No. 2/P, 14/P, 15/P, 16/1P), Dhoni, Palakkad Taluk, Akathethara Village. Theparambil House, Thrithallur West.P.O., Thrissur – 680 619.
3	Communication	Telephone : Fax : e- mail : unnikodu@gmail.com
4	Occupier details	Sri. Muhammed Fazeel.T.A., Managing Director, Royal Sand and Gravels Pvt. Ltd., Theparambil House, Thrithallur West P.O., Thrissur – 680 619.
5	Survey Number	2/P, 14/P, 15/P, 16/1P
6	Village	Akathethara
7	Taluk	Palakkad
8	District	Palakkad
9	Panchayath	Akathethara Grama Panchayath
10	Category	Red
11	Scale	Small
12	Capital Investment	Rs. 46.0 Lakh
13	Annual Fee	Rs. 6,560/-
14	Fee remitted	Rs. 42,640/-
15	Date of commissioning	December-2014
16	PRODUCTS	Quarry of granite building stone (boulders) - 800 MT/day from survey No. 2/P, 14/P, 15/P, 16/1P in 9.39 hectares of land in Akathethara Village

2. GENERAL CONDITIONS

- 2.1 This consent is granted subject to the power of the Board to review and make variation on all or any of the conditions as per relevant sections of the Acts/Rules.
- 2.2 This consent unless withdrawn earlier and subject to condition No. 2.1 shall be valid up to 01/12/2017.
- 2.3 No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the application and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.



2.4 In case of process disturbance / failure of pollution control equipments, the respective units shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.

3. CONDITIONS AS PER
Air (Prevention & Control of Pollution) Act

3.1 Sound level at 1m outside the boundary of the premises shall not exceed the Ambient Air Quality Standards in respect of Noise applicable to that area.

3.2 The suspended particulate matter (SPM) and respirable suspended particulate matter (RSPM) at boundary of the premises of the quarry shall not exceed the limit applicable to that area as per the National Ambient Air Quality Standards.

3.3 After excavation at the site is completed, the land may be used for rain water harvesting with protective barriers/any other suitable approved purpose or may be reclaimed.

3.4 The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.

3.5 The quarry should not be operated between 6.00 p.m. and 6.00 a.m.

3.6 All the control measures provided should be maintained properly to ensure that the system is adequate to control the pollution caused.

3.7 The minimum distance from boundary of quarry operation area to existing residential buildings, places of worship, public buildings, public road having vehicular traffic, river or lake, railway line and bridges shall be 100 m.

3.8 Boundary of quarrying area shall be fenced.

3.9. Fugitive emission from the premises shall be suppressed.

3.10. A signboard showing the name of the quarry and its crushing and production details should be displayed at the entrance of the site.

4. OTHER CONDITIONS:

4.1 Quarrying operations shall be started only after obtaining the D & O license under the Kerala Panchayath Raj Act from the concerned Local Self Government Institution and submitting a copy of the same to the District Office of the Board.

4.2 Products shall be transported with proper cover and/or after wetting to prevent spreading of dust.

4.3 Quarrying shall be done only in the area shown in the drawing attached.

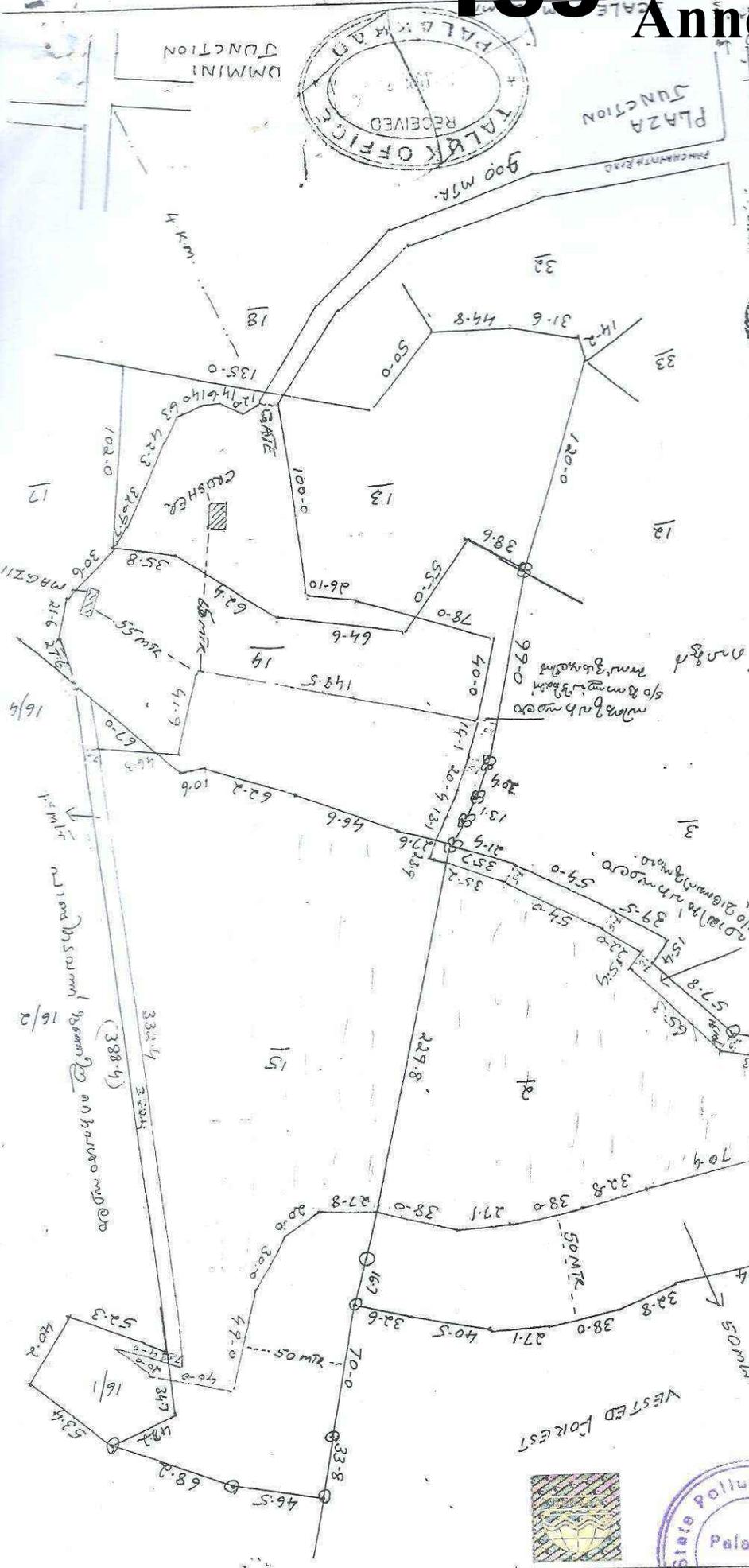
4.4 This consent is issued on the basis of the Environmental Clearance submitted by the unit dated 23/05/2014.

4.5 The validity of this consent is subjected to the final order of Hon'ble High Court / National Green Tribunal in relevant cases.

DATE OF
ISSUE : 27/12/2014

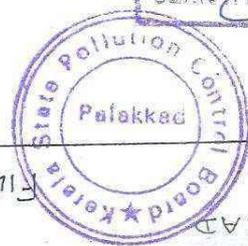



SIGNATURE & SEAL OF
ISSUING AUTHORITY
C.V. Jayasree
Senior Environmental Engineer



16/p	7-0655
15/p	0-0203
14/p	2-6318
14/p	1-5973
14/p	2-8161

Approved the Location of
Royal Sand
 and its parcels at 1st
 Thirupalloor West (P)
 (0066) 11/11/2011
 SENIOR DISTRICT ENGINEER





KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PLKD/IC/CO-2640/2015

Date of issue :02/03/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/ICO/R1/99/2018

Ref : 1. Your application No: 6228958

2. Consent No:PCB/PLKD/IC/CO/F/3367/2015 Dated 03.03.2015 Valid Upto 31.01.2018

The ' Integrated Consent to Operate' issued as per reference above to M/s Royal Sand And Gravels Pvt. Ltd. Thepparambil House Thrithalloor West Post Thrissur District Kerala State is hereby renewed up to 31/01/2023 and issued to M/s Royal Sand And Gravels Pvt. Ltd. Thepparambil House Thrithalloor West Post Thrissur District Kerala State The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Validity	31.01.2023
2	Renewal date	On or before 30.11.2023
3	Fee Remitted	35,500/-

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

- Roads inside the crusher shall be tarred on or before 31.05.2018. Otherwise the bank guarantee submitted will be forfeited
- This consent is granted on the basis of the affidavit and other documents furnished by the applicant. If the statement furnished in the affidavit/document is found false or in the case of non compliance of integrated consent to operate conditions the consent issued will be withdrawal/cancelled

161 Annexure R8 (11) /10

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

J AURTHER XAVIER Digitally signed by J AURTHER XAVIER
Date: 2018.03.12 22:19:51 +05'30'

DATE :08/03/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIORNMENTAL ENGINEER



To

MOHANAN KUNNATH HOUSE VALUPARAMBU KANNAMBRA POST PALAKKAD DIST
KERALA STATE PIN - 678686

- 1. This digitally signed document is legally valid as per the Information Technology Act 2000**
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

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162 Annexure R8 (12) /1



भारत सरकार
Government of India
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय (दक्षिणी जोन), बैंगलोर - 560 034
Regional Office (Southern Zone), Bangalore - 560 034



4th Floor, E & F- Wings, Kendriya Sadan,
17th Main Road, II Block
Koramangala.

F. No. EP/12.1/2014-15/04/SEIAA/KER

Dated: 30 /01/2019

To

Shri. Mohammed Fazeel T.A
M/s Royal Sand and Gravels Pvt Ltd, Theparambil House,
Thirthalloor west P.O
Vadapally, Trichur- 680 619.

**Subject: Mining of building stone project at Sy.No. 2, 14, 15 & 16/1,
Akathethara Village & Panchayat, Palakkad Taluk & District, Kerala
by M/s Royal Sand and Gravels Pvt Ltd - Issue of certified compliance
report - reg.**

Dear Sir,

This is in response to your letter dated 07/01/2019 requesting to provide a certified compliance report for the above mentioned project. In this regard, I am directed to state that the above said project was monitored by this office on 23.01.2019. The compliance to the various conditions of environment clearance is satisfactory. The copy of the compliance report is enclosed for reference.

This issues with the approval of Competent Authority.

Encl: as above

Yours faithfully


(E.Thirunavukkarasu)
Scientist 'D'

163 Annexure R8 (12) /2

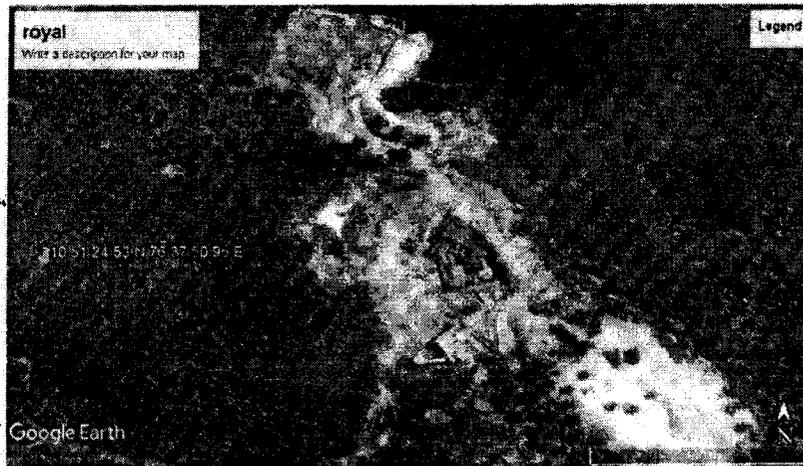
GOVERNMENT OF INDIA
Ministry of Environment, Forest and Climate Change
(Regional Office, Southern Zone) Bangalore-34

MONITORING REPORT PART -I

F. No. EP/12.1/2014-15/04/SEIAA/KER

- 1 Name of the project : Mining of building stone project at Sy.No. 2, 14, 15 & 16/1, Akathethara Village & Panchayat, Palakkad Taluk & District, Kerala by M/s Royal Sand and Gravels Pvt Ltd
- 2 Clearance letter No.& date : Ref: No. 160/SEIAA/ KL/ 3490 dated 24.05.2014
- 3 Location : Akathethara Village & Panchayat, Palakkad Taluk & District, Kerala
- 4 Address for correspondence: Shri. Mohammed Fazeel T.A, Managing Director M/s Royal Sand and Gravels Pvt Ltd Plaza Junction, Dhoni Post, Palakkad, Kerala- 678 009.
5. Date of site visit for this report: 23.01.2019
- 6 Date of previous visit(s) if any: ---
- 7 Brief on the project along with the present status: The site visit was made to this project on 23.01.2019 Shri. Mohammed Fazeel T.A, Managing Director and a team of the project were present.

EC was granted for the project by SEIAA in 2014 for a mining lease area of 9.3928 hectares out of total 11.6655 ha owned by the proponent. The permitted annual production is 3,50,000 MTA. The expected life of mine is 28 years. The mining lease is accorded to the project by Mining & Geology department, Govt. of Kerala and the mining activity is in progress at the site.



M/s Royal Sand & Gravel Pvt Ltd, Akathethara Village, Palakkad, Kerala

[Handwritten signature]

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164 Annexure R8 (12) /3

Dust Control: Permanent Water sprinklers are installed at the crushing unit and along the internal roads and a mobile sprinklers for dust suppression along roads outside the quarry. Also installed bag filter at the crusher to control dust pollution.

Noise and vibration control: PA has carried out various noise control measures including hallow brick enclosure along with metal sheets for the crushing unit, acoustic enclosure for the DG sets, proper maintenance of machinery. Reported that controlled blasting technique is used to reduce blast vibrations.

RWH: PA has made arrangement for collection of rain water in quarry pit and the water is used for sprinkling on haulage road for dust suppression and also for the plantation

Energy conservation: At present PA has provided solar heater at labour quarters, **However PA has been advised to install solar street lights in quarry also and PA has agreed to provide within three months. An undertaking has been submitted by the PA.**

The project proponent now intend to renew the EC as the validity is up to May, 2019 . There are no changes in the proposal.

Detailed compliance status to different conditions of the environmental clearance is given in this report. The Compliance is Satisfactory except the above observation.



(E.Thirunavukkarasu)
Scientist 'D'

Part-II Detailed Compliance Report

Specific Conditions

- i. **Limit quarry to the stream on the eastern side to permit unhindered flow of the stream.**

Noted that mining is carried out on the eastern side of the stream and free flow is not affected. Photograph of stream is enclosed at **Annexure-I**

- ii. **Leave statutory distance from the forest land on the north.**

Statutory distance as per the EC (about 50 m) has been maintained on northern side.

- iii. **The stream may be provided with low level check dams to trap silt.**

Check dam has been constructed to trap the silt.

- iv. **Rain water harvesting facility is required in the absence of dependable source of water.**

Rain water is stored in the quarry pits for reuse (**Annexure-II**)

General Conditions

- i. **Rain Water Harvesting capacity should be installed as per the prevailing provisions of KMBR/KPBR, unless otherwise specified elsewhere.**

Pl refer condition No (iv) above

- ii. **Environment Monitoring Cell as agreed under the affidavit filed by the proponent should be formed and made functional.**

PA has constituted an EMC which looks after the environmental aspects. Minutes of the meeting are maintained.

- iii. **Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, inclusive of approach road and internal roads.**

PA maintains green belt along the roads and carried out plantation in open spaces. **Photographs are enclosed at Annexure-III.**

- iv. **The project shall incorporate devices for solar energy generation and utilization wherever possible.**

At present PA has provided solar heater at labour quarters, However PA has been advised to install solar street lights in quarry also and PA has agreed to provide within three months. An undertaking has been submitted by the PA.

- v. **Sprinklers shall be installed and used in the project site to contain dust emissions.**

Permanent Water sprinklers are installed at the crushing unit and along the internal roads and a mobile sprinklers for dust suppression along roads outside the quarry. Also installed bag filter at the crusher to control dust pollution. **Photographs** are enclosed **Annexure-IV**.

- vi. **Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.**

This is to be complied after mining activity is over and PA has submitted an undertaking to comply. **Annexure-V**.

- vii. **At least 10 percent out of the total excavated pit area should be retained as water storage areas and the remaining area should be reclaimed with stacked dumping and overburden and planted with indigenous plant species that are eco-friendly.**

PA has agreed to comply after mine closure and submitted an undertaking (Annexure-V).

- viii. **Corporate Social Responsibility (CSR) agreed upon by the proponent should be implemented in tune with the conditions specified in the Companies Act, 2013.**

As per the records produced, an amount of Rs.5,50,000 has been spent during the last year towards house construction, medical and educational aids and chief ministers distress relief fund for flood relief in Kerala.

- ix. **Barbed metal wire fencing around the mining area shall be provided with a height of not less than 5 ft so that falling of animals/human beings/dumping of garbage, etc. does not happen.**

Fencing has been provided, **photograph is enclosed at Annexure-VI**.

- x. **Warning alarms indicating the time of blasting (to be done at specific timings) has to be arranged as per stipulations of Explosive Department.**

Warning alarms indicating the time of blasting has been provided.

- xi. **Control measures on noise and vibration prescribed by KSPCB should be implemented.**

PA has carried out various noise control measures including hallow brick enclosure along with metal sheets for the crushing unit, acoustic enclosure for the DG sets, proper maintenance of machinery. Reported that controlled blasting technique is used to reduce blast vibrations.

- xii. **Quarrying activities should be limited to day time as per KSPCB guidelines.**

Reported that the quarrying activity is carried out during day time only.



167 Annexure R8 (12) /6

- xiii. **Blasting should be done in a controlled manner as specified by the regulations of Explosives Department or any other concerned agency.**
Reported that Blasting is done using electric delayed detonator as stipulated by the Explosives Department.
- xiv. **A licensed person should supervise/control the blasting operations.**
As per the records produced, persons holding Manager's first-class Certificate of Competency to manage a metalliferous mine, Gas testing Certificate of Competency and Mining Mate's Certificate of Competency are supervising/controlling the blasting operations
- xv. **Access roads to the quarry shall be tarred to contain dust emissions that may arise during transportation of materials**
Noted that the tarred access roads to the quarry is provided.
- xvi. **Overburden materials should be managed within the site and the old quarries, if any, should be reclaimed and restored.**
Overburden is stored within the site.
- xvii. **Height of benches should not exceed 5 m and width should not be less than 5 m.**
PA is maintaining the adequate width and height for the benches.
- xviii. **Mats to reduce fly rock blast to a maximum of 10 PPV should be provided.**
Mats are used to reduce the fly rock. Also using electric delayed detonator for blasting, restricting number of blast per round to maintain the Peak Particle Velocity (PPV) below 10 mm/sec.
- xix. **Mining depth should not exceed beyond 40 m, unless otherwise specified or not below the level of nearest stream bed, whichever is less.**
Mining depth is about 3-5 m from normal ground level at present
- xx. **No mining operations should be carried out at places having a slope greater than 45°.**
Conditions is being flowed.
- xxi. **Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB.**
Pl refer condition No (xi) above.
- xxii. **The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc.**
PPE are being used by the workers at the mine.

xxiii. **Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.**

There is a stream adjacent to the quarry and as per the EC, a check dam has been provided to collect, remove silt and channelize the storm water.

xxiv. **The transportation of minerals should be done in covered trucks to contain dust emissions.**

Trucks transporting minerals are covered with tarpaulin to control dust.

xxv. **The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project.**

PA informed that the site was devoid of any trees (google map 2014) however around 500 trees planted as compensation. (Annexure-IV)

xxvi. **Disposal of spent oil from diesel engines should be as specified under relevant Rules/Regulations.**

Spent oils are collected and stored properly for the disposal to the authorised persons

xxvii. **Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.**

Explosives have been stored in isolated place.

xviii. **Norms of Kerala State Pollution Control board should be adhered to regarding distance criteria of residences, roads, rivers and worship places.**

PA has valid consent orders of KSPCB and complying with the conditions. Consent No. PCB / PLKD / ICO / R1/ 490 / 2017 dt. 30.11.2017 is valid up to 23.05.2019

xxix. **200 m buffer distance should be maintained from forest boundaries.**

Pl refer specific condition (ii) above

xxx. **Consent from Kerala State Pollution Control Board under Water and Air (Acts) should have been obtained before initiating activity.**

Pl refer condition (xxx) above

xxxi. **All other statutory clearances should have been obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.**

Noted that PA has obtained Clearances from : 1. Akathethara Grama Panchayath, 2. Petroleum and Explosives Safety Organization (former Explosives Department) and 3. Department of Mining and Geology

xxxii. **The project proponent should advertise in at least two local newspapers widely circulated in the region,**

Advertisement has been given in the following (Annexure-VII):

1. Kerala Kaumudi (Malayalam daily) dt. 04.06.2014
2. The New Indian Express (English daily) dt. 05.06.2014

- xxiii. **A copy of the clearance letter shall be sent by the proponent to concerned Grama Panchayat/ District Panchayat/ Municipality/Corporation/Urban Local Body and also to the Local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The Environmental clearance shall also be put on the website of the company by the proponent.**

Copy of EC has been forwarded to the Secretary, Akathethara Grama Panchayath.

- xxiv. **The proponent shall submit half yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also to the Directorate of Environment and Climate Change, Govt. of Kerala.**

PA submits the six monthly compliance report regularly.

- xxv. **The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40.**

Details of EC has been displayed. Photograph is enclosed at Annexure-VIII.

- xxvi. **The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.**

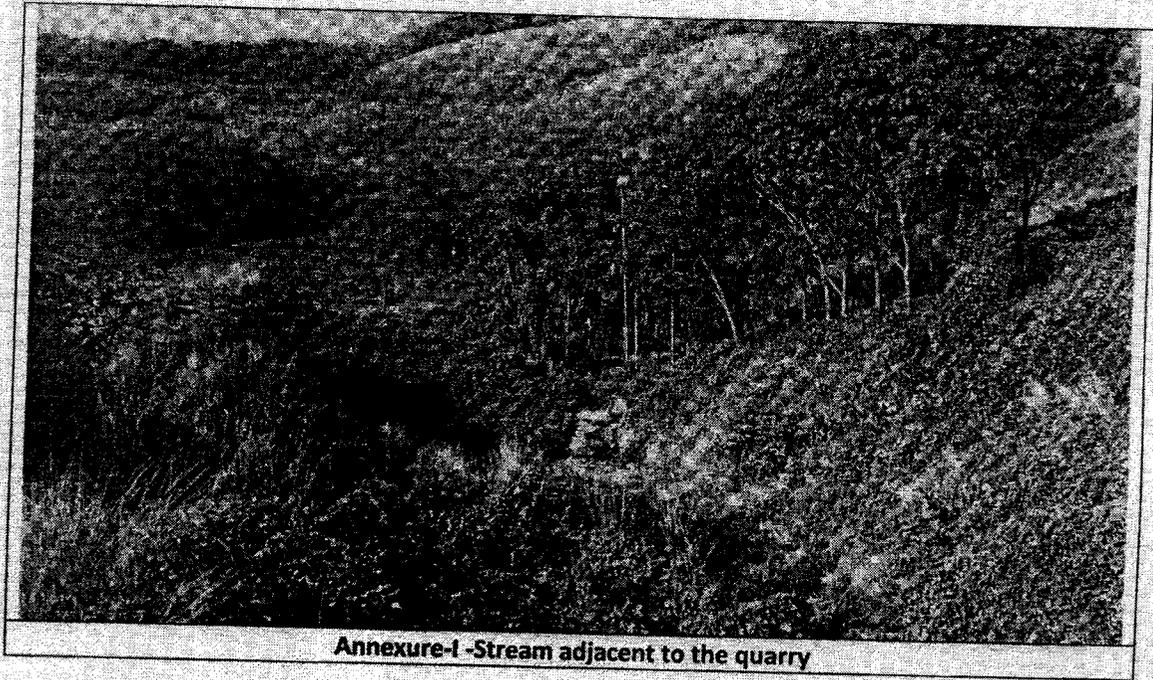
Complied.



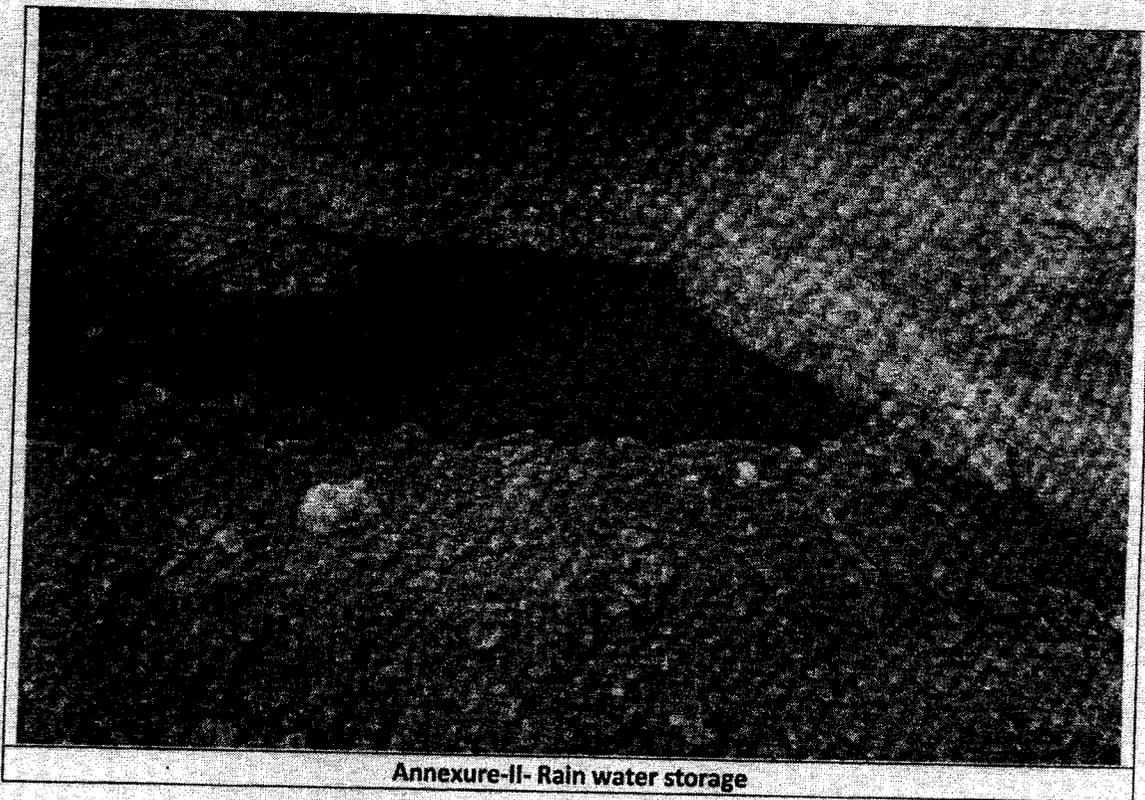
(E. Thirunavukkarasu)
Scientist D



ANNEXURES



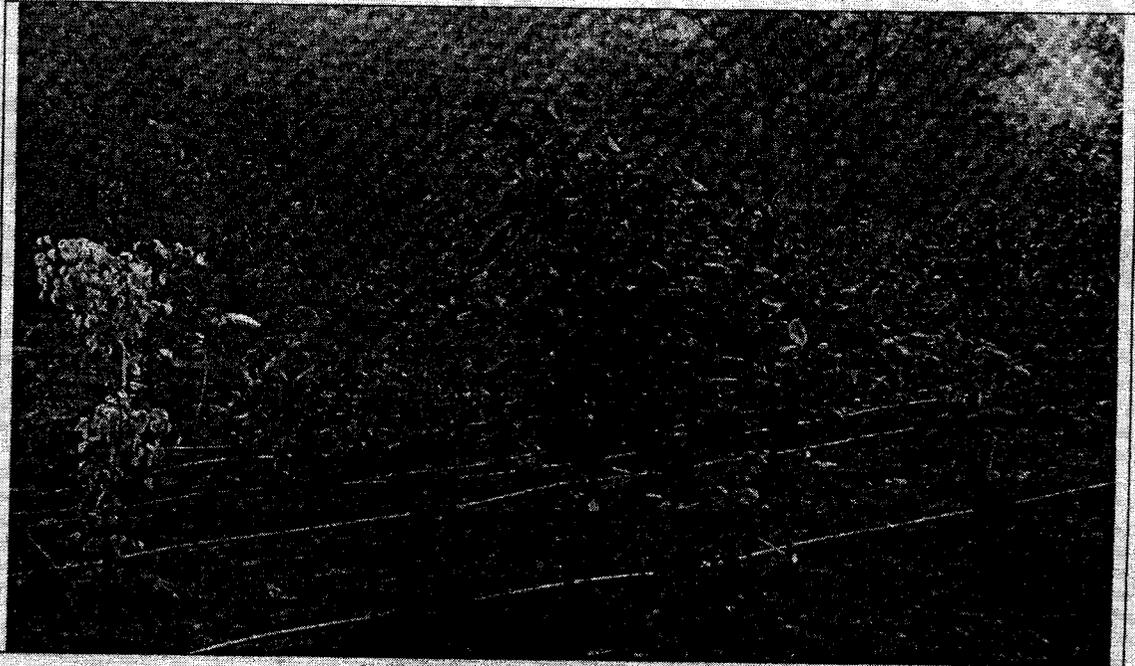
Annexure-I -Stream adjacent to the quarry



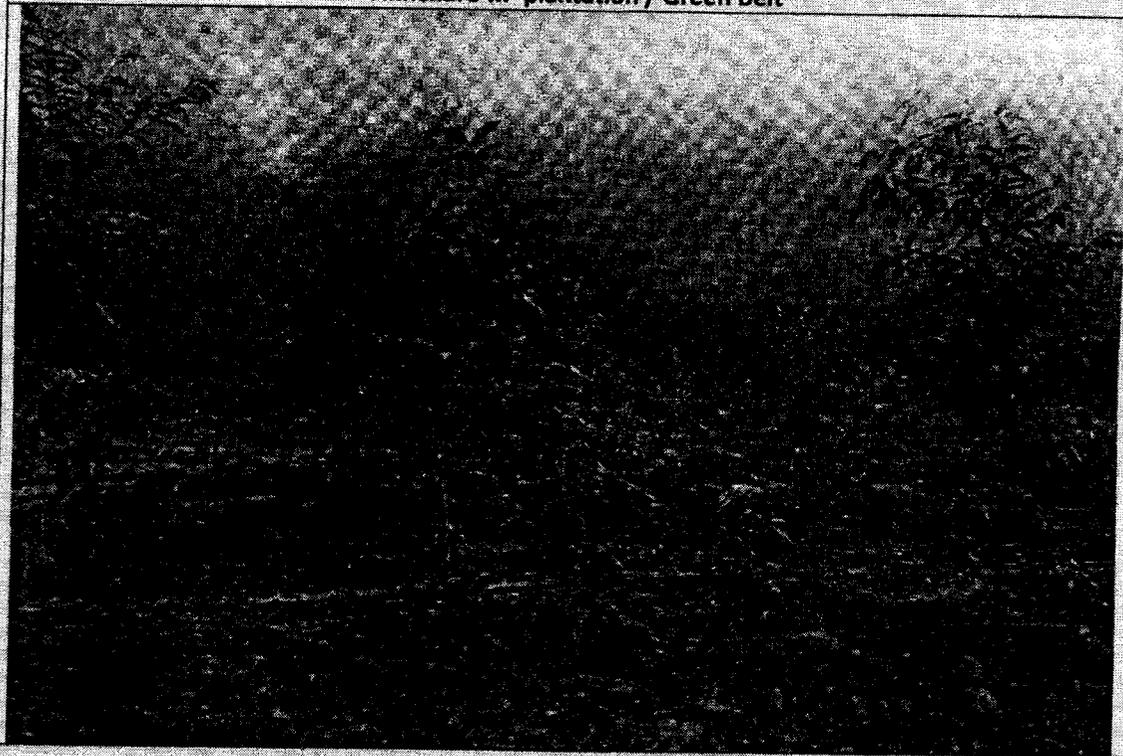
Annexure-II- Rain water storage

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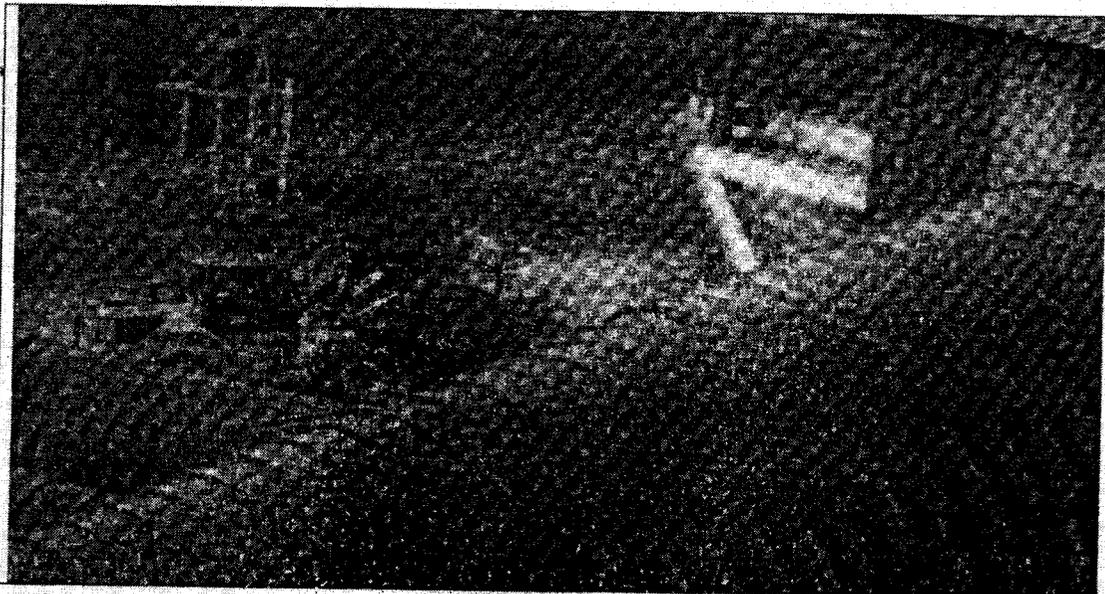
Annexure-III- plantation / Green Belt



Annexure- III- plantation / Green Belt

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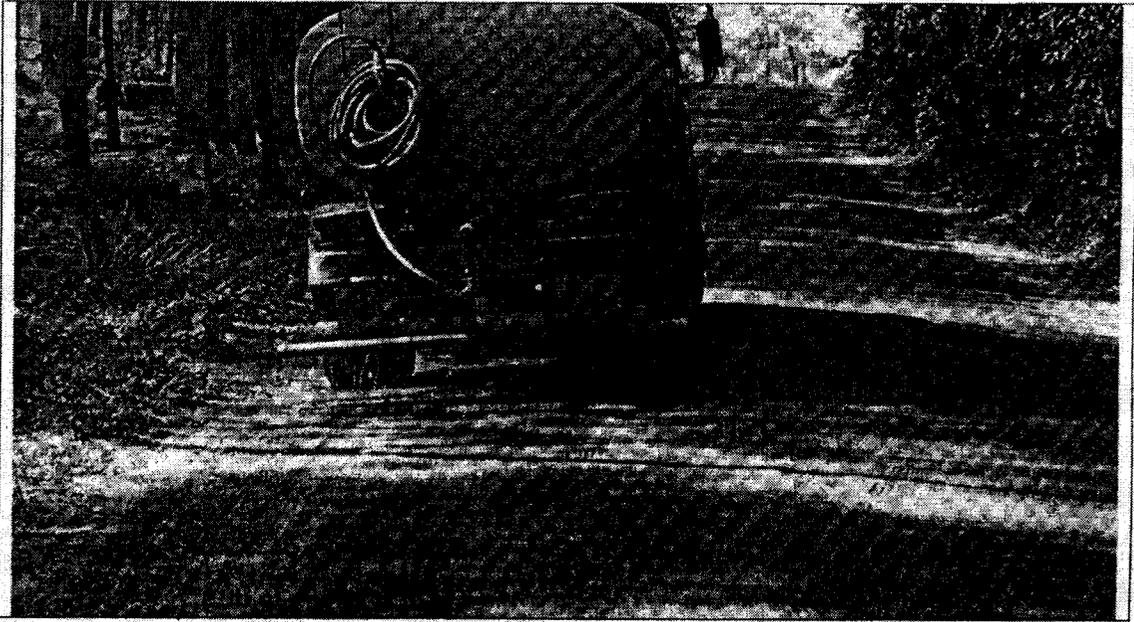
Annexure- IV- Water sprinkler at crusher



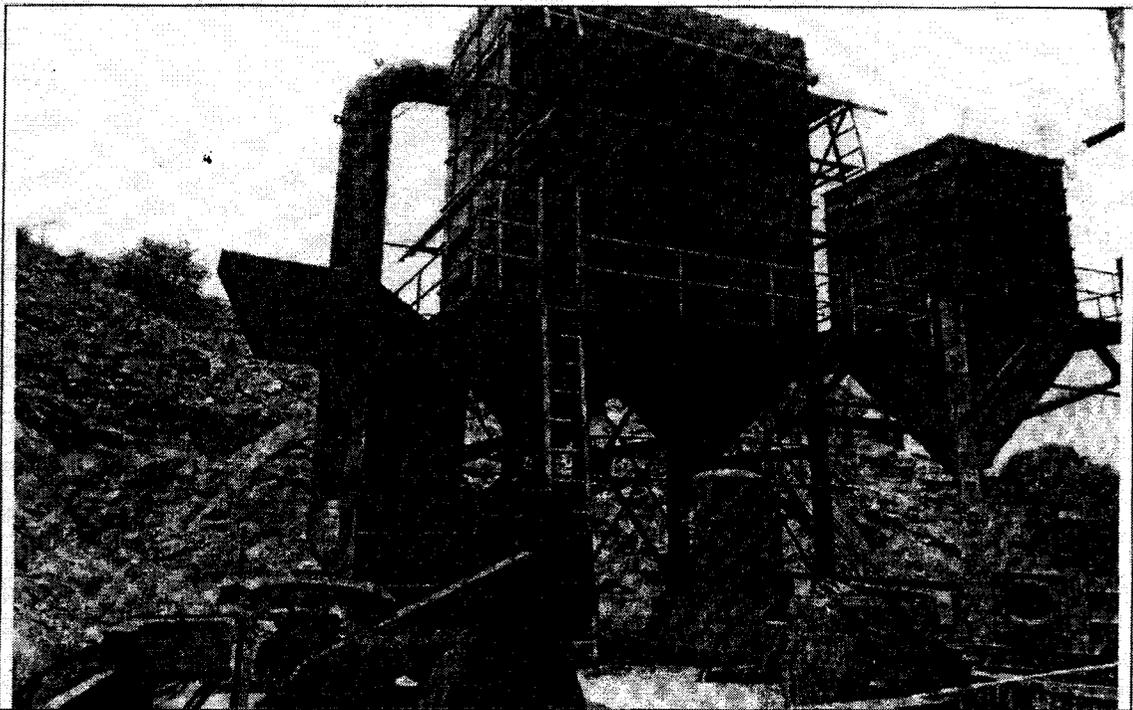
Annexure-IV- Sprinklers at internal roads.

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Annexure-IV- Mobile sprinkler at outside roads



Annexure- IV- Dust control Measures (Bag Filter)

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I Mohammed Fazeel T.A, Managing Director of M/s Royal Sand and Gravels Pvt Ltd, Theparambil House, Thirthalloor west P.O Vadapally, Trichur- 680 619 having Quarry at Sy.No. 2, 14, 15 & 16/1, Akathethara Village & Panchayat, Palakkad Taluk & District, Kerala (EC No 160/SEIAA/ KL/ 3490 dated 24.05.2014), hereby under take to comply with the following as per the EC conditions:

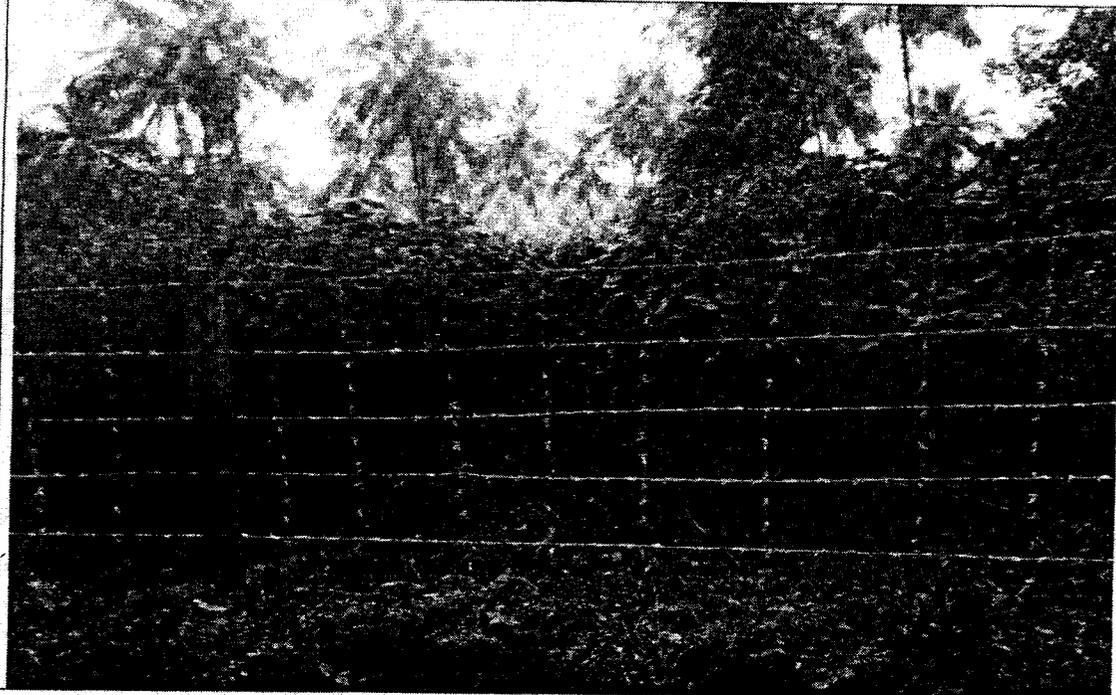
Condition No. (iv) Provide solar street lights at Quarry site within three months

- (vi) Carryout Eco- restoration after closure of mine
- (vii) Retain 10 % of total mined area as water storage after the closure of mine
- (xx) No mining activity at places having slope greater than 45

**Mohammed Fazeel T.A,
Managing Director**

royal sand and Gravels (P) Ltd., Plaza Junction, Dhoni Post, Palakkad, Kerala - Pin:678 009. **POWER** **ESPLINT** **METAL KING**
S 88 06666 944 71 20278 royal_01@yahoo.com, www.royalsand.in

Annexure- V- Undertaking by the Proponent



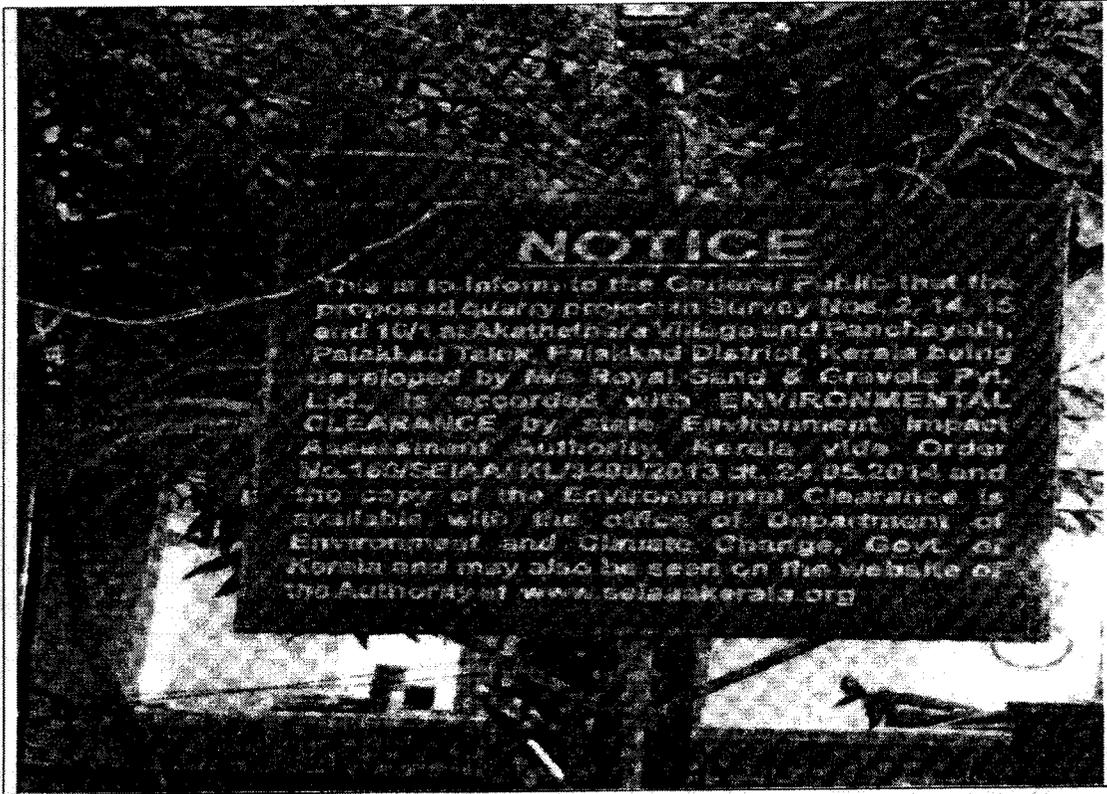
Annexure- VI-Fencing

ശ്രീനന്ദകരമായ
വാസ്തു
എൽ പ്രായശ്ചിത്തം
സ്വദം കമ്മ്യൂൺ

Annexure-VII- Advertisement

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Annexure- VIII- Display of EC

**MINUTES OF THE 23RD MEETING OF STATE LEVEL EXPERT APPRAISAL
COMMITTEE (SEAC) KERALA, HELD ON 6TH AND 7TH JANUARY, 2014 AT
HARITHASREE HALL, DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
THIRUVANANTHAPURAM**

The twenty-third meeting of SEAC- Kerala was held on 6th and 7th January 2014 at Harithasree Hall, Department of Environment and Climate Change, Thiruvananthapuram. On day 1, 6th January 2014, the meeting commenced at 9.30 am and the following members of State Level Expert Appraisal Committee (SEAC) Kerala have participated:

- | | | |
|-----|--|-----------------------|
| 1. | Dr. N.G.K. Pillai
ICAR Emeritus Scientist &
Former Director CMFRI | - Chairman, SEAC |
| 2. | Dr. Oommen V. Oommen
Chairman, Kerala State Biodiversity Board &
CSIR Emeritus Scientist | - Vice-Chairman, SEAC |
| 3. | Prof. (Dr.) K. Sajan | - Member, SEAC |
| 4. | Dr. E.A. Jayson | - Member, SEAC |
| 5. | Dr. V. Anitha | - Member, SEAC |
| 6. | Dr. K. Harikrishnan | - Member, SEAC |
| 7. | Dr. Khaleel Chovva | - Member, SEAC |
| 8. | Dr. P.S. Harikumar | - Member, SEAC |
| 9. | Dr. C.N. Mohanan | - Member, SEAC |
| 10. | Sri. John Mathai | - Member, SEAC |
| 11. | Sri. Eapen Varughese | - Member, SEAC |
| 12. | Sri. P. Sreekantan Nair
Director,
Department of Environment & Climate Change | - Secretary, SEAC |

Chairman, SEAC welcomed all the participants and briefed upon the current status of proposals with SEIAA Kerala. While going through the status of proposals received by SEIAA as on 31.12.2013, SEAC found that Environmental Clearance has been issued by SEIAA to one proposal without its recommendations. To this end, Secretary SEAC informed the Committee that the said application was processed by SEIAA based on recommendations of Expert Appraisal Committee (EAC) of Ministry of Environment and Forests as it has recommended for Environmental Clearance for the project, following KCZMA recommendations. SEAC further noted that EAC is the recommending body of experts at Central level and since the file was duly forwarded by MoEF with EAC recommendations, there is nothing wrong in the procedure.



on the areas/institutions to which the CSR shall be extended. The Committee also found that there is a litigation (W.P. (C) 28087 of 2011) pending against the lease area in the Honourable High Court of Kerala since 2011 and no orders or directions has been passed regarding the same till date. Considering the above, the proposal is DEFERRED for want of details on the writ petition before the Honourable High Court and seeking satisfactory receipt of details on CSR sought earlier. The proponent is also directed to provide the details on the current status of the pending litigation with documentary evidence, for taking any further decision in the matter.

Item No. 23.13 **Application for obtaining Environmental Clearance for the proposed quarry project in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala by M/s Royal Sand & Gravels Pvt. Ltd. (File No. 160/SEIAA/KL/3490/2013)**

The project proponent made a brief presentation of the proposal. The Committee found that the proposed project site falls in the foot hills of Malampuzha catchments having an elevation of 424 m – 100 m wherein there is a precedence of accelerated erosion. As stated by the proponent, quarrying is going on in Sy. No. 14 which the Committee found as is near to the forest boundary. The Committee stated that quarrying could be permitted only in Sy. No. 2, part of Sy. No. 15 and Sy. No. 14 considering the above, and decided to confirm the same after the site visit. The Committee found that in the biodiversity listing of fauna in the project site, rabbits were seen recorded and hence stated that rabbits are not seen in wild which should be replaced by black hare. The proponent is directed to provide site specific biodiversity listing of fauna. The proponent has submitted the consent given to the project proponent by Mohammed Faique to conduct quarrying operations in Sy. No. 2 owned by him, but in the possession certificate, the land is in the name of Muhammed Fayiq whereas the consent is given by Mohammed Faique and hence clarification is sought from the proponent to prove that these two persons are one and the same. Also, the Committee found that in one of the copies of sale deed for Sy. No. 2 provided by the proponent, the name of the buyer lacks clarity and the same is also not certified by any authorized person. The proponent provided the original sale deed for verification before the Committee but it was found that in the original also the name of the buyer lacks clarity. Hence the proponent is directed to provide the copy of the sale deed for Sy. No. 2 from the concerned Registrar Office to prove the authenticity of the document submitted before the Committee. The Committee asked the proponent as to how many monitoring stations are fixed for sampling. To this end the proponent stated that they have done the environmental quality analysis of sample taken from only one station. The Committee was quite unhappy about this present trend followed by many consultants in submitting the environmental quality analysis reports of sample taken from only one location of the project site, which is not sufficient for evaluation of the environmental parameters with respect to the project site. Hence the proponent is directed to provide the environmental quality analysis reports of air, water and noise taken from at least four different locations in the project site. The Committee also found that electrical high tension line is at a distance of 700 m of the project site and hence directed the proponent to maintain a safe buffer distance from the same for conducting quarrying activities, as prescribed by KSEB.

Considering all the above, the item is DEFERRED FOR SITE VISIT to assess whether the project site is suitable for mining activities considering the precedence of accelerated erosion in the

region and the topography of the land and if suitable, to which all Sy. Nos. quarrying could be permitted and to assess the proximity of forest land to the project site. The proponent is also directed to submit the following to SEAC for further consideration of the proposal:

1. Site specific biodiversity listing of fauna.
2. Documentary evidence to prove that Muhammed Faiyq (in possession certificate) and Mohammed Faique (in the consent given for conducting quarrying operations) is one and the same person.
3. Certified copy of the sale deed for Sy. No. 2 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala, from the concerned Registrar Office.
4. Environmental quality analysis reports of air, water and noise taken from at least four different locations in the project site.
5. Assurance in the form of affidavit that a safe buffer distance, as prescribed by KSEB, shall be left from the electrical high tension line without conducting quarrying activities.

The meeting concluded at 6 pm on the first day (6th January 2014) with a vote of thanks by the Chairman. The members unanimously responded with thanks to the Chair.

On day 2 (on 7th January 2014) the meeting commenced at 9.30 am and the following members of State Level Expert Appraisal Committee (SEAC) Kerala were present:

- | | | |
|-----|--|-------------------|
| 1. | Dr. N.G.K. Pillai
ICAR Emeritus Scientist &
Former Director CMFRI | - Chairman, SEAC |
| 2. | Dr. Khaleel Chovva | - Member, SEAC |
| 3. | Prof. (Dr.) K. Sajan | - Member, SEAC |
| 4. | Dr. V. Anitha | - Member, SEAC |
| 5. | Dr. E.J. Joseph | - Member, SEAC |
| 6. | Dr. P.S. Harikumar | - Member, SEAC |
| 7. | Dr. C.N. Mohanan | - Member, SEAC |
| 8. | Sri. Eapen Varughese | - Member, SEAC |
| 9. | Sri. John Mathai | - Member, SEAC |
| 10. | Sri. P. Sreekantan Nair
Director,
Department of Environment & Climate Change | - Secretary, SEAC |

The Chairman welcomed the members and thereafter, the remaining agenda items were taken up for deliberations:

MINUTES OF THE 25TH MEETING OF STATE LEVEL EXPERT APPRAISAL COMMITTEE (SEAC) KERALA, HELD ON 14TH AND 15TH FEBRUARY, 2014 AT HARITHASREE HALL, DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, THIRUVANANTHAPURAM

The twenty-fifth meeting of SEAC-Kerala was held on 14th and 15th February 2014 at Harithasree Hall, Department of Environment and Climate Change, Thiruvananthapuram. On day 1, 14th February 2014, the meeting commenced at 9.30 am and the following members of State Level Expert Appraisal Committee (SEAC) Kerala have participated:

- | | | |
|-----|--|-------------------|
| 1. | Dr. N.G.K. Pillai
ICAR Emeritus Scientist &
Former Director CMFRI | - Chairman, SEAC |
| 2. | Dr. Oommen V. Oommen
Chairman, Kerala State Biodiversity Board &
CSIR Emeritus Scientist | - Member, SEAC |
| 3. | Prof. (Dr.) K. Sajan | - Member, SEAC |
| 4. | Dr. E.J. Joseph | - Member, SEAC |
| 5. | Dr. V. Anitha | - Member, SEAC |
| 6. | Dr. K. Harikrishnan | - Member, SEAC |
| 7. | Dr. Khaleel Chovva | - Member, SEAC |
| 8. | Dr. George Chackacherry | - Member, SEAC |
| 9. | Dr. C.N. Mohanan | - Member, SEAC |
| 10. | Sri. Eapen Varughese | - Member, SEAC |
| 11. | Sri. P. Sreekantan Nair
Director,
Department of Environment & Climate Change | - Secretary, SEAC |

Chairman, SEAC welcomed all the participants. A brief discussion was held on the present status of proposals under various stages of processing with SEIAA Kerala for Environmental Clearance. SEAC noted that the proposals which are prima facie acceptable for placing in SEAC shall henceforth be sent to SEAC members by the SEAC/SEIAA Secretariat and the existing practice of doing the same by the proponents shall be discontinued as per the decision of SEIAA. Under the circumstances, in order to ensure speedy processing of applications, early dispatch of proposals to members for evaluation and to reduce pendency, the Committee felt that preliminary scrutiny of the applications received should be done immediately on receipt of the same. A subcommittee of SEAC consisting of Dr. Oommen V. Oommen, Dr. C.N. Mohanan, Sri. Eapen Varughese, Dr. Harikrishnan, Sri. John Mathai and one representative from the Directorate of Environment and Climate Change, may be considered for entrusting the same. It was further decided that the subcommittee shall meet



The Committee verified the additional clarifications/documents submitted by the proponent and felt that the same requires detailed examination. Hence the item is DEFERRED to be considered in the next SEAC meeting.

Item No. 25.45 **Quarry project M/s Royal Sand Gravels Pvt. Ltd.**
(160/SEIAA/KL/3490/2013) (*Reconsideration*)

The Committee found that site visit regarding the project is pending following the decision taken by SEAC in its 23rd meeting. Hence the item is DEFERRED FOR SITE VISIT for further consideration of the proposal.

Item No. 25.46 **Quarry Project by M/s Mallelil Industries Pvt. Ltd.**
(161/SEIAA/kl/3491/2013) (*Reconsideration*)

The Committee found that the application was considered in the 23rd SEAC meeting held on 6th and 7th January 2014 as agenda item no. 23.05 and was deferred for site visit which shall be conducted after the survey number boundaries of each plot is demarcated in the field and the same is reported to SEAC by the proponent and seeking additional clarifications from the proponent. *Site visit is not conducted yet as the proponent has not reported to SEAC after the survey number boundaries of each plot is demarcated in the field.* Hence the item is DEFERRED.

Item No. 25.47 **Any other item approved by Chair**

Item No. 25.47.01 **O.M. No. J-13012/12/2013-IA-II (I) dt. 24.12.2013 of Ministry of Environment and Forests on Guidelines for consideration of proposals for grant of Environmental Clearance EIA Notification 2006 and its amendments regarding categorization of Category 'B' projects/activities into Category 'B1' and Category 'B2'**

The Committee discussed in detail the contents of the O.M. No. J-13012/12/2013-IA-II (I) dt. 24.12.2013 of Ministry of Environment and Forests on Guidelines for consideration of proposals for grant of Environmental Clearance EIA Notification 2006 and its amendments regarding categorization of Category 'B' projects/activities into Category 'B1' and Category 'B2'. It was found that as per the said O.M. of MoEF, B2 projects of mining of minor minerals (except sand mining) shall have to appraised on the basis of Form 1, pre-feasibility report, mining plan approved by the authorized agency of the concerned State Government. Now the proponents have to submit these three and since Government of Kerala has not declared such an agency, the mining plan submitted by the accredited agency prepared by sectoral expert may be appraised by the SEAC.

The meeting concluded at 4.30 pm on the second day (15th February 2014) with a vote of thanks by the Chair. The members unanimously responded with thanks to the Chair.

MINUTES OF THE 26TH MEETING OF STATE LEVEL EXPERT APPRAISAL COMMITTEE (SEAC) KERALA, HELD ON 20TH AND 21ST MARCH, 2014 AT HARITHASREE HALL, DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, THIRUVANANTHAPURAM

The twenty-sixth meeting of SEAC-Kerala was held on 20th and 21st March 2014 at Harithasree Hall, Department of Environment and Climate Change, Thiruvananthapuram. On day 1, 20th March 2014, the meeting commenced at 9.30 am and the following members of State Level Expert Appraisal Committee (SEAC) Kerala have participated:

- | | | |
|-----|--|-------------------|
| 1. | Dr. N.G.K. Pillai
ICAR Emeritus Scientist &
Former Director CMFRI | - Chairman, SEAC |
| 2. | Dr. Oommen V. Oommen
Chairman, Kerala State Biodiversity Board &
CSIR Emeritus Scientist | - Member, SEAC |
| 3. | Prof. (Dr.) K. Sajan | - Member, SEAC |
| 4. | Dr. Harikumar | - Member, SEAC |
| 5. | Dr. E.A. Jayson | - Member, SEAC |
| 6. | Dr. K. Harikrishnan | - Member, SEAC |
| 7. | Dr. Khaleel Chovva | - Member, SEAC |
| 8. | Sri. John Mathai | - Member, SEAC |
| 9. | Dr. C.N. Mohanan | - Member, SEAC |
| 10. | Sri. Eapen Varughese | - Member, SEAC |
| 11. | Sri. P. Sreekantan Nair
Director,
Department of Environment & Climate Change | - Secretary, SEAC |

Chairman, SEAC welcomed all the members. The Committee discussed on the validity of Environmental Clearance (EC) stipulated for the mining projects at present to the tune of life of mine or 30 years, whichever is earlier. The Committee felt that the same needs some regulations as in other states the lease period is accounted for validity of EC. It was suggested that there should be a review from the part of the proponent on the compliance of EC conditions every five years before the Committee and the Committee may conduct field visits, if necessary, as the case may be.

Thereafter, regular agenda items were taken up for deliberations:

Item No. 26.01 **Confirmation of the minutes of the 25th SEAC meeting, held on 20th & 21st March 2014 at Harithasree Hall, Department of Environment and Climate Change, Thiruvananthapuram.**

Confirmed.

Item No. 26.02 **Action taken report on the decisions of the 25th SEAC meeting**

Item No. 26.26 Environmental clearance for the proposed quarry project in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala by M/s Royal Sand & Gravels Pvt. Ltd. (File No. 160/SEIAA/KL/3490/2013)

The Committee verified the additional clarifications/documents submitted by the proponent which were found to be satisfactory. Further to the site inspection conducted by sub committee of SEAC and examining the report thereon, *the proponent is directed to provide a map showing a buffer distance of 50 m from the forest land on the north.* The proponent is also directed to file affidavits for the following to comply with the recommendations of SEAC site visit:

1. Quarry shall be limited to the stream on the eastern side to permit unhindered flow of the stream.
2. The stream shall be provided with low level check dams to trap silt.
3. Rain water harvesting facility shall be provided.
4. Overburden and top soil shall be stacked for restoration.

Considering the above, the item is DEFERRED seeking additional clarifications from the proponent.

Item No. 26.27 Environmental clearance for the proposed Kannimangalam Granite Quarry at Kannimangalam in Sy. Nos. 45/1, 45/2, 46, 47 Part, 50/2, 51/1, 51/2, 51/3, 52 & 56/1 at Malayattoor Village, Malayattoor - Neeleswaram Panchayath, Aluva Taluk, Ernakulam District, Kerala by M/s Vijaya Quarry Works (File No. 115/SEIAA/KL/2181/2013)

The Committee found that the proponent has not submitted the final orders from the Honourable High Court of Kerala on the W.P. (Civil) 28087/2011 (s) but has informed that the Honourable High Court has disposed the case and transferred to Honourable National Green Tribunal. It was further informed that the writ petition was not particularly against his quarry, instead, the petitioner demanded for stopping entire quarries in the spectrum and that even after a lapse of 5 months since the petition was disposed by the Honourable High Court, the petitioners have not moved in NGT, Chennai. However, the Committee was of the opinion that since the case is pending before Honourable NGT, the proposal could be further considered only if the proponent submits final verdict of the Court in that case. Hence the item is DEFERRED directing the proponent to provide final verdict from the Honourable NGT.

Item No. 26.28 River Environmental clearance for sand mining from the rivers of Malappuram District viz. Bharathapuzha, Chaliyar and Kadalundi, Kerala submitted by District Collector, Malappuram (File No. 238/SEIAA/KL/940/2014)

Sri. Amit Meena IAS, Sub Collector and Sub Divisional Magistrate, Perinthalmanna attended the meeting on behalf of the project proponent, with due authorization vide letter no. DM4-4827/14 dt. 17.03.2014 of District Collector, Malappuram, the project proponent. The authorized representative made a brief presentation of the proposal. The Committee found that the proponent has submitted recommendations of CWRDM, Kozhikode, for the financial years 2008-09 and 2009-10 on quarrying of river sand in Chaliyar river basin, for the financial years 2008-09 and 2009-10 on quarrying of river sand in Kadalundi river basin and for the financial years 2008-09 and 2009-10 on quarrying of river sand in Bharathapuzha river basin and hence found it difficult to assess as to how much quantity of sand they have lifted during the previous year. The Committee stated that without obtaining a statement on the quantity of sand extracted

**MINUTES OF 29TH MEETING OF SEAC KERALA HELD ON 2ND & 3RD
MAY 2014, AT HARITHASREE HALL, DoECC**

The twenty-ninth meeting of SEAC-Kerala was held on 2nd and 3rd May 2014 at Harithasree Hall, Department of Environment and Climate Change, Thiruvananthapuram. On day 1, 2nd May 2014, the meeting commenced at 9.30 am. The list of participants is attached at the end.

Chairman, SEAC welcomed all the members. The Committee discussed on the cases of Environmental Clearance wherein the employee of the firm applies for EC. The Committee was of the opinion that in such cases, there is every possibility that the commitments made by such authorized person/authorized signatory need not be binding on the real promoters of the firm. Hence it is decided that the applications from the real proponent (like Directors) only shall be accepted henceforth and the proponent himself has to attend the SEAC meeting for making presentation before the Committee hereafter. The Committee discussed on the informal information on the tendency of builders to split up the built up area to less than 20,000 m² for evading the processing of Environmental Clearance on the plea that the procedure for the same is stringent. The Committee wanted to inform the general public that it has not so far delineated from its primary and prominent role in protecting the environment with respect to whatever projects which has been appraised so far and reminded that every measure shall be taken to ensure that EC is sought for all projects coming under the purview of EIA Notification 2006 and opined that local bodies should take stringent measures to curb this tendency.

Thereafter, regular agenda items were taken up for deliberations.

Item No. 29.01 Confirmation of the minutes of the 28th SEAC meeting, held on 25th & 26th April 2014, at Harithasree Hall, Department of Environment and Climate Change, Thiruvananthapuram

Confirmed

Item No. 29.02 Action taken report on the decisions of the 28th SEAC meeting

Noted

Item No. 29.03 Environmental Clearance for Group Housing project, 'Nikunjam Palm Grove', in Sy. Nos. 1888/2-4, 1888/2-2 and 1888/2-3 at Kadakampally Village, Thiruvananthapuram Taluk, Thiruvananthapuram District, Kerala by M/s Nikunjam Constructions Pvt. Ltd. (File No. 252/SEIAA/KL/1090/2014)

The project proponent expressed his inability to make a brief presentation before the Committee. With due request from the proponent, Mr. Ravindran, General Manager (Technical)



Ward 7 at Kakkanad Village, Thrikkakara Grama Panchayath, Kanayanoor Taluk, Ernakulam district, Kerala by M/s IBS Software Services Pvt. Ltd. (File No. SEIAA/E4/1460/2014)

The Committee decided that the proponent has to apply afresh, since the earlier application is delisted as the proponent failed to submit the additional clarifications within the stipulated time.

Item No. 29.27 Complaint lodged by Mr. Banerji K.K.S. against construction of Naattika-Kothakkulam bypass (File No. SEIAA/E4/444/2014)

Noted for further action.

Item No. 29.28 Complaint lodged by Sri. K. Prabhakaran, Secretary, Swasraya Mattancherry, Kochi against Kalpatharu Co-operative Society (File No. SEIAA/E4/2348/2013)

Noted for further action.

Item No. 29.29 Environmental clearance for the proposed quarry project in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala by M/s Royal Sand & Gravels Pvt. Ltd. (File No. 160/SEIAA/KL/3490/2013)

The Committee verified the additional clarifications/documents provided by the proponent including the map showing a buffer distance of 50 m from the forest land on the north. The documents submitted were found to be satisfactory.

Considering the documents submitted along with the application, information provided therein and the additional clarifications provided by the proponent, the proposal is RECOMMENDED for Environmental Clearance on usual general conditions stipulated for mining projects, with a validity period of 15 years subject to renewal in every five years.

Item No. 29.30 Environmental clearance for removal of ordinary earth in Sy. No. 1687/1 at Kodakara Village, Chalakkudy Taluk, Thrissur District, Kerala by Mr. James Jacob K. (File No. 311/SEIAA/KL/1782/2014)

Further to intimation from the SEIAA/SEAC Secretariat, the applicant attended the meeting to provide necessary clarifications before the Committee. Considering the documents submitted along with the application, information provided therein and the additional clarifications provided by the proponent, the proposal is RECOMMENDED for issuance of

186 Annexure R8 (14) /1

MINUTES OF THE 30TH MEETING OF STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY (SEIAA) KERALA HELD ON 09.05.2014 AT HARITHASREE HALL, DEPT. OF ENVIRONMENT AND CLIMATE CHANGE

The following were present:

1.	Dr. K. P. Joy, Former Director, School of Environmental Studies of M.G. University and Kannur University	Chairman, SEIAA
2.	Dr. J. Subhashini, Former Principal, Govt. College, Kanjiramkulam	Member, SEIAA
3.	Sri. P. K. Mohanty IAS Addl. Chief Secretary to Government Environment, Parliamentary Affairs and Forest & Wild Life Departments, Govt. of Kerala	Member Secretary, SEIAA

Sri. P. Sreekantan Nair, Secretary SEAC, participated in the meeting as a special invitee as usual for giving necessary clarifications as was required by SEIAA.

The Chairman expressed his concern on the delaying of issuance of EC and proposed procedures to expedite the processing of proposals by SEAC. It was found that one of the reasons for the delay in processing of applications is due to the delay on the part of the proponent in providing the additional clarifications sought by SEAC. Hence it was decided that the Secretariat of SEAC/SEIAA should not accept defective applications not confirming with the checklist. Further it is directed to assign one person (on a rotational basis) to receive, scrutinize and give written acknowledgement (from 2 pm to 5 pm everyday) to the receipt of applications for EC to the proponent by hand even if the proponent has to wait for some time for getting the scrutiny process to be done. If prima facie found that the application is lacking some documents/enclosures, the proponent may be directed to furnish the same within the next 5 working days failing which the application shall be rejected. The proponent who furnishes all the required documents/enclosures as directed shall be given another acknowledgment assigning file number to the application and stating that they shall receive a separate intimation to make a presentation of the proposal before SEAC.

Another suggestion was made to set a time frame for site visits conducted by SEAC and to furnish the report thereon so that the cases deferred for site visits shall be disposed off without delay. It was suggested to constitute 7 teams of subcommittee with 2 members each for conducting site inspections (one team for two districts). It was proposed that norms shall be fixed for the requirement of site visit with respect to appraisal of application with relevant factors which are environmentally significant and that the site visit with final report should be completed within 15 days after the first presentation made by the proponent further directing the proponent to submit the additional clarifications, if any, within the next 7 days. The additional clarifications received within one week prior to the scheduled date of SEAC meeting shall be placed for consideration in the forthcoming meeting.

It was decided to discuss all the above matters in a joint meeting of SEAC and SEIAA scheduled for 7th June 2014. Further it was suggested that the duration between two SEAC meetings should not exceed 30 days so that the cases could be disposed off within the stipulated time frame of 105 days.



Item No. KLA/30.32 Environmental clearance for removal of ordinary earth in Sy. Nos. 68/2 A1A1A3 at Mananthavady Village, Mananthavady Taluk, Wayanad District, Kerala by Smt. Shafeena A.P. (File No. 283/SEIAA/KL/1360/2014)

Decision: Approved for issuance of Environmental Clearance for removal of earth not exceeding 1000 m³ from an area of 21 cents in Sy. Nos. 68/2A1B1 and 68/2 A1A1A3 of Mananthavady Village, Mananthavady Taluk, Wayanad District and under the usual conditions for mining of brick earth/ordinary earth stipulated in O.M. dt. 24.06.2013 of Ministry of Environment and Forests.

Item No. KLA/30.33 Environmental clearance for removal of ordinary earth in Sy. No. 229/9 at Chelakkode Village, Kondaazhy Panchayath, Talappilly Taluk, Thrissur District, Kerala by Mr. Babu P.R. (File No. 272/SEIAA/KL/1232/2014)

Decision: Approved for issuance of Environmental Clearance under the usual conditions for mining of brick earth/ordinary earth stipulated in O.M. dt. 24.06.2013 of Ministry of Environment and Forests, for removal of ordinary earth not exceeding 200 m³.

Item No. KLA/30.34 Environmental clearance for removal of ordinary earth in Sy. No. 2057 at Kuttichira Village, Chalakudy Taluk, Thrissur District, Kerala by Mr. Shibu P. John (File No. 261/SEIAA/KL/1189/2014)

Decision: Approved for issuance of Environmental Clearance as per the usual conditions specified in O.M. No. L-11011/47/2011-IA.II(M) dt. 24.06.2013 with the specific condition that 10000 m³ of earth shall only be removed from 0.8094 hectare of land in Sy. No. 2057 at Kuttichira Village, Chalakudy Taluk, Thrissur District, Kerala out of which only the portion of earth left after levelling the plot shall be given for the construction of Kule bund of KLDC Ltd.

Item No. KLA/30.35 Environmental clearance for removal of ordinary earth in Sy. No. 628/1 at Thrissur Village, Mukundapuram Taluk, Thrissur District, Kerala by Secretary, Thalore Service Co-operative Bank Ltd. No. 435 (File No. 291/SEIAA/KL/1473/2014)

Decision: Approved for EC under the usual conditions for mining of brick earth/ordinary earth stipulated in O.M. dt. 24.06.2013 of MoEF, for removing ordinary earth not exceeding 2600 m³ to be taken out of the premises.

Item No. KLA/30.36 Environmental clearance for the proposed quarry project in Sy. Nos. 2, 14, 15 and 16/1 at Akathethara Village and Panchayath, Palakkad Taluk, Palakkad District, Kerala by M/s Royal Sand & Gravels Pvt. Ltd. (File No. 160/SEIAA/KL/3490/2013)

Decision: Approved for issuance of Environmental Clearance on usual general conditions stipulated for mining projects, with a validity period of 15 years subject to renewal in every five years, and along with the following specific conditions:

1. Limit quarry to the stream on the eastern side to permit unhindered flow of the stream.
2. Leave statutory distance from the forest land on the north.
3. The stream may be provided with low level check dams to trap silt.
4. Rain water harvesting facility is required in the absence of dependable source of water.

Item No. KLA/30.37 **Request from Chairman Action Committee, to revoke the EC issued by SEIAA Kerala to M/s Perfect Health Care Service for the construction of Hospital Complex at Puthiyangadi Village, Edakkad Desom, Kozhikode Corporation (File No. DoECC/E3/Comp/1656/2014)**

Decision: To inspect the site by a sub committee of SEAC to verify the genuinity of the complaint and to report to SEIAA to proceed further in the matter.

Item No. KLA/30.38 **EC for mining – Judgement in W.P. (C) No. 10267 of 2014 of the Honourable High Court of Kerala (File No. SEIAA/E4/1856/2014)**

Decision: Noted.

Item No. KLA/30.39 **Request from Mr. Tomy Abraham, M/s Manimalethu Crusher Industries, to reconsider the decision to categorize his project as B1 (File No. 121/SEIAA/KL/2200/2013)**

Decision: To consider the project as B2 category as per the O.M. dt. 24.12.2013 of Ministry of Environment and Forests on the categorization of B projects into B1 and B2. Further, the proponent is directed to submit a report addressing the allegations in the complaints raised against the project by the public.

Item No. KLA/30.40 **Request from Mr. T.V. Eliyas, Managing Partner, M/s Krishnagiri Stone Crusher to reconsider the decision of rejection of EC (File No. 159/SEIAA/KL/3488/2014)**

Decision: Referred to SEAC to give a chance to hear from the proponent and to report to SEIAA on the matter.

Item No. KLA/30.41 **Mechanism of monitoring of ECs granted by SEIAA – Remarks of SEAC on the matter (DoECC/E3/1048/2014)**

Decision: Deferred for submission of detailed proposal incorporating the constitution of panel of experts in each category of monitoring mechanism, along with the duties and responsibilities assigned to each of them.

Item No. KLA/30.42 **Complaint against M/s P.V. Granites and M/s Mankombu Granites by Mala Araya Samrakshana Samithy (File No. DoECC/E3/Comp/3582/2013)**

Decision: To address District Collector, Kottayam to furnish a report within 15 days (by an officer not below the rank of RDO) regarding the present status of

189 Annexure R8 (15) /1

-11-

EXT P2

From

Joby K Joseph,
S/o K.S Joseph, Kallammakkal House,
Dhoni P.O, Palakkad District, Kerala.

To

The Member Secretary,
State Environment Impact Assessment Authority,
Devi Kripa, Pallimukku, Pettah PO, Trivandrum – 695 024

Sir,

SUBJECT : Illegal grant of environmental clearance - Violation of EC conditions - Deliberate concealment of material facts in Form-1 application - Mining in Landslide area in violation of Disaster management Act and EIA Notification - complaint - reg :-

REFERENCE : (i) EC No.160/SEIAA/KL/3490/2013 dated 24.05.2014.

(ii) Decision in Item No.88.12 of SEIAA meeting dated 25.01.2019.

(iii) Notification No. S.O.141(E) dated 15.01.2016 issued by the Ministry of Environment, Forest and Climate Change.

(iv) State Disaster Management Plan approved through GO(Rt)No.3667/2016/DMD dated 09.09.2016.

Kindly see the references. I am preferring this representation against the grant of Environmental Clearance / renewal done by the authority, violating my fundamental right, as a victim of the unscientific mining in my locality. An EC dated 24.05.2014 was issued by the State Environment Impact Assessment Authority as referred as above to Mr.Mohammed Fazeel TA, for his quarry project namely M/s Royal Sand & Gravels Pvt Ltd (hereinafter referred as Project Proponent) in Sy No.2,14,15 and 16/1 at Akathethara village, Palakkad District, for an extent of 9.3928 hectares. The Form-1 application submitted by the project proponent was containing false and misleading information, and several material facts were deliberately suppressed by the project proponent while submitting the Form-1, PFR and other documents for obtaining the said EC.

Purposeful concealment / submission of false data in Form-1

- 1) The project proponent had already started mining activity within the project site, which is adjacent to a forest land, much before the application was submitted and appraisal was done. This was purposefully concealed in Form-1. Mining activity was further expanded after 18.05.2012 without obtaining EC. The project was then seeking an ex-post facto EC, against the provisions of the EIA Notification,2006. But deliberately suppressing the same, EC was sought as a new project.
- 2) The presence of adjacent forest land and presence of a thodu within the quarry site was deliberately concealed in the Form-1.

190 Annexure R8 (15) /2

12

P2/2

- 3) The slope of the site is more than 45 degree and is highly vulnerable to natural hazards like landslides. This area was identified as highly/moderately hazard to landslides by the National Centre for Earth Science and Studies (NCESS) in its study report. This is approved by the Kerala State Disaster Management Authority as well. This aspect was purposefully concealed in Form-1 and PFR.
- 4) Many threatened / rare / endemic species of plants, insects, butterflies and animals were present within the quarry site. Site was cleared by illegal mining before the application was submitted and no such rare and threatened plant species were present at the time of appraisal. This was deliberate attempt to tamper with the appraisal process.
- 5) There was more than one residential building within 500 meters of the project site. It is evident from the Google Images in 2013 and 2014. Project Proponent has deliberately submitted false and misleading data that there is no residential building within 500 m from quarry site. This alone is sufficient to cancel the EC granted.
- 6) There is an active elephant path nearby the quarry site, which was concealed deliberately by the PP. Two elephants fell into the quarry pit recently and got injured. The presence of wildlife including Schedule 1 animals in the close proximity was deliberately concealed by the project proponent.
- 7) Camera trap of forest officials at Dhoni forest shows the presence of many rare / threatened animals in the close proximity of the quarry site. This was also not shown in the application. Life of many of the wildlife is under threat. Hence, the actual impact of mining in the site could not be appraised by the then committee.

Regulation 8 (vi) of the EIA Notification, 2006 states as follows :-

"Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis."

Therefore, if it is found that any false or misleading information is given, SEIAA has no option other than cancelling the EC. In this case, EC has to be cancelled on this ground.

Violation case

All mining activities after Office Memorandum dated 18.05.2012 irrespective of its size should have obtained prior EC. The project proponent had

conducted mining and expanded the same after 18.05.2012 without obtaining EC. Then only they have applied for EC. There was no provision in the EIA Notification to consider their application in 2014 and issue EC, since it was a case involving violation.

Violation of conditions in existing EC

During last 5 years, many of the General and Specific conditions prescribed in the EC dated 25.04.2014 was purposefully violated by the project proponent M/s Royal Sand & Gravels Pvt Ltd. Condition to keep the statutory distance from adjacent forest land was not kept. No proper bench of 5 meters was kept as prescribed in the EC and in Mining Plan. Though the total area granted for mining activities was 9.3928 hectare, the project proponent has used outside project areas for mining activities, including keeping of over burden. The ground water level of the entire area had been drastically reduced due to the mining in last 6 years and it badly affected the locality including the forest land. No green belt development was done till date, as per the specific condition. Proper maintenance of roads or springing water was also not done.

There is a specific condition in the EC which stipulates to provide a low level check dams in the stream to trap the silt. This condition is blatantly violated and for the past 5 years, the entire silt and quarry waste was flown through the pristine stream water that destroyed some local endemic fish varieties in the stream. Waste materials from the quarry mining unit and Crushing unit was dumped into the nearby thodu / water stream and completely polluted the down streams by violating this condition, is an admitted fact by the Project Proponent. Conditions regarding bench height is admittedly violated. Mineral reserve is being mined. Several complaints were raised by the locals affecting their health and agriculture in this regard. There is no Environment Monitoring Cell as stipulated, and is only in paper. A mere site visit will prove all violations.

EC was recommended by the SEAC without noticing the basic fact that the quarry site falls within 7.5 meters from the adjacent forest land. The General condition of the EC for all quarry projects states that the mining shall not be done within 100 meters from the boundary of any forest land. If so, this proposal ought to have been rejected on the sole reason of close proximity to the forest land and the bad effect on the ground water level especially in the forest areas. Mining in the close proximity to the forest land, that too on the foothill, the very existence of the forest and its wildlife will be badly affected. Rainwater storage of the whole forest and hillock is badly affected due to the mining. This ground water issue will increase the man-animal conflict in the forest areas. On this reason alone, EC is liable to be set aside.

Validity

Validity of the ECs issued by the SEIAA for mining projects is always for 5 years, and subjected to the renewal. Quite surprisingly, this EC was issued with a validity of 15 years, which must be a spelling mistake, I believe. That is so because, the EC specifically mandates for renewal in every 5 years. This is a clear case of non-

192 Annexure R8 (15) /4

application of mind of both SEIAA and SEAC at the time of grant of such EC. When this EC has come before the SEIAA for renewal, a strange decision was taken by SEIAA in its 88th meeting. Item No.88.12 states that, instead of renewal, they are replacing as review. Paragraph 9(iii)(a) of the EIA Notification mandates that the renewal application shall be referred to SEAC and obtain recommendation, for such renewal. This procedure was not seen followed in this case.

Violation of Circular dated 30.05.2012

The Office Memorandum dated 01.07.2011 and the Circular dated 30.05.2012 issued by the MOEF&CC clearly states that the renewal or expansion of EC shall not be done without obtaining a Certified report of the status of compliance of the conditions stipulated in the EC, from the Regional Offices of the Ministry. It is reliably known that the renewal (expansion of period) of the Environmental Clearance was done by the SEIAA, in violation of the above mentioned circular. A copy of the said circular is attached herewith as **Annexure A1**. Hence, the decision taken by the SEIAA, if any, for renewal of that EC should be recalled, after giving sufficient opportunity for the project proponent for his explanation.

Hazard Zonation

The quarry site falls within the natural landslide hazard zonation map prepared by the NCESS, and identified this area highly vulnerable to landslides. As per the State Disaster Management Plan passed by the Cabinet and Government of Kerala, as approved by the Govt Order as referred above, no quarry blasting shall be permitted in High Hazard Zones. In moderate Hazard Zones, quarrying shall be permitted only with the prior approval of the District Crisis Management Committee. Mining activity in landslide prone areas is strictly against the principle of sustainable development also. The project proponent should not have concealed the fact that the NCESS has identified this area as landslide prone area, way back in 2012. The Hon'ble High Court of Kerala has also held in **WPC No.4022 of 2017** that no Environmental Clearance can be granted by the authority in hazard zones in violation of the provisions of the Disaster Management Plan approved as per GO(Rt)No.3667/2016/DMD dated 09.09.2016. SEIAA was a party respondent in that case. At the time of renewal, the SEAC and SEIAA ought to have been rejected the renewal by stating this reason.

There are many more reasons to stop the mining activity being permitted in Sy No.2,14,15 and 16/1 at Akathethara village, Palakkad District. Since no public hearing was done to this project, people in the locality could not get an opportunity to express their concerns, at proper time, before SEIAA. No effective steps were taken by the local self-government and the District Collector, though many complaints were submitted earlier.

I am directly affected due to the environmental degradation being caused by the mining activity, under question. Many of the local people have got irreparable loss / damage due to this mining activity, but all are frightened due to the criminal threat from the quarry owner. There are minor landslides already happened in this

193 Annexure R8 (15) /5

area. A big disaster can happen at any time if this mining is permitted to be continued in this area. This is also in violation of the Kerala State Disaster Management Plan, 2016. Hence, on the above mentioned reasons, I request your good office to consider the above grounds and take immediate steps to cancel the Environmental Clearance EC No. 160/SEIAA/KL/3490/2013 dated 24.05.2014 granted in favor of M/s Royal Sand & Gravels Pvt Ltd.

Yours Truly

Joby K Joseph 
20/7/19

Copy to Regional Director, Regional Office, Ministry of Environment,
Forests and Climate Change, Bengaluru.



194 Annexure R8 (16) /1

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ALEXANDER THOMAS

WEDNESDAY, THE 22ND DAY OF JULY 2020 / 31ST ASHADHA, 1942

WP(C).No.14175 OF 2020(V)

PETITIONER/S:

JOBY K JOSEPH
AGED 46 YEARS
S/O K.S JOSEPH, RESIDING AT KALLAMMAKKAL HOUSE, DHONI
P.O.PALAKKAD DISTRICT-678 009.

BY ADVS.
SRI.RAJAN VISHNURAJ
SRI.V.HARISH

RESPONDENT/S:

- 1 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
REPRESENTED BY ITS MEMBER SECRETARY, K.S.R.T.C BUS
TERMINAL COMPLEX, 4TH FLOOR, THAMPANOR,
THIRUVANANTHAPURAM-695 001.
- 2 M/S ROYAL SAND AND GRAVELS PVT LTD,
REPRESENTED BY ITS MANAGING DIRECTOR MR. MOHAMMED
FAZEEL T.A, PLAZA JUNCTION, DHONI P.O. PALAKKAD,
KERALA-678 009.

OTHER PRESENT:

SRI.K.J.MANU RAJ, GOVT.PLEADER

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
22.07.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

195 Annexure R8 (16) /2

WP(C) .No. 14175 OF 2020 (V)

2

ALEXANDER THOMAS, J.

W.P.(C.) No. 14175 of 2020

Dated this the 22nd day of July, 2020

JUDGMENT

The case set up in the Writ Petition (Civil) is as follows :

That the petitioner is a resident of Dhoni in Palakkad district. The petitioner approaches this Court being highly aggrieved by the non-consideration of his representation by the 1st respondent, which highlights the illegal mining operations done by the 2nd respondent in his quarry flouting all the conditions laid down in Exhibit P1 clearance. That the petitioner submits that the mining operations presently carried out by the 2nd respondent are by flouting the conditions laid down in Exhibit P1 clearance, that too obtained by submitting false information. That the petitioner also submits that on enquiry it is also learnt that Exhibit P1 by the 2nd respondent has been obtained by deliberately concealing various information in the Form-1 application. As a result of which, there has been heavy environmental degradation in the area of the petitioner. That the petitioner submits that as per Regulations 8(vi) of the EIA Notification, 2006, any deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the



196 Annexure R8 (16) /3

application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Hence, the petitioner believes that upon bringing to the notice of the above mentioned illegalities, the 1st respondent has to conduct an enquiry, and is duty bound to hear the petitioner as well as the 2nd respondent and pass orders on Exhibit P2 in a time bound manner. That moreover, the area where the mining operations is being carried is having high risk of landslide as classified by the National Centre for Earth Science Studies. The blasting operations causes much risk to the locality for landslides and landslips and must be curtailed at all costs. The factual aspect also was not disclosed by the 2nd respondent while obtaining Exhibit P1. Hence, the 1st respondent was not able to appraise this aspect with regard to the 2nd respondent's project. Through a judgment reported in 2019 KHC 803 this Court held that the 1st Respondent has a duty to do post EC Monitoring. However, even after a period of almost an year, the 1st respondent has not taken any steps to curtail the illegal mining operations of the 2nd respondent or even hear the petitioner's grievances. The petitioner believes that the inaction of the 1st respondent herein facilitating the 2nd Respondent to perpetuate the illegality.

2. It is in the light of these averments and contentions that the petitioner has filed the instant Writ Petition (Civil) with the following prayers :



197 Annexure R8 (16) /4

- i) *“Issue a writ of mandamus or any other appropriate writ directing the 1st respondent to consider on Exhibit P2 representation, in accordance with law.*
- ii) *Pass such any other order, direction or reliefs as this Hon'ble Court may deem fit in the interest of justice, equity and good conscience.”*

3. Heard Sri.Rajan Vishnuraj, learned counsel appearing for the petitioner and Sri.M.K.Aboobacker, learned Standing Counsel for Kerala State Environment Assessment Authority appearing for R1. In the nature of the orders proposed to be passed in this petition, notice to contesting respondent No.2 will stand dispensed with.

4. Without getting into the merits of the controversy in any manner, it is ordered that the 1st respondent will take up the matters raised by the petitioner in Ext.P2 representation dated 20.7.2019 for consideration without much delay and may conduct an inspection, if necessary with due prior notice to the 2nd respondent and the petitioner and copies of the inspection report may then be given in advance to the 2nd respondent and the petitioner and thereafter, the 2nd respondent and the petitioner shall be afforded reasonable opportunity of being heard through their authorized representative/counsel, if any and then the competent authority of the respondent will take a considered decision on the matters raised in Ext.P2 representation in accordance with law, without much delay, preferably within an outer time limit of 3 months from the date of production of a certified copy of this judgment.

5. The petitioner will produce certified copy of this judgment along with the memorandum of this W.P.(C.) with all the exhibits before

198 Annexure R8 (16) /5

WP(C) .No.14175 OF 2020 (V)

5

the Secretary of the 1st respondent-State Environment Impact Assessment Authority for necessary information and further action. Registry will forward a certified copy of this judgment to contesting respondent No.2, at the cost of the petitioner.

With these observations and directions, the above Writ Petition (Civil) will stand finally disposed of.

sd/-

**ALEXANDER THOMAS,
JUDGE**

SKS



199 Annexure R8 (16) /6

WP(C).No.14175 OF 2020(V)

6

APPENDIX

PETITIONER'S/S EXHIBITS:

- EXHIBIT P1 A TRUE PHOTOCOPY OF THE ENVIRONMENTAL CLEARANCE NO 160/SEIAA/KL/3490/2013 DATED 24.5.2014 ISSUED BY THE 1ST RESPONDENT TO THE 2ND RESPONDENT
- EXHIBIT P2 A TRUE PHOTOCOPY OF THE REPRESENTATION (ALONG WITH ANNEXURE) DATED 20.7.2019 PREFERRED BY THE PETITIONER BEFORE THE 1ST RESPONDENT
- EXHIBIT P3 A TRUE PHOTOCOPY OF THE POSTAL RECEIPT ISSUED TO THE PETITIONER
- EXHIBIT P4 TRUE PHOTOGRAPHS OF THE QUARRY SITE AND A GOOGLE IMAGE OF THE AREA.



200 Annexure R8 (17) /1

State Environment Impact Assessment Authority (SEIAA) Kerala

KSRTC Bus Terminal Complex, 4th floor, Thampanoor, Thiruvananthapuram - 695 001

Ph: +91471-2334262 (Off) +91471-2334265 (Fax)

e-mail: seacseiaakerala@gmail.com

web: www.seiaakerala.org

160/SEIAA/KL/3490/2013

Date: 24.11.2020

From,

The Administrator,
State Environmental Impact Assessment Authority (SEIAA)

RECEIVED
Date: 24/11/2020

To,

Sri. Mohammed Fazeel T.A
Managing Director,
M/s Royal Sand & Gravels Pvt. Ltd.
Plaza Junction, Dhoni P.O
Palakkad, Kerala 678009

Sir,

Sub: SEIAA- Hearing- Intimation as per judgment in W.P.(C) No. 14175 of 2020
reg:-

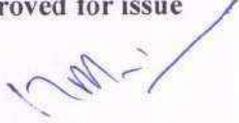
- Ref :- 1. Minutes of the 105th SEIAA meeting held on 22nd & 23rd October 2020.
2. Judgment in W.P (C) No. 14175 of 2020

Attention is invited to the references cited. As per the minutes cited first, the Authority decided to request SEAC for a field inspection and to give an opportunity of being heard to both Petitioner and Project Proponent as directed in the Judgement cited second. Hence, you are requested to be present on 2nd December 2020 for hearing through online (Webex platform). The time and meeting link will be intimated through mail.

Yours faithfully,

Sd-/
ANIL P. ANTONY
Administrator, SEIAA

Approved for issue


Section officer

